

**JOINT COMMITTEE REPORT
ON
ASSESSMENT OF ENVIRONMENTAL COMPENSATION
&
Submission of Action Taken Report**



Prepared

by

**The committee constituted by Hon'ble National Green Tribunal in reference
to Order dated 12/10/2020 in the OA No. 875/2019**

Hon'ble National Green Tribunal Principal Bench
Original Application No. 875/2019 (PB)
(Shankarlal Prajapat & ors. Versus State of Madhya Pradesh)
Order dated 12.10.2020

~Index~

S.No.	Particulars	Page no.
1.	Joint Committee report in the matter of Shankarlal Prajapat & ors. Versus State of Madhya Pradesh NGT (PB) O.A. 875/2019 (PB) order dated 12.10.2020	3-28
2.	Annexure-I Copy of the Hon'ble NGT order dated 12.10.2020 in the matter of OA 875/2019	27-29
3.	Annexure-II Committee constituted vide Madhya Pradesh Pollution Control Board (MPPCB) letter dated 20/11/2020	30-30
4.	Annexure-III Notification, 1993 under Schedule VI GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART-A : EFFLUENTS of Environment (Protection) Rules 1986	31-46
5.	Annexure-IV Action Plan submitted by M/s Grasim SFD to achieve TDS level and respective Bank Guarantee	47-50
6.	Annexure-V Current status of the progress on ZLD Action Plan and timeline	51-53
7.	Annexure-VI CPCB & MPPCB directions dated 19.02.2020 & 13.5.2020 for the non-compliance observed in industries operating at Nagda Industrial Area.	54-66
8.	Annexure-VII Copy of the Purchase order to M/s SN Enviro Solutions, Telengana regarding the flow meter.	67-71
9.	Annexure-VIII Copy of the service order issued to National Institute for Research in Environmental Health (NIREH)-ICMR, Bhopal for the health study for Nagda region.	72-77
10.	Annexure-IX Copy of the Consent to Operate of M/s Grasim Chemical Unit	78-110
11.	Annexure-X Copy of the letter of M/s Grasim Chemical ZLD status	111-111
12.	Annexure-XI Copy of the letter regarding installation of 03 new Piezometers by M/s Grasim Chemical	112-116
13.	Annexure-XII Copy of the LOI issued to NEERI for leak detection study.	117-125
14.	Annexure-XIII Copy of the communication vide which industry informed the installation of camera & flow meter connectivity to CPCB server	126-126
15.	Annexure-XIV Copy of the letter regarding water supply in 22 villages	127-127
16.	Annexure-XV Copy of the proposal for ground water remediation based on the monitoring data of NEERI, CPCB, MPPCB & CGWA	128-156
17.	Annexure-XVI Copy of the letter regarding ZLD at M/s Lanxess Pvt Ltd	157-165
18.	Annexure-XVII Copy of the letter vide which M/s Lanxess sought the clarification on identification of HCl as by-product or Hazardous waste	166-180
19.	Annexure-XVIII Copy of the letter regarding HCl transporter & tankers	181-187
20.	Annexure-XIX Status of bio-remediation of Nagda sewer drain submitted by Municipal Council, Nagda	188-198

Joint Committee report on assessment of environmental compensation in matter of NGT Original Application No. 875/2019 (PB) (Shankarlal Prajapat & ors. Versus State of Madhya Pradesh)

Sub: Committee constituted by Hon'ble National Green Tribunal for assessment of environmental compensation in matter of NGT OA no. 875/2019 (CZ) (Shankarlal Prajapat & ors. Versus State of Madhya Pradesh)

Ref: Order dated 12/10/2020 in the matter of OA 875/2019 by Hon'ble National Green Tribunal (**Copy is enclosed as Annexure-I**).

The Hon'ble National Green Tribunal in Original Application No. 875/2019 (PB) vide Order dated 12/10/2020 in the case titled as (Shankarlal Prajapat & ors. Versus State of Madhya Pradesh) issued the direction as per para-5 as follows: "5. *In view of above, it appears to be necessary to take remedial action not only for preventing future pollution but also by recovering the cost of damage already caused, following due process of law. It has to be ensured that no polluted effluent or sewage is discharged in a water body, which is a criminal offence. The restoration plan has to be prepared and executed, utilising the compensation recovered, associating the community or suitable agencies. The restoration plan may relate to environment quality in the area and water quality of the river stretch in question. Health survey be conducted for requirement of potable water and improvement of ground water quality. Steps to be taken may include setting up of STPs, in-situ remediation of drains joining the river, creation of biodiversity parks. For this purpose, we direct constitution of a joint Committee of CPCB, State PCB and District Magistrate, Ujjain. State PCB will be nodal agency for coordination and compliance. The Committee will be free to take assistance from any other expert or organisation.*"

In pursuance of the Hon'ble National Green Tribunal Order dated 12/10/2020 in Original Application No. 875/2019 (PB) Madhya Pradesh Pollution Control Board (MPPCB) constituted the committee vide letter dated 20/11/2020 (**Copy is enclosed as Annexure-II**) comprising :

1. Representative of Collector Ujjain,
2. Shri Sunil Kr Meena Scientist 'D', Regional Directorate, Central Pollution Control Board. Bhopal
3. Shri H. S. Malviya, Superintending Engineer, M. P. Pollution Control Board Bhopal
4. Regional Officer, Regional Office M.P. Pollution Control Board Ujjain.

In view of the above direction of the Hon'ble National Green Tribunal the committee holds its first meeting on 07.1.2021 to discuss on the assessment of environmental compensation and progress in on-going work w.r.to the pollution control.

A brief on the industrial cluster & norms

The Nagda Industrial Cluster was developed prior to constitution of the State Pollution Control Boards way back in year 1954. The industries were discharging their effluent in the drains/rivers/ land without any prescribed norms. The State Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 started grant of consent for disposal of treated waste water as per prevailing norms. Ministry of Environment & Forest notified general standards for discharge of Environmental Pollutant and amended vide Schedule VI of the Environment (Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422(E) dated 19.05.1993. Wherein the prominent pollutants like Sulphates, Chlorides and Dissolved Solids (inorganic) were omitted from the earlier notification of the MoEF. (Copy of the notification is enclosed as **Annexure-III**).

Industry-wise specific details

1. M/s Grasim Industries Limited, Viscose Staple Fibre (VSF) division, Birlagram, Nagda

The unit is engaged in manufacturing of man-made fibre i.e. Viscose Staple Fibre (VSF) since 1956. To fulfill the water requirement M/s Grasim Industries has constructed 04 dams and 02 reservoirs on the river Chambal. These dams & reservoirs are source of water supply to industrial area, Nagda Town, Khachrod Town and Western railway apart from direct uses for agriculture activities from river. The raw materials used for VSF production are Rayon grade pulp, caustic soda, sulfuric acid, carbon di sulfide (CS₂). Unit has its own Sulfuric acid & CS₂ plant. Industry has Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 valid till 21.9.2022 for 144175MT per annum (395 TPD) VSF, 85 TPD Carbon di sulfide, 405TPD Sulfuric acid, 30MW electricity production & 256.75TPD Sodium Sulphate as by-product.

1.1. Details of Air Pollution Control Devices:

M/s Grasim Industries (VSF), Nagda has provided following air pollution control devices (APCDs) to minimize the emission:

S.NO.	Process/plant	Stack name & height (mtrs)	APCDs
1.	Sulfuric Acid (DCDA process)	Acid plant stack_1 (50mtrs)	2 stages wet scrubber. Polluted air scrubbed firstly though water & later with alkaline solution.
2.		Acid plant stack_2 (50mtrs)	
3.		Acid plant stack_3 (50mtrs)	
4.		Acid plant stack_4 (50mtrs)	
5.	Spinning plant (Viscose staple fibre)	VSF stack_1 (125mtrs)	To recover CS ₂ , 11 Nos. recovery traps are installed.
6.		VSF stack_2 (125mtrs)	
7.		VSF stack_3 (125mtrs)	
8.	Captive Thermal Power Plant	30MW stack_1 (61 mtrs)	3 fields, Electro Static Precipitator (ESPs)
9.		30MW stack_2 (61 mtrs)	02 ESPs with 3 fields each
10.		25MW stack_1 (71 mtrs)	03 ESPs with total 10 fields
11.		40MW stack_1 (76 mtrs)	02 ESPs with 3 fields each

Industry has provided Online Continuous Emission Monitoring Systems (OCEMS) in all the major stacks and provided server connectivity with CPCB & MPPCB, Madhya Pradesh Pollution Control Board (MPPCB) for all the stacks.

Sr.	Attached to		Parameter
	Plant	Stack / Details	
1	Thermal Power Plant	30 MW Stack-1	PM, SO ₂ , NO _X
2	Thermal Power Plant	30 MW Stack-2	PM, SO ₂ , NO _X
3	Thermal Power Plant	25 MW Stack-1	PM, SO ₂ , NO _X
4	Thermal Power Plant	40 MW Stack-1	PM, SO ₂ , NO _X
5	Sulfuric Acid Plant	Acid Plant Stack-1	SO ₂
6	Sulfuric Acid Plant	Acid Plant Stack-2	SO ₂
7	Sulfuric Acid Plant	Acid Plant Stack-3	SO ₂
8	Sulfuric Acid Plant	Acid Plant Stack -4	SO ₂
9	CS ₂ Plant	Klaus Kiln - Stack -1	PM, SO ₂ , NO _X
10	Spinning Plant (VSF)	VSF Stack-1	CS ₂ , H ₂ S
11	Spinning Plant (VSF)	VSF Stack-2	CS ₂ , H ₂ S
12	Spinning Plant (VSF)	VSF Stack-3	CS ₂ , H ₂ S

Continuous Ambient Air Quality Monitoring System (CAAQMS) :

03 numbers of Continuous Ambient Air Quality Monitoring System (CAAQMS) are established at following locations to monitor ambient air concentration of PM_{2.5}, PM₁₀, SO₂, NO₂, CO, CS₂ & H₂S.

1. Guest House No.2
2. Temple Guest House &
3. Chemical division Labor Club

Industry has provided sensors at 63 locations to generate alarms on the exceedance of the ambient concentration of H₂S, CS₂, SO₂, NH₃, Cl₂ & CO.

1.2 Details of Effluent Treatment System:

M/s Grasim Industries (VSF) is restricted to discharge industrial effluent upto 12500KLD vide Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 valid till 21.9.2022 with the condition to achieve Zero Liquid Discharge (ZLD) on or before

January 2021. In this regard, industry has submitted action plan for implementing ZLD & submitted bank guarantee of Rs. 15 Cr to MPPCB, Bhopal on dated 30.11.2019. To treat the industrial effluent, unit has provided Activated Sludge Process (ASP) based effluent treatment plant of 36MLD capacity. To treat the domestic waste of colony, 2.6MLD capacity Sewage treatment Plant is installed with Reverse Osmosis plant of the same capacity. Industry has reduced its fresh water consumption requirement by 17005KLD & reduced its final discharge from 28000KLD to 12500KLD since 2014 by installing four Multi Stage Flash Evaporators (MSFE) 600KLD capacities each for high TDS streams, RO plants of various capacities like 3.5MLD, 1MLD, 13MLD, 4.5MLD & 3.5MLD. That resulted in TDS removal from 8000 mg/l to 2040 mg/l & Sulphate reduction from 4327 mg/l to 844mg/l. The monthly average values of effluent discharge flow, BOD, Sulphate & TDS found within the prescribed consent limits is tabulated below:

S. NO	Month	Parameters			
		Flow (M3/hr)	BOD (mg/l)	Sulphate (mg/l)	TDS (mg/l)
1.	Oct 2019	462	12	949	1741
2.	Nov 2019	470	10	873	1655
3.	Dec 2019	473	09	838	1557

1.3. Hazardous Waste management

Industry has provided 03 rooms of 5x10mtrs size to store the hazardous waste generated from various manufacturing process. The used oil is stored in drums and sold to CPCB authorized recyclers; whereas the Vanadium Pentoxide (Spent catalyst) hazardous waste of sulfuric acid plant and used resin waste of water

treatment plant is disposed through M/s Pithampur Industrial Waste Management Project (A unit of Ramky Environ, Hyderabad), Pithampur, District Dhar, MP.

Observations of committee: As per the record of the industry, it is observed by the committee that –

- The unit was complying norms prescribed by MoEF in year 1993. The MPPCB is regularly monitoring the treated wastewater quality of the unit. However, due to complaints and deterioration of water quality in Chambal River, the MPPCB initiated action and compelled for achieving ZLD in year, 2013 by treating the wastewater upto the prescribed norms and utilizing the treated wastewater on land for irrigation. In this regards industry started action for installation of PSFs, MGFs, ROs, MSFEs etc. in year 2014 to treat the wastewater and recover the salts from the wastewater along with procurement of land for irrigation through collector Ujjain. As per the action plan submitted by the industry, prescribed standards were achieved in month of June, 2019 however ZLD could not be achieved due to lack of availability of land for utilization of treated wastewater. Copy of the Action Plan to achieve TDS level and respective Bank Guarantee is enclosed as **Annexure-IV**. For the complete ZLD, industry has submitted action plan with estimated cost of Rs. 60.0 Cr for implementing complete ZLD by installing RO, MSFEs and dryers & submitted bank guarantee of 25% cost of the project Rs. 15 Cr to MPPCB, Bhopal on dated 30.11.2019 with completion of ZLD project by January, 2021. Copy of the Present status of the progress on ZLD Action Plan and timeline are enclosed as **Annexure-V**.
- Central Pollution Control Board has issued direction under Section 18 (1)(b) of the Water (P & CP) Act 1974 to MPPCB on 19.02.2020 for the non-compliance observed in industries operating at Nagda Industrial Area. Subsequently, MPPCB has issued direction to industries on 13.05.2020 for the compliance. Copy of the CPCB & MPPCB directions are enclosed as **Annexure-VI**. The compliance status as on 19.01.2021 (the day of field visit of the committee) of the specific directions are as follows:

S. No.	Directions	Compliance status
1	The industry shall ensure implementation of time bound action plan for ZLD within specified time lines (January, 2021) else the bank guarantee of Rs. 15 Cr shall be forfeited.	Under progress. The implementation of ZLD action plan is ongoing. Details are enclosed As Annexure-V.
2	The industry shall install online flow meter in CS ₂ stacks to quantify the CS ₂ emission in Kg/ton of fibre and connect all the OCEMS installed at stacks with CPCB and MPPCB servers immediately.	Not complied. Industry has issued purchase order on 14.07.2020 to M/s SN Enviro Solutions, Telengana. Copy of the same is enclosed as Annexure-VII. As on 19.01.2021, industry has not installed the flow meter and not provided the link to server of MPPCB & CPCB.
3	The industries shall install PTZ camera and online flow meter at ETP area and provide connectivity to MPPCB server immediately.	Complied. Industry has provided the PTZ camera & provided the connectivity to MPPCB.
4	The hazardous waste generated from the industry shall be transported only through GPS enable transport vehicles.	Complied. The Hazardous waste is transported through MPPCB authorized GPS enabled vehicles. The WEBLINK of MPPCB authorized vehicle is http://www.mppcb.mp.gov.in/Transporter%20GPS.htm Industry transports its HW i.e. Inorganic Sludge (Category 35.2) during FY 20-21 through M/s Swastik Road line & M/s Bhatnagar Trading Corporation to cement industries for co-processing. The Spent catalyst (Cat. 17.2), Used resin (Cat. 35.2), Hard mass (Cat. 17.1) & Residues containing oil (Cat. 5.2) are sent to TSDF, Pithampur by GPS enabled vehicle of Madhya Pradesh Waste Management

		Project, Pithampur for disposal.
5	Industry shall keep complete track record of wastes generated in the unit and shall submit on monthly basis to Local administration to ensure vigil on illegal discharge of industrial waste in river Chambal in closed co-ordination with Emergency Response Centre, MPPCB, Bhopal and Sub-regional office of MPPCB, Nagda.	<p>Complied.</p> <p>The Hazardous waste is transported through MPPCB authorized GPS enabled vehicles. The WEBLINK of MPPCB authorized vehicle is http://www.mppcb.mp.gov.in/Transporter%20GPS.htm</p> <p>Industry transports its HW i.e. Inorganic Sludge (Category 35.2) during FY 20-21 through M/s Swastik Road line & M/s Bhatnagar Trading Corporation to cement industries for co-processing. The Spent catalyst (Cat. 17.2), Used resin (Cat. 35.2), Hard mass (Cat. 17.1) & Residues containing oil (Cat. 5.2) are sent to TSDF, Pithampur by GPS enabled vehicle of Madhya Pradesh Waste Management Project, Pithampur for disposal.</p> <p>The HW manifest submitted to respective agencies.</p>
6	To carry out a detailed health study for Nagda region to be carried out in light of synergistic health effects of pollutants like CS ₂ , SO ₂ , H ₂ S etc. by engaging any reputed government institute working in the field of Research in Environmental Health in consultation with MPPCB and Regional Director, Health services within 6 months.	<p>Under progress.</p> <p>Industry jointly with M/s Grasim Industries (CD) & M/s Lanxess India Limited has issued service order on 10.11.2020 to National Institute for Research in Environmental Health (NIREH)-ICMR, Bhopal for the health study for Nagda region. The detailed Service order is enclosed as Annexure-VIII.</p>

2. M/s Grasim Industries (Chemical Division), Birlagram, Nagda

M/s Grasim Industries (Chemical division), Nagda is engaged in production of various chemical compounds like Caustic Soda, HCl, Liq. Chlorine, NaOCl, Stable bleaching powder, Poly Aluminum Chloride, Chloro-sulphonic Acid, Chlorinated Paraffin, Calcium Chloride & CO₂. The details of Consent to Operate (CTO) under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 are as tabulated below:

S. No.	Unit	Product & Quantity	CTO validity	APCDs & Stack height (mtrs)
1.	Caustic Unit_1 Soda	Caustic Soda (126000TPA) HCl (37000TPA) Hydrogen (3130TPA) Liquid Chlorine (1 Lac TPA) NaOCl (4320 TPA)	28.02.2022	Alkali Scrubber (32m) Water Scrubber (34m)
2.	Caustic Unit_2 Soda	Caustic Soda (12000TPA) HCl 100% (3500TPA) Hydrogen (300TPA) Liquid Chlorine (9600 TPA) NaOCl (4100 TPA) Hydrogen (Compressed) 80TPA	31.1.2022	Alkali Scrubber (34m) Water Scrubber (34m)
3.	Calcium Chloride Manufacturing unit	CaCl ₂ (150MT/day) CO ₂ (66 MT/day)	31.7.2021	Scrubber (34m)
4.	Chlorinated Paraffin Unit	Chlorinated paraffin (27000 TPA)	30.9.2023	Alkali scrubber (30m) Water Scrubber (30m)
5.	Chlosulphonic Acid plant	Chlosulphonic Acid (23400 TPA)	30.11.2021	H ₂ SO ₄ scrubber (30m) Water scrubber (30m)
6.	Poly Aluminum Chloride Plant	Poly Aluminum Chloride (27720 TPA)	31.8.2022	Water Scrubber (34m) Spray Dryer Scrubber (34m)
7.	Stable bleaching powder Plant	Stable bleaching powder (2453 T/month)	30.4.2022	Alkali scrubber (30m) Bag filter

Copy of the CTO are enclosed as **Annexure-IX**.

Industry has provided CEMS in Caustic soda unit 1 & 2 and Chlorinated paraffin units stacks for continuous monitoring of HCl & Cl₂. Total 89 sensors for Cl₂ & HCl leak detection are installed in all the sections.

2.1 Effluent Management System

M/s Grasim Industries Ltd. (Chemical Division) provided 1000 KLD ETP to treat effluent of alkaline, acidic and neutral characteristics. The effluent quantity of about 320 m³/day is generated from the caustic soda plant utilities that consists of cooling water of accessory equipment like blowers air compressors, blow down of cooling tower water, steam condensate, wash water from canteen, etc. The aerated effluent, clari-flocculated & clarified in flocculation & clarifier units respectively. The clarified effluent further treated through two-staged filtration system i.e. sand filter & Activated Carbon filter. To reduce the TDS, industry has installed brackish water RO followed by Multi Effect evaporator (MEE) & Sea Water RO followed by Agitated Thin Film Dryer (ATFD). The condensate water recovered from MEE is reused in Process & cooling. Whereas dried powder sent to (CTSDF) M/s Pithampur Industrial Waste Management Pvt. Ltd. Pithampur District- Dhar a unit of Ramky. Industry has attained Zero Liquid Discharge status after installing RO, MEE & ATFD on 31.03.2018. To treat the domestic waste, Activated Sludge Process based STP of 50KLD capacity is installed. The treated effluent is used in horticulture & gardening.

2.2. Hazardous waste management

The 54000MT hazardous mercury bearing brine sludge was stored since 1984 to 2005 in Old Secured Landfill (SLF). The Bottom was lined with LDPE & stone pitched. The SLF is capped with clay liner & HDPE geo-membrane. As the site was developed way back in 1984; the precautionary measures like HDPE liners & leachate collection network were not provided in bottom. The new SLF is designed as per the CPCB guideline, 2001 as Double Composite Liner System. Bottom is lined with compacted clay, HDPE liners & leachate collection system. Since 2005

to till date, industry has dumped 28500MT brine sludge in new landfill. Unit has installed 06 piezometers in North & South direction of plant, along with other prominent locations to assess any leakage from SLF.

Observations of committee: As per the record of the industry, it is observed by the committee that –

- The unit was complying norms prescribed by MoEF in year 1993. The MPPCB is regularly monitoring the treated wastewater quality of the unit.
- However, due to complaints and deterioration of water quality in Chambal River, the MPPCB initiated action and compelled for achieving ZLD vide direction dated 24.10.2017 by treating the wastewater in ETP and recycling/reuse after tertiary treatment like RO, MEE and dryers. In this regards industry submitted action plan with Bank Guarantee (BG) to MPPCB in November, 2017 & started action for installation of RO, MEE and dryers in year 2017 itself and by 31.03.2018 achieved ZLD. Copy of the ZLD implementation is enclosed as **Annexure-X**.
- Central Pollution Control Board has issued direction under Section 18 (1)(b) of the Water (P & CP) Act 1974 to MPPCB on 19.02.2020 for the non-compliance observed in industries operating at Nagda Industrial Area. Subsequently, MPPCB has issued direction to industries on 13.05.2020 for the compliance. Copy of the CPCB & MPPCB directions are enclosed as Annexure-VI. The compliance status as on 19.01.2021 (the day of field visit of the committee) of the specific directions are are as follows:

S. No.	Directions	Compliance status
1	Industry shall establish peizometers in proper direction of river Chambal to detect the groundwater contamination. The unit shall carry out a detailed leak detection study around the old SLF w.r.t. damage liners of old SLF leakages to be repaired immediately for prevention of further contamination of ground water.	<p>Complied. Industry has installed 03 piezometers in specified locations on 30/09/2020. Copy of the letter in this reference is enclosed as Annexure-XI.</p> <p>Industry has issued LOI & Service Order to National Environmental Engineering Research Institute (NEERI) on 22.09.2020 & 10.10.2020 respectively for leak detection study of Secured Landfill (SLF). NEERI conducted its field visit and study during 3-10 November 2020. As informed by the industry, the report is to be received by 1st Week of February 2021. Copy is enclosed as Annexure-XII.</p>
2	Industry shall include their by-product acids in hazardous waste authorization immediately.	<p>Not complied.</p> <p>As of now, industry has not obtained the authorization of Hazardous waste for HCl.</p>
3	Industry shall maintain the installed PTZ camera and online flow meter at ETP area and remain connected with MPPCB server without failure.	<p>Complied.</p> <p>Industry has achieved ZLD from 31.03.2018. and provided camera & flow meter connectivity to CPCB server vide letter dated 10.7.2018. Copy of the letter is enclosed as Annexure-XIII.</p>
4	Industry in consultation with the Public Health Engineering Department, Nagda shall ensure supply drinking water immediately in affected villages along the bank of Chambal River & help PHED to identify and	<p>Complied.</p> <p>Water supply to Villagers have been started from 24/01/2020. Copy of the same is enclosed as Annexure-XIV.</p>

	seal the water source where increased concentration of Lead (Pb) was found in CSIR-NEERI (2018) report.	
5	The hazardous waste generated from the industry shall be transported only through GPS enable transport vehicles and MPPCB shall keep a vigil on the same.	<p>Complied.</p> <p>Industry has provided GPS tracking system for HCl transportation.</p> <p>Details are as below:</p> <p>Weblink: https://ivts.noviretechnologies.com/IVTS/</p> <p>Use Name: NAGDA_HCL</p> <p>Password: password1</p>
6	Industry shall keep complete track record of acid and wastes generated in the unit and shall submit on monthly basis to Local administration to ensure vigil on illegal discharge of acid/industrial waste in river Chambal in closed co-ordination with Emergency Response Centre, MPPCB, Bhopal and Sub-regional office of MPPCB, Nagda.	<p>Complied.</p> <p>Industry has provided GPS tracking system for HCl transportation.</p> <p>Details are as below:</p> <p>Weblink: https://ivts.noviretechnologies.com/IVTS/</p> <p>Use Name: NAGDA_HCL</p> <p>Password: password1</p>
7	Industry shall submit plan of remediation measures of ground water contamination in Nagda & adjacent villages	<p>Under progress.</p> <p>The industries prepared the proposal for ground water remediation based on the monitoring data of NEERI, CPCB, MPPCB & CGWA. Industry has received quotation from 03 vendors viz. M/s S S Exploration, Indore, M/s NEERI Hyderabad and M/s M P Con, Bhopal. The work related to finalizing the agency</p>

		and further remediation is pending. Copy of the document related to proposal and quotations are enclosed as Annexure-XV .
8	A detailed health study for Nagda region to be carried out in light of synergistic health effects of pollutant like Cl ₂ , HCl etc. by engaging any reputed government institute working in the field of Research in Environmental Health in consultation with MPPCB and Regional Director, Health services within 6 months.	Under progress. Industry jointly with M/s Grasim Industries (SFD) & M/s Lanxess India Limited has issued service order on 10.11.2020 to National Institute for Research in Environmental Health (NIREH)-ICMR, Bhopal for the health study for Nagda region. The detailed Service order is enclosed as Annexure-VIII .

3. M/s Lanxess India Pvt Ltd (LIPL), Birlagram, Nagda

The present plant was started in 1978 by M/s Gwalior Chemicals Pvt Ltd for manufacturing various chemicals for 5,91,305 MTPA. The plant was taken over by M/s LIPL on 1st Sept 2009 for the same production capacity. The Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 is valid upto 31.10.2021. Industry is manufacturing Benzyl Chloride, Benzyl alcohol, Benzyl Acetate, Benzaldehyde, Sodium benzoate, Thionyl Chloride, Di Benzyl ether, Cinnamaldehyde, Benzyl Benzoate etc. Industry has captive incinerator of 375kg/hr designed capacity. The 3.95MW power generated through 45TPH boiler. Details of Air Pollution Control Devices installed are tabulated below:

S. No.	Process	Stack Height	APCDs
1.	Biomass/coal fired boiler 45TPH & 25TPH (stand by)	58m	Electrostatic Precipitator
2.	Common DG Sets 1000KVA, 1250KVA & 1500KVA (stand-by)	32m	Adequate stack height
3.	Incinerator	30m	Water absorber, alkali scrubber
4.	Process (Caustic scrubber of Thionyl Chloride plant)	30m	Alkali scrubber
5.	Material handling (HCl)	15m	Water scrubber

Industry has provided Continuous Emission Monitoring system (OCEMS) at incinerator & provided server connectivity with CPCB & MPPCB. Unit has provided HCl, Hydrocarbon & Chlorine gas sensors, leak detectors and VOC control system at various process areas.

3.1 Effluent Management System

The industry has 60KLD & 2822 KLD water requirement for domestic and industrial operations. The daily waste water generation from domestic & industrial process is 31KLD & 194KLD respectively. Industry has provided Activated Sludge Process based ETP of 300KLD capacity with 02 Post Treatment Reverse Osmosis (PTRO) of 480 & 420KLD capacity each and evaporator of 260KLD capacity. PTRO & Evaporator installed in Oct 2012. By operating the facility final treated water reuse in process and reject water from PTRO is further treated in MVR Evaporator to separate the salt. Further collected condensate reuse in process and Salt sent to TSDF. Industry has established & commissioned 3500KLD capacity STP in April 2009. The treated effluent is subsequently treated in RO (52m³/hr capacity). The industry has attained zero liquid discharge on 30.10.2012. The copy of the ZLD compliance is enclosed as **Annexure-XVI**.

3.2 Hazardous Waste Management

Industry has Authorization under Hazardous and other Waste (Management & Transboundary Movement) Rule, 2016 valid upto 31.8.2024 for Exhaust Air or gas cleaning residue (Cat. 35.1), Spent ion exchange resin containing toxic metals (Cat. 35.2), Chemical Sludge from Waste Water Treatment (Cat. 35.3), Oil & Grease, skimming (Cat. 35.4), Distillation residue (Cat. 20.3) and others. The details of HW disposal during 2018-19 are as tabulated below:

S.NO.	Hazardous Waste	Quantity in Tonne	Disposal
1.	Distillation residue (Cat. 20.3)	2275.295T	Captive Incineration
2.	Waste residue containing oil Cat. 5.2	1.050 T	
3.	Used oil (Cat 5.1)	3.162T	Recycler
4.	Process waste (Cat. 35.1)	385.45T	TSDF, Pithampur
5.	ETP Sludge (Cat 35.3)	1469.1 T	
6.	Evaporator Salt (Cat 34.3)	1972.81 T	
7.	Spent Carbon (Cat 35.3)	6.020 T	

Observations of committee: As per the record of the industry, it is observed by the committee that –

- The MPPCB is regularly monitoring the treated wastewater quality of the unit. This industry is ZLD since 30.10.2012.
- Central Pollution Control Board has issued direction under Section 18 (1)(b) of the Water (P & CP) Act 1974 to MPPCB on 19.02.2020 for the non-compliance observed in industries operating at Nagda Industrial Area. Subsequently, MPPCB has issued direction to industries on 13.05.2020 for the compliance. Copy of the CPCB & MPPCB directions are enclosed as Annexure-VI. The compliance status as on 19.01.2021 (the day of field visit of the committee) of the specific directions are as follows:

S. No.	Directions	Compliance status
1	Industry shall include their by-product acids in hazardous waste authorization immediately.	Not complied. Vide MPPCB directions letter dated 13.05.2020, industry shall dispose the HCl as per the provisions of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016. Industry has not complied the same. Clarification is sought from CPCB regarding the applicability of HCl as by-product or Hazardous waste vide letter dated 28.9.2020. CPCB vide its letter dated 11.12.2020 informed industry to approach MPPCB for identification of material as by-product in accordance with the CPCB guideline. Copy of the communication is enclosed as Annexure-XVII.
2	The industry shall not operate without valid Consent to Operate and control fugitive emission/odorous in ambience of plant premises by preventing leakages.	Complied. Industry has renewed CTO on 1.10.2020. The industry operated without valid consent from 1/1/2020 to 30/09/2020
3	Industry shall maintain the installed PTZ camera and online flow meter at ETP area and remain connected with MPPCB server without failure.	Complied. Industry has provided PTZ camera in ETP plant on 27.05.2019.
4	Industry in consultation with the Public Health Engineering Department, Nagda shall ensure supply drinking water immediately in affected villages along the bank of Chambal River & help PHED	Complied. Water supply to Villagers have been started by MP Jal Nigam from 24/01/2020 in 22 affected villages. Copy of the same is enclosed as Annexure-XIV.

	to identify and seal the water source where increased concentration of Lead (Pb) was found in CSIR-NEERI (2018) report.	
5	The hazardous waste generated from the industry shall be transported only through GPS enable transport vehicles and MPPCB shall keep a vigil on the same.	Complied. Industry has enabled HCl transportation via GPS enabled tankers.
6	Industry shall keep complete track record of acid and wastes generated in the unit and shall submit on monthly basis to Local administration to ensure vigil on illegal discharge of acid/industrial waste in river Chambal in closed co-ordination with Emergency Response Centre, MPPCB, Bhopal and Sub-regional office of MPPCB, Nagda.	Complied. Same can be assessed through Weblink: www.nicerglobe.com User Id: hcltanker Password: Hcltanker#1 Further details on HCL transporter & tankers is enclosed as Annexure-XVIII.
7	Industry shall submit plan of remediation measures of ground water contamination in Nagda & adjacent villages.	Under progress. The industries prepared the proposal for ground water remediation based on the monitoring data of NEERI, CPCB, MPPCB & CGWA. Industry has received quotation from 03 vendors viz. M/s S S Exploration, Indore, M/s NEERI Hyderabad and M/s M P Con, Bhopal. The work related to finalizing the agency and further remediation is pending. Copy of the document related to proposal and quotations are enclosed as Annexure-XV.
8	A detailed health study for Nagda region to be carried out	Under progress.

<p>in light of synergistic health effects of pollutant like Cl₂, HCl etc. by engaging any reputed government institute working in the field of Research in Environmental Health in consultation with MPPCB and Regional Director, Health services within 6 months.</p>	<p>Industry jointly with M/s Grasim Industries (SFD) & M/s Lanxess India Limited has issued service order on 10.11.2020 to National Institute for Research in Environmental Health (NIREH)-ICMR, Bhopal for the health study for Nagda region. The detailed Service order is enclosed as Annexure-VIII.</p>
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Implementation status of Action Plan submitted for polluted River Stretch in NGT O.A. 673 of 2018

Based on regular monitoring by MPPCB, Central Pollution Control Board has identified Chambal river stretch from Nagda to Rampura as polluted river stretch based on the increased level of BOD i.e. more than 30mg/l in monthly water quality monitoring data received from SPCB. The Chambal river stretch falls under Priority-I (>30mg/l BOD).

Municipal Council, Nagda submitted the status of implementation of the action plan vide letter dated 20.1.2021. Wherein it was reported that the Detailed Project Report (DPR) for STP prepared and pending at Madhya Pradesh Urban Development Company Limited (MPUDC) for further tendering & others. The bio-remediation is adopted in Banbana drain, Indra Nagar Drain and Vidhya nagar. The details are enclosed as **Annexure- XIX**.



The Environmental Compensation assessment for non-compliance of the above NGT direction is being done under O.A. 673 of 2018 separately.

Environmental Compensation on non-compliance of the directions

The committee was in the opinion to impose the Environmental Compensation as per the Policy framed by CPCB in compliance of order 31.08.2018 in O.A. 593/2017.

The Environmental Compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- a. The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- b. N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- c. R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- d. S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- e. LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

Table No. 1.1: Location Factor Values

S. No.	Population* (million)	Location Factor [#] (LF)
1	1 to <5	1.25
2	5 to <10	1.5
3	10 and above	2.0

*Population of the city/town as per the latest Census of India

[#]LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

Accordingly following was considered in this matter to calculate the EC:

PI = Pollution Index of industrial sector = **80** (Red category)

N = Number of days of violation took place = **01**

R = A factor in Rupees (₹) for EC = **Rs. 250/-**

S = Factor for scale of operation = **1.5** (Large Scale)

LF = Location factor = **01** (Population is less than 1 million)

So the daily EC calculated was = **Rs. 30,000/-**

The assessed environmental compensation on non-compliance of the direction is as tabulated below:

Industry	Non-compliance	Date of direction issued	Non-compliance observed	No. Of days of non-compliance	EC in Rs.	Remarks
M/s Grasim Industries Limited, Viscose Staple Fibre (VSF) division, Birlagram, Nagda	The industry shall install online flow meter in CS2 stacks to quantify the CS2 emission in Kg/ton of fibre and connect all the OCEMS installed at stacks with CPCB and MPPCB servers immediately	Date of MPPCB direction 13/05/2020	19.01.2021	252 days	7,560,000/-	It is delayed due to COVID-19. At present, instrument is purchased & received for installation.
M/s Grasim Industries (Chemical Division), Birlagram, Nagda	Industry shall include their by-product acids in hazardous waste authorization.	Date of MPPCB direction 13/05/2020	19.01.2021	252 days	7,560,000/-	Acid was in the consent as product but as per the CPCB guidelines matter is pending

M/s Lanxess India Pvt Ltd (LIPL), Birlagram, Nagda	CTO validity	Last date of validity- 31/12/2019	Renewal date of CTO : 01/10/2020	274 days	8,220,000/-	Renewal of CTO was issued on 1.10.2020
	Industry shall include their by-product acids in hazardous waste authorization immediately.	Date of MPPCB direction 13/05/2020	Yet to be complied i.e. 19.01.2021	252 days	7,560,000/-	As per the CPCB guidelines matter is pending

Action Taken Report:

1. **Major Industries in Nagda:** The MPPCB has started action for Zero Liquid Discharge (ZLD) by the major industries in year 2011-
 - a. M/s Lanxess India limited has attained ZLD in year 2012.
 - b. M/s Grasim Industries (Chemical Division) has attained ZLD in March, 2018.
 - c. M/s Grasim Industries (Staple Fibre Division) has submitted time bound action plan with Bank Guarantee of Rs. 15 Crores to attained ZLD by January, 2021 which is delayed due to Covid-19 and expected to be installed and commissioned by June, 2021 and trials and stabilization will be done by October, 2021.
2. **Municipal Council, Nagda:** Municipal Council, Nagda submitted the status of implementation of the action plan vide letter dated 20.1.2021. Wherein it was reported that the Detailed Project Report (DPR) for STP prepared and pending at Madhya Pradesh Urban Development Company Limited (MPUDC) for further tendering & others. The bio-remediation is adopted in Banbana drain, Indra Nagar Drain and Vidyanagar drain.
3. **Ground water contamination study:** MPPCB directed M/s Grasim Industries (Chemical Division) Nagda for conducting ground water pollution assessment and based on the directions, the study was done through NEERI, Nagpur and report submitted in May, 2018. Similarly, M/s Lanxess India Limited was directed to study the hydro-geological formation in the area. The

Study was conducted through NEERI and report submitted in September, 2019.

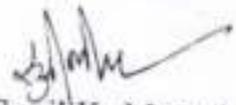
4. **Ground water quality augmentation plan:** The Grasim industry (Chemical Division) jointly with M/s Grasim Industries (SFD) & M/s Lanxess India Limited prepared the proposal for ground water remediation based on the monitoring data of NEERI, CPCB, MPPCB & CGWA. Industry has received quotation from 03 vendors viz. M/s S S Exploration, Indore, M/s NEERI Hyderabad and M/s M P Con, Bhopal. The work related to finalizing the agency and further remediation is pending. Copy of the document related to proposal and quotations are enclosed as **Annexure-XV**.
5. **Health Study for Nagda Region:** As per the direction by MPPCB, the Grasim industry (Chemical Division) jointly with M/s Grasim Industries (SFD) & M/s Lanxess India Limited has issued service order on 10.11.2020 to National Institute for Research in Environmental Health (NIREH)-ICMR, Bhopal for the health study for Nagda region. The detailed Service order is enclosed as **Annexure-VIII**. Health study is ongoing.



(Hemant Kumar Tiwari)
Regional Officer,
Regional Office,
M. P. Pollution Control
Board, Bhopal



(H. S. Malviya)
Superintending Engineer
M.P. Pollution Control Board,
Bhopal



(Sunil Kr Meena)
Scientist-D
Regional Directorate,
Central Pollution Control
Board, Bhopal



(N. K. Surwanshi, IAS)
Additional District Magistrate, Ujjain

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 875/2019

(With report dated 09.10.2020)

Shankarlal Prajapat

Applicant

Versus

State of Madhya Pradesh

Respondent

Date of hearing: 12.10.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent(s): Ms. Parul Bhadoria, Advocate for MPPCB

ORDER

1. Vide order dated 30.10.2019, a report was sought from the State PCB with reference to the allegation of pollution caused by M/s Grasim Chemical Division Limited, Birlagram, Nagada, District Ujjain, Madhya Pradesh, causing contamination of water and damage to the environment and the public health.
2. Accordingly, a report has been filed on 09.10.2020 which refers to earlier report dated 21.08.2020 to the effect that polluted effluent was found discharged from M/s. Grasim Industries Limited (Chemical Division) and M/s. Lexus India Limited. M/s. Grasim Industries Limited (Staple Fiber Division) has taken some steps but partly treated polluted effluent is being discharged into the Chambal River through a drain. The

State PCB has issued directions to stop it. The ETP will be set up by January, 2021.

3. We find that the report is incomplete and action taken is inadequate. Once violation has been established to the satisfaction of the PCB, as in the present case, least expected is to assess the cost of damage to the environment and cost of restoration thereof and recover the same on 'Polluter Pays' principle for the period of non compliance. In case of any difficulty, the State PCB can take the help of any suitable expert for the purpose. This is required in addition to steps for future prevention of violation of environmental norms for enforcement of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.

4. 'Nagada-Ratlam', which is the area under consideration, is one of polluted industrial clusters, having comprehensive environment pollution index (CEPI) score of 48.78 (as per data compiled by CPCB). This Tribunal has directed remedial action to bring the index within the laid down parameters in OA 1038/2018. Further, the area adjoins 16 kms. polluted river stretch of Priority-I Category of Chambal river from village *Juna Nagda* to village *Rajgarh* (identified as such by CPCB). Pollution of river and the industrial area can be remedied only if stringent action is taken against the polluting activities in the area. In this connection, this Tribunal has directed constitution of River Rejuvenation Committee in the State in OA 673/2018.

5. In view of above, it appears to be necessary to take remedial action not only for preventing future pollution but also by recovering the cost of

damage already caused, following due process of law. It has to be ensured that no polluted effluent or sewage is discharged in a water body, which is a criminal offence. The restoration plan has to be prepared and executed, utilising the compensation recovered, associating the community or suitable agencies. The restoration plan may relate to environment quality in the area and water quality of the river stretch in question. Health survey be conducted for requirement of potable water and improvement of ground water quality. Steps to be taken may include setting up of STPs, *in-situ* remediation of drains joining the river, creation of biodiversity parks. For this purpose, we direct constitution of a joint Committee of CPCB, State PCB and District Magistrate, Ujjain. State PCB will be nodal agency for coordination and compliance. The Committee will be free to take assistance from any other expert or organisation.

6. Let requisite steps be initiated at the earliest and completed within three months and action taken report be filed before the next date by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

A copy of this order be forwarded by email to CPCB, State PCB and District Magistrate, Ujjain.

List it for further consideration on 26.02.2021.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

October 12, 2020
Original Application No. 875/2019
AK

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5 सेक्टर, अरेरा कालोनी, भोपाल

क्रमांक 1014/विधि/NGT(PB)/प्रनिबो/20,

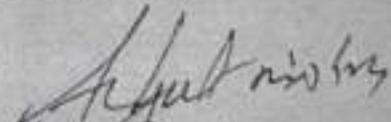
भोपाल, दिनांक 20 NOV 2020

आदेश

माननीय राष्ट्रीय हरित अधिकरण, प्रिसिंपल बेंच नई दिल्ली द्वारा प्रकरण क्रमांक 875/2019 (शंकरलाल प्रजापति विरुद्ध मध्यप्रदेश शासन व अन्य) में दिनांक 12/10/2020 को पारित आदेश का कृपया अवलोकन हो। पारित आदेश में मेसर्स ग्रेसिम इण्डस्ट्रीज लिमिटेड (फाईबर डिवीजन), मेसर्स लैक्ससेस इण्डिया लिमिटेड एवं मेसर्स ग्रेसिम इण्डस्ट्रीज लिमिटेड, नागदा द्वारा चंबल नदी में दूषित जल निस्तारण के कारण होने वाली पर्यावरणीय क्षति एवं सार्वजनिक स्वास्थ्य पर हो रहे नुकसान की गणना करने हेतु ज्ञान सदस्यों की कमेटी गठित की जाती है :-

1. कलेक्टर, उज्जैन द्वारा नामांकित प्रतिनिधि
2. श्री एस.के. मीणा, वैज्ञानिक 'घ', केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल
3. श्री एच.एस. मालवीय, अधीक्षण यंत्री, म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल
4. क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड, उज्जैन

समिति पर्यावरणीय क्षति की गणना उपरांत प्रतिवेदन तीन माह में भीतर माननीय अधिकरण में प्रस्तुत करेगी। प्रकरण की आगामी सुनवाई दिनांक 26.02.2021 को नियत है।


(ए० ए० मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

- 1 कलेक्टर, कलेक्टर कार्यालय, उज्जैन की ओर सूचनार्थ।
- 2 ✓ श्री पी. जगन, क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय (मध्य), भोपाल की ओर आपके पत्र दिनांक 21.10.2020 के संदर्भ में सूचनार्थ।
- 3 श्री एच.एस. मालवीय, अधीक्षण यंत्री, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
- 4 श्री एस.के. मीणा, वैज्ञानिक 'घ', केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
- 5 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, उज्जैन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

¹[SCHEDULE - VI]

(See rule 3A)

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART-A : EFFLUENTS

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
1.	Colour and odour	See 6 of Annexure-I	--	See 6 of Annexure-I	See 6 of Annexure-I
2.	Suspended solids mg/l, Max.	100	600	200	(a) For process waste water-100 (b) For cooling water effluent 10 percent above total suspended matter of influent.
3.	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	--	--	(a) Floatable solids, max. 3 mm. (b) Settleable solids, max. 850 microns.
² 4.	***	*	--	***	--
5.	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	shall not exceed 5°C above the receiving water temperature	--	--	shall not exceed 5°C above the receiving water temperature

¹ Schedule VI inserted by Rule 2(d) of the Environment (Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422(E) dated 19.05.1993, published in the Gazette No. 174 dated 19.05.1993.

² Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
7.	Oil and grease mg/l Max.	10	20	10	20
8.	Total residual chlorine mg/l Max.	1.0	--	--	1.0
9.	Ammonical nitrogen (as N), mg/l Max.	50	50	--	50
10.	Total Kjeldahl Nitrogen (as NH ₃) mg/l, Max.	100	--	--	100
11.	Free ammonia (as NH ₃) mg/l, Max.	5.0	--	--	5.0
12.	Biochemical Oxygen demand ¹ [3 days at 27°C] mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l, max.	250	--	--	250
14.	Arsenic (as As), mg/l, max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg), mg/l, Max.	0.01	0.01	--	0.01
16.	Lead (as Pb) mg/l, Max.	0.1	1.0	--	2.0
17.	Cadmium (as Cd) mg/l, Max.	2.0	1.0	--	2.0
18.	Hexavalent Chromium (as Cr+6), mg/l max.	0.1	2.0	--	1.0

¹ Substituted by Rule 2 of the Environment (Protection) Amendment Rules, 1996 notified by G.S.R. 176, dated 2.4.1996 may be read as BOD (3 days at 27°C) wherever BOD 5 days 20°C occurred.

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
19.	Total chromium (as Cr.) mg/l, Max.	2.0	2.0	--	2.0
20.	Copper (as Cu) mg/l, Max.	3.0	3.0	--	3.0
21.	Zinc (As Zn.) mg/l, Max.	5.0	15	--	15
22.	Selenium (as Se.) mg/l, Max.	0.05	0.05	--	0.05
23.	Nickel (as Ni) mg/l, Max.	3.0	3.0	--	5.0
¹ 24.	***	*	*	*	*
¹ 25.	***	*	*	*	*
¹ 26.	***	*	*	*	*
27.	Cyanide (as CN) mg/l Max.	0.2	2.0	0.2	0.2
¹ 28.	***	*	*	*	*
29.	Fluoride (as F) mg/l Max.	2.0	15	--	15
30.	Dissolved Phosphates (as P), mg/l Max.	5.0	--	--	--
² 31.	***	*	*	*	*
32.	Sulphide (as S) mg/l Max.	2.0	--	--	5.0
33.	Phenolic compounds (as C ₆ H ₅ OH) mg/l, Max.	1.0	5.0	--	5.0

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No.G.S.R.801(E), dated 31.12.1993.

S. No.	Parameter	Standards			
		Inland surface water	Public Sewers	Land for irrigation	Marine coastal areas
1	2	3			
		(a)	(b)	(c)	(d)
34.	Radioactive materials :				
	(a) Alpha emitter micro curie/ml.	10^{-7}	10^{-7}	10^{-8}	10^{-7}
	(b) Beta emitter micro curie/ml.	10^{-6}	10^{-6}	10^{-7}	10^{-6}
35.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
36.	Manganese (as Mn)	2 mg/l	2 mg/l	--	2 mg/l
37.	Iron (as Fe)	3 mg/l	3 mg/l	--	3 mg/l
38.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	--	0.2 mg/l
39.	Nitrate Nitrogen	10 mg/l	--	--	20 mg/l
40.	***	*	*	*	*

¹ Omitted by Rule 2(d)(i) of the Environment (Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801(E) dated 31.12.1993

WASTE WATER GENERATION STANDARDS - PART-B

S.No.	Industry	Quantum
1.	Integrated Iron & Steel	16 m ³ /tonne of finished steel
2.	Sugar	0.4 m ³ /tonne of cane crushed
3.	Pulp & Paper Industries	
	(a) Larger pulp & paper	
	(i) Pulp & Paper	175 m ³ /tonne of paper produced
	(ii)Viscose Staple Fibre	150 m ³ /tonne of product
	(iii)Viscose Filament Yarn	500 m ³ /tonne of product
	(b) Small Pulp & Paper :	
	(i) Agro residue based	150 m ³ /tonne of paper produced
	(ii) Waste paper based	50 m ³ /tonne of paper produced
4.	Fermentation Industries :	
	(a) Maltry	3.5 m ³ /tonne of grain produced
	(b) Brewery	0.25 m ³ /KL of beer produced
	(c) Distillery	12 m ³ /KL of alcohol produced
5.	Caustic Soda	
	(a) Membrane cell process	1 m ³ /tonne of caustic soda produced excluding cooling tower blowdown
	(b) Mercury cell process	4 m ³ /tonne of caustic soda produced (mercury bearing) 10% blowdown permitted for cooling tower
6.	Textile Industries : Man-made Fibre	
	(i) Nylon & Polyster	120 m ³ /tonne of fibre produced
	(ii) Vixcose rayon	150 m ³ /tonne of product
7.	Tanneries	28 m ³ /tonne of raw hide
8.	Starch. Glucose and related products	8 m ³ /tonne of maize crushed
9.	Dairy	3 m ³ /KL of Milk

10. Natural rubber processing industry 4 m³/tonne of rubber
11. Fertilizer
- (a) Straight nitrogenous fertilizer 5 m³/tonne of urea or equivalent produced
- (b) Straight phosphatic fertilizer (SSP & TSP) excluding manufacture of any acid 0.5 m³/tonne of SSP/TSP
- (c) Complex fertilizer Standards of nitrogenous and phosphatic fertilizers are applicable depending on the primary product

LOAD BASED STANDARDS - PART-C

[1. Petroleum Oil Refinery:

Parameter 1	Standard 2
	Quantum limit in Kg/l 1,000 tonne of crude processed
1. Oil & Grease	2.0
2. BOD _{3 days, 27° C}	6.0
3. COD	50
4. Suspended Solids	8.0
5. Phenols	0.14
6. Sulphides	0.2
7. CN	0.08
8. Ammonia as N	6.0
9. TKN	16
10. P	1.2
11. Cr (Hexavalent)	0.04
12. Cr(Total)	0.8
13. Pb	0.04
14. Hg	0.004
15. Zn	2.0
16. Ni	0.4
17. Cu	0.4
18. V	0.8
19. Benzene	0.04
20. Benzo (a) – Pyrene	0.08

¹ Substituted by Rule 2(ii)(a) of the Environment (Protection) Amendment Rules, 2008 notified by G.S.R.186(E), dated 18.3.2008

Notes:

- (i) Quantum limit shall be applicable for discharge of total effluent (process effluent, cooling water blow down including sea cooling water blow down, washings, etc.) to receiving environment (excluding direct application on land for irrigation/horticulture purposes within the premises of refinery).
- (ii) In order to measure the quantity of effluent (separately for discharge to receiving environment, application for irrigation/horticulture purposes within the premises of refinery & blow-down of cooling systems), appropriate flow measuring devices (e.g. V-notch, flow meters) shall be provided with.
- (iii) Quantum of pollutants shall be calculated on the basis of daily average of concentration values (one 24-hourly composite sample or average of three grab samples, as the case may be), average flow of effluent during the day and crude throughput capacity of the refinery.
- (iv) Limit for quantity of effluent discharged (excluding blow-down from seawater cooling) shall be 400 m³/1000 tonne of crude processed. However, for refineries located in high rain fall area, limit of quantity of effluent only during rainy days shall be 700 m³/1000 tonne of crude processed].

2. Large Pulp & Paper, News Print/ Rayon grade Plants of capacity above 24000 tonne/ Annum

Parameter	Quantum
Total Organic Chloride (TOCl)	2 kg/tonne of product.

GENERAL EMISSION STANDARDS - PART-D

I. Concentration Based Standards		
Sl. No.	Parameter	Standard Concentration not to exceed (in mg/Nm ³)
1.	Particulate Matter (PM)	150
2.	Total Fluoride	25
3.	Asbestos	4 Fibres/cc and dust should not be more than 2 mg/Nm ³

4.	Mercury	0.2
5.	Chlrine	15
6.	Hydrochloric acid vapour and mist	35
¹ 7.	***	*
8.	Sulphuric acid mist	50
9.	Carbon monoxide	1% max. (v/v)
¹ 10.	***	*
11.	Lead	10 mg/Nm ³
¹ 12.	***	*

II. Equipment based Standards

²[For dispersal of sulphur dioxide, in minimum stack height limit is accordingly prescribed as below]

Sl. No.	Parameter	Standard
1.	Sulphur dioxide	Stack-height limit in metre
	(i) Power generation capacity :	
	- 500 MW and more	275
	- 200/210 MW and above to less than 500 MW	220
	- less than 200/210 MW	$H=14(Q)^{0.3}$
	(ii) Steam generation capacity	
	- Less than 2 tonne/h	Less than 8.5 MT 9
	- 2 to 5 tonne/h	8.5 to 21 MT 12
	- 5 to 10 tonne/h	21 to 42 MT 15
	- 10 to 15 tonne/h	42 to 64 MT 18
	- 15 to 20 tonne/h	64 to 104 MT 21
	- 20 to 25 tonne/h	104 to 105 MT 24
	- 25 to 30 tonne/h	105 to 126 MT 27
	- More than 30 tonne/h	More than 126 MT 30
		or using the formula $H=14(Q)^{0.3}$

¹ Omitted by Rule 2 (g) (iv) of the Environment (Protection) Third Amendment Rules, 1993 vide G.S.R. 801(E) dated 31.12.1993.

² Substituted by Rule 2(h)(i), *ibid.*

Note : H – Physical height of the stack in metre
Q – Emission rate of SO₂ in kg/hr.

III. Load/Mass based Standards

Sl. No.	Industry	Parameter	Standard		
1.	Fertiliser (Urea)	Particulate Matter (PM)	Commissioned Prior to 1.1.82	2 kg/tonne of product	
			Commissioned after 1.1.82	0.5 kg/tonne of product	
2.	Copper, Lead and Zinc Smelter/converter	Sulphur dioxide	4 kg/tonne of concentrated (100% acid produced)		
3.	Nitric Acid	Oxides of Nitrogen	3 kg/tonne of weak acid (before concentration) produced		
1[4.	Sulphuric Acid Plant	Sulphuric Acid (tonne/day)	Quantum Limit in kg/tonne		
			Plant capacity for 100% Existing Unit New Unit		
			concentration of		
		Sulphur dioxide (SO ₂)	Upto 300	2.5 2.0	
			Above 100	2.0 1.5]	
5.	Coke Oven	Carbon Monoxide	3 kg/tonne of coke produced.		
1[6.	Petroleum Oil Refinery (Sulphur Recovery)	Sulphur Dioxide	Installed Capacity of SRU* (tonne/day)	Kg/tonne of sulphur in the feed to SRU	
				Existing SRU	New SRU
			Above 20	26	10
			5 to 20	80	40
			Upto 5	120 80	

* SRU – Sulphur Recovery Unit]

¹ Substituted by Rule 2(ii) of the Environment (Protection) Third Amendment Rules, 2008 notified by G.S.R.344(F), dated 7.5.2008.

² Substituted by Rule 2 of the Environment (Protection) Fifth Amendment Rules, 2009 notified by G.S.R.595(F), dated 21.8.2009.

7. Aluminium Plants :

(i)	Anode Bake Oven Total Fluoride		0.3 Kg/MT of Aluminium
(ii)	Pot room		
(a)	VSS	-do-	4.7 Kg/MT of Aluminium
(b)	HSS	-do-	6 Kg/MT of Aluminium
(c)	PBSW	-do-	2.5 Kg/MT of Aluminium
(d)	PBCW	-do-	1.0 Kg/MT of Aluminium

Note :
 VSS = Vertical Stud Soderberg
 HSS = Horizontal Stud Soderberg
 PBSW = Pre Backed Side Work
 PBCW = Pre Backed Centre Work

8. Glass Industry :

(a) Furnace Capacity

- | | | | |
|------|---|------|----------------------------|
| (i) | Up in the product draw Particulate matter 2 Kg/hr ca capacity of 60 MTD/Day | | |
| (ii) | Product draw capacity more than 60 MT/Day | -do- | 0.8 Kg/MT of Product drawn |

***NOISE STANDARDS - PART-E**

A.	Noise Limits for Automobiles (Free Field Distance at 7.5 Metre in dB(A) at the manufacturing Stage	
(a)	Motorcycle, Scooters & Three Wheelers	80
(b)	Passenger Cars	82
(c)	Passenger or Commercial vehicles upto 4 MT	85
(d)	Passenger or Commercial vehicles above 4 MT and upto 12 MT	89
(e)	Passenger or Commercial vehicles exceeding 12MT	91

* Standards notified at S. No. 46 may also be referred.

¹[AA. Noise limits for vehicles at manufacturing stage

The test method to be followed shall be IS:3028-1998.

(1) Noise limits for vehicles applicable at manufacturing stage from the year 2003

Serial Number	Type of vehicle	Noise limits dB(A)	Date of implementation
(1)	(2)	(3)	(4)
1.	Two wheeler		1 st January, 2003
	Displacement upto 80 cm ³	75	
	Displacement more than 80 cm ³ but upto 175 cm ³	77	
	Displacement more than 175 cm ³	80	
2.	Three wheeler		1 st January, 2003
	Displacement upto 175 cm ³	77	
	Displacement more than 175 cm ³	80	
3.	Passenger Car	75	1 st January, 2003
4.	Passenger or Commercial Vehicles		1 st July, 2003
	Gross vehicle weight upto 4 tonnes	80	
	Gross vehicle weight more than 4 tonnes but upto 12 tonnes.	83	
	Gross vehicle weight more than 12 tonnes.	85	

(2) Noise limits for vehicles at manufacturing stage applicable on and from 1st April, 2005

Serial Number	Type of vehicles	Noise limits dB(A)
1.0	Two wheelers	
1.1	Displacement upto 80 cc	75
1.2	Displacement more than 80 cc but upto 175 cc	77
1.3	Displacement more than 175 cc	80
2.0	Three wheelers	
2.1	Displacement upto 175 cc	77
2.2	Displacement more than 175 cc	80
3.0	Vehicles used for the carriage of passengers and capable of having not more than nine seats, including the driver's seat	74

¹ Substituted by Rule 2 of the Environment (Protection) Fourth Amendment Rules, 2002 notified vide Notification G.S.R. 849(E), dated 30.12.2002 (Earlier 'AA - Noise limits for vehicles w.e.f. 1st January 2003' inserted by Rule 2 (2) of the Environment (Protection) Amendment Rules, 2000 notified vide Notification G.S.R. 742(E), dated 25.9.2000.)

4.0	Vehicles used for the carriage of passengers having more than nine seats, including the driver's seat, and a maximum Gross Vehicle Weight (GVW) of more than 3.5 tonnes	
4.1	With an engine power less than 150 KW	78
4.2	With an engine power of 150 KW or above.	80
5.0	Vehicles used for the carriage of passengers having more than nine seats, including the driver's seat : vehicles used for the carriage of goods.	
5.1	With a maximum GVW not exceeding 2 tonnes	76
5.2	With a maximum GVW greater than 3 tonnes but not exceeding 3.5 tonnes	77
6.0	Vehicles used for the transport of goods with a maximum GVW exceeding 3.5 tonnes.	
6.1	With an engine power less than 75 KW	77
6.2	With an engine power of 75 KW or above but less than 150 KW.	78
6.3	With an engine power of 150 KW or above.	80]

¹[Provided that for vehicles mentioned at serial numbers 3.0 to 6.3, the noise limits for the following States shall be applicable on and from the date specified against that State,-

- (i) Himachal Pradesh with effect from 1st October, 2005
- (ii) Jammu and Kashmir with effect from 1st October, 2005
- (iii) Madhya Pradesh with effect from 1st September, 2005
- (iv) Punjab with effect from 1st October, 2005
- (v) Rajasthan with effect from 1st June, 2005
- (vi) Uttar Pradesh (Mathura, Kannauj, Muzaffarnagar, Aligarh, Farukkabad, Saharanpur, Badaun, Barreily, Moradabad, Hathras, Rampur, Bijnor, Agra, Pilibhit, J.P. Nagar, Mainpuri, Lalitpur, Hardio, Ferozabad, Jhansi, Shahjahanpur, Etawah, Jalon, Lakhimpur, Kheri, Etah, Mahoba, and Sitapur) with effect from 1st June, 2005.
- (vii) Uttranchal with effect from 1st July, 2005.]

B. Domestic appliances and construction equipments at the manufacturing stage to be achieved by 31st December, 1993.

(a) Window Air Conditioners of 1 ton to 1.5 ton	68
(b) Air Coolers	60
(c) Refrigerators	46
² [(d) * * *]
(e) Compactors (rollers), Front Loaders, Concrete mixers, Cranes (moveable), Vibrators and Saws	75

¹ Inserted by the Environment (Protection) Amendment Rules, 2005 notified vide Notification G.S.R.272 (E), dated 5.5.2005.

² Entry (d) relating to 'Diesel Generator of Domestic Purposes.....85 - 90' omitted by Rule 3 of the Environment (Protection) Second Amendment, Rules, 2002 notified vide Notification G.S.R. 371(E), dated 17.5.2002.

ANNEXURE-I

(For the purposes of Parts – A, B and C)

The State Boards shall following guide-lines in enforcing the standards specified under the schedule VI :

- (1) the waste waters and gases are to be treated with the best available technology (BAT) in order to achieve the prescribed standards.
- (2) the industries need to be encouraged for recycling and reuse, of waste materials as far as practicable in order to minimize the discharge of wastes into the environments.
- (3) the industries are to be encouraged for recovery of biogas, energy and reusable materials.
- (4) while permitting the discharge of effluent and emission into the environment, State Boards have to take into account the assimilative capacities of the receiving bodies, especially water bodies so that quality of the intended use of the receiving waters is not affected. Where such quality is likely to be effected discharges should not be allowed into water bodies.
- (5) the Central and State Boards shall put emphasis on the implementation of clean technologies by the industries in order to increase fuel efficiency and reduce the generation of environmental pollutants.
- (6) All efforts should be made to remove colour and unpleasant odour as far as practicable.
- (7) The standards mentioned in the Schedule shall also apply to all other effluents discharged such as industrial mining, and mineral processing activities and sewage.
- (8) the limit given for the total concentration of mercury in the final effluent of caustic soda industry, is for the combined effluent from (a) Cell house, (b) Brine Plant, (c) Chlorine handling, (d) hydrogen handling and (e) hydro choleric acid plant.
- (9) ¹[(a)...(f)]
- (10) All effluents discharge including from the industries such as cotton textile, composite woolen mills, synthetic rubber, small pulp & paper, natural rubber, petro-chemicals, tanneries, point dyes,

¹ Omitted by Rule 4 of the Environment (Protection) Rules, 1986 notified by notification G.S.R. 176(E), dated 24.1986.

slaughter houses, food & fruit processing and diary industries into surface waters shall conform to be BOD limit specified above, namely 30 mg/l. For discharge an effluent having a BOD more than 30 mg./l, the standards shall conform to those given, above for other receiving bodies, namely, sewers, coastal waters, and land for irrigation.

- (11) ¹[***.....]
- (12) In case of fertilizer industry the limits in respect of chromium and fluoride shall be complied with at the outlet of chromium and fluoride removal units respectively.
- (13) In case of pesticides :
- (a) The limits should be complied with at the end of the treatment plant before dilution.
 - (b) Bio-assay test should be carried out with the available species of fish in the receiving water, the COD limits to be specified in the consent conditions should be correlated with the BOD limits.
 - (c) In case metabolites and isomers of the Pesticides in the given list are found in significant concentration, standards should be prescribed for these also in the same concentration as the individual pesticides.
 - (d) Industries are required to analyze pesticides in waste water by advanced analytical methods such as GLC/HPLC.
- ²(14) The chemical oxygen demands (COD) concentration in a treated effluent, if observed to be persistently greater than 250 mg/l before disposal to any receiving body (public sewer, land for irrigation, inland surface water and marine coastal areas), such industrial units are required to identify chemicals causing the same. In case these are found to be toxic as defined in the Schedule I of the Hazardous Rules 1989 the State Board in such cases shall direct the industries to install tertiary treatment stipulating time limit.
- (15) Standards specified in Part A of Schedule – VI for discharge of effluent into the public sewer shall be applicable only if such sewer leads to a secondary treatment including biological treatment system, otherwise the discharge into sewers shall be treated as discharge into inland surface waters].

¹ Omitted by Rule, 2(k) (vii) of the Environment (Protection) Third amendment Rules, 1993 vide G.S.R. 801 (E), dated 31.12.1993.

² Inserted by rule 2(k) (ix), *ibid.*

ANNEXURE-II

(For the purpose of Part-D)

The State Boards shall follow the following guidelines in enforcing the standards specified under Schedule VI:

- (a) In case of cement plants, the total dust (from all sections) shall be within 400 mg/Nm^3 and 250 mg/Nm^3 for the plants upto 200 t/d and more than 200 t/d capacities respectively.
- (b) In respect of calcinations process (e.g. Aluminum Plants) Kilns. and step Grate Bagasse fired-Boilers. Particulate Matter (PM) emissions shall be within 250 mg/Nm^3 .
- (c) In case of thermal power plants commissioned prior to 01.01.1982 and having generation capacity less than 62.5 MW, the PM emission shall be within 350 mg/Nm^3 .
- (d) In case of Lime Kilns of capacity more than 5 t/day and upto 40 t/day, the PM emission shall be within 500 mg/Nm^3 .
- (e) In case of horse shoe/pulsating Grate and Spreader Stoker Bagasse-fired-Boilers, the PM emission shall be within 500 (12% CO_2) and 800 (12% CO_2) mg/Nm^3 respectively. In respect of these boilers, if more than attached to a single stack, the emission standards shall be fixed, based on added capacity of all the boilers connected with the stack.
- (f) In case of asbestos dust, the same shall not exceed 2 mg/Nm^3 .
- (g) In case of the urea plants commissioned after 01.01.92, coke ovens and lead glass units, the PM emission shall be within 50 mg/Nm^3 .
- (h) In case of small boilers of capacity less than 2 tons/hour and between 2 to 5 tons/ hour, the PM emissions shall be within 1000 and 1200 mg/Nm^3 .
- (i) In case of integrated Iron and Steel Plants, PM emission upto 400 mg/Nm^3 shall be allowed during oxygen lancing.

- (j) In case of stone crushing units, the suspended PM contribution value at a distance of 40 meters from a controlled, isolated as well as from a unit located in cluster should be less than 600 micrograms/Nm³.¹ [* * *] These units must also adopt the following pollution control measures :
- (i) Dust containment cum suppression system for the equipment;
 - (ii) Construction of wind breaking walls;
 - (iii) Construction of the metalled roads within the premises;
 - (iv) Regular cleaning and wetting of the ground within the premises;
 - (v) Growing of a green belt along with periphery.
- (k) In case of Ceramic industry, from the other sources of pollution, such as basic raw materials and processing operations, heat recovery dryers, mechanical finishing operation, all possible preventive measures should be taken to control PM emission as far as practicable.
2. The total fluoride emission in respect of Glass and Phosphatic Fertilizers shall not exceed 5 mg/Nm³ and 25 mg/Nm³ respectively.
- ²3. [In case of copper, lead and zinc smelting, the off-gases may, as far as possible, be utilized for manufacturing sulphuric acid]
- ³4. [In case of cupolas (Foundries) having capacity (melting rate) less than 3 tonne/hour, the particulate matter emission shall be within 450 mg/Nm³. In these cases it is essential that stack is constructed over the cupolas beyond the charging door and the emissions are directed through the stack, which should be at least six times the diameter of cupola. In respect of Arc Furnaces and Induction Furnaces, provision has to be made for collecting the fumes before discharging the emissions through the stack].

[No. Q-15017/24/89-CPW]
MUKUL SANWAL, Jt. Secy.

¹ Omitted by Rule 2(i)(iv) of the Environment (Protection) Third Amendment Rules, 1993, vide G.S.R. 801(E) dated 31.12.1993.

² Substituted by Rule 2(1)(i), *ibid*.

³ Added by Rule 2(1)(ii), *ibid*.



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

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पंजीकृत डाक से
पीसीबी आई.टी. 19332

भोपाल, दिनांक 05-05-2020

क्रमांक 809 / तक्र / मुप्रनिघो / 2020.

प्रति

अधिष्ठाता,
मेसर्स प्रेसिम इण्टरस्ट्रीज लिमिटेड,
(स्टेपल फाईबर डिबीजम),
बिरलाग्राम, नागदा,
जिला-उज्जैन (म.प्र.) ।

विषय :- बैंक गारंटी वापस करने बाबत ।

संदर्भ :- 1. आपका पत्र क्रमांक 1253 दिनांक 19/02/2018
2. आपका पत्र क्रमांक 1455 दिनांक 06/12/2019

उपरोक्त विषयान्तर्गत लेख है कि आपके संदर्भित पत्र द्वारा जल प्रदूषण नियंत्रण संयंत्र की स्थापना हेतु समयबद्ध कार्ययोजना के साथ बैंक गारंटी नं. 1837618बीजी0000170 दिनांक 16/02/2018 वैधता दिनांक 30/06/2020 राशि रु. 2.80 करोड़, बैंक गारंटी नं. 1637618बीजी0000171 दिनांक 16/02/2018 वैधता दिनांक 30/09/2019 राशि रु. 3.75 करोड़, बैंक गारंटी गारंटी नं. 1837618बीजी0000172 दिनांक 16/02/2018 वैधता दिनांक 30/09/2019 राशि रु. 8.75 करोड़ एवं बैंक गारंटी नं. 1637618बीजी0000173 दिनांक 16/02/2018 वैधता दिनांक 30/06/2020 राशि रु. 8.40 करोड़ प्रस्तुत की गई थी। उद्योग द्वारा समयबद्ध कार्ययोजना अनुसार निर्धारित समयावधि में कार्य पूर्ण किया जा चुका है अतः उद्योग की बैंक गारंटी कुल रु. 23.70 करोड़ मूलाह संतप्त कर आपको वापस की जा रही है। कृपया धन्यता भेजें।

संलग्न - 04 मूल बैंक गारंटी।

(आर.एस. कोरी)
सदस्य सचिव

भोपाल, दिनांक

पृ.क्रमांक / तक्र / मुप्रनिघो / 2020.

प्रतिलिपि :-

1. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, उज्जैन की ओर सूचनाार्थ प्रेषित।
2. स्टेट बैंक ऑफ इंडिया, प्रीच कार्पोरेट्स ग्रुप, बी.के.सी. भुवनेश्वर की ओर सूचनाार्थ प्रेषित।
3. विधि अधिकारी, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनाार्थ प्रेषित।

(आर.एस. कोरी)
सदस्य सचिव



May 18, 2020

Ref: 1512/Env-SFD/PCB/BPL/AP/BG

To,
The Member Secretary,
M.P. Pollution Control Board,
Paryavaran Parisar, E-5 Arera Colony,
Bhopal - 462016

Sub: Receipt of Bank Guarantees- Regarding

- Ref: 1. Your Letter No. 809-TAK/HO/PCB/2020 dated 05.05.2020
2. Our Letter No. 1282/Env-SFD/PCB/BPL/Action Plan dated 19.02.2018
3. Our Letter No. 1455/Env-SFD/PCB/BPL/AP/BG dated 06.12.2019

Dear Sir,

This has reference to your above referred letter dated 05.05.2020 regarding release of Bank Guarantee on completion of time bound Action Plan submitted vide our referred letter dated 19.02.2018.

We would like to inform you that following Original Bank Guarantee papers has been received at our Bhopal Office.

BG	Date of Issue	Valid up to	Value of BG in Rs. Lacs
1637618BG0000170	16.02.2018	30.06.2020	280
1637618BG0000171	16.02.2018	30.09.2019	375
1637618BG0000172	16.02.2018	30.09.2019	875
1637618BG0000173	16.02.2018	30.06.2020	840

We express our gratitude for releasing the Bank Guarantee and assure you that we are committed to continuous, determined and conscious efforts for further improvement in the quality of environment.

Thanking You
Yours Faithfully

B. Maity
18/5/20
Biswadeep Maity
Vice President



B. Maity
20/5/20
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Birlagram, Nagda

Grasim Industries Limited
Staple Fibre Division

Birlagram - 456 335, Nagda (M.P.) INDIA. Tele: +91 7366 246760-64 Fax: +91 7366 246024, 24404
CN: L37124A&P1947PLC000410 Website: www.adityabirla.com E-mail: grasim-sfd.nagda@adityabirla.com
Head Office: P.O. Birlagram, Nagda - 456332 (M.P.)

ACKNOWLEDGEMENT COPY

ADITYA BIRLA



GRASIM

February 15, 2018

Ref: 1253/Env-SFD/PCB/RO/Action Plan

The Member Secretary,
M.P. Pollution Control Board,
Paryavaran Park,
C-5, Aera Colony, Bhopal - 462016

Sub: Minutes of Meeting dated 25.01.18
Ref: Your letter No. 125-144/51-1/2018 dated 25.01.2018
Our letter No. 12442/Env-SFD/PCB/RO/Action Plan dated 04.02.2018

Dear Sir,

This is referring to the above cited letter and submission of action plan for further improvement in treated effluent quality. We would like to submit herewith the bank guarantee against the cash item of the Action Plan. Summary of the Bank Guarantee issued by State Bank of India, Branch Corporate Accounts Group -BKC, Mumbai is as under,

Bank Guarantee No	Date of Issue	Valid up to	INR Lacs
16376180G0000170	15-02-2018	30-06-2020	280
16376180G0000171	15-02-2018	30-09-2019	375
16376180G0000172	15-02-2018	30-09-2019	875
16376180G0000173	15-02-2018	30-06-2020	680
16376180G0000174	15-02-2018	30-06-2020	280
Total			2490

We would like to draw your kind attention that Bank Guarantee No. 16376180G0000170 dated 15.02.2018 of value Rs. 280 Lacs against item no. 7 of action plan is subject to allocation of the land by government to us for plantation purpose. Completion of pipeline laying activity mentioned in action plan item no. 7 would require 15 months from the date of land allocation of the land by government to us.

We are also enclosing the Action Plan with this letter for your ready reference. Hope you will find the same in order.

We assure you that we are committed to continuous, determined and sincere efforts for further improvement in the quality of environment.

Thanking You,

Yours Faithfully,

K. Suresh

Sr. President & Unit Head

CC: Regional Officer, MP PCB, Ujjain

Enclosed: as above

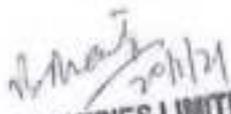
Amang
20/1/18
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Birlagram, Nagda (M.P.)

ACTION PLAN TO ACHIEVE TDS LEVEL

S. No.	Particulars	Unit / Capacity	Investment			Operating Cost Rs. Lacs / Annum	Target Date	Risk Guarantee Rs. Lacs
			Vendor Scope	Estimated Goods Value	Total Investment Rs. Lacs			
1	Adoption of Multi Stage Flash-Evaporator (3 Stages) for High TDS Stream	1 MPE @ 25 m ³ /hr	-	-	-	385	Jun-22	Part of 2023 Action Plan and Risk-Guarantee already given
2	Handling of RO Rejects and Waste Salt Recovery Multi Stage Flash Evaporator (MSFE) for RO Reject (Redundant)	1 unit of 25 m ³ /day	-	-	-	544	Jan-19	Standby
3	Adoption of RO Plant for High TDS and High Acidic Stream and Waste Salt Recovery from RO Reject	4 unit of 1000 m ³ /day Capacity	340	340	1120	5.5	Jan-22	280
4	Adoption of RO Plant for Preparation of Demin Water for Captive Power Plant	1 unit of 4500 m ³ /day capacity	195	110	1300	4.2	Jan-18	0%
5	Adoption of RO Plant for Soft Water Preparation	2 unit of 10000 m ³ /day capacity	1710	1180	9100	7.90	Jan-18	0%
6	Adoption of RO Plant for High TDS and High Acidic Stream and Waste Salt Recovery from RO Reject	1 unit of 3000 m ³ /day Capacity	2340	808	3340	14.28	Jan-18	640
7*	Utilization of treated Effluent for Development of Green Belt on Baran Land		-	1120	1120	400	Jan-18	100
					10408	4541		2652

Note: On continuous basis after stabilization of all the plants, industry will be able to meet the TDS level in treated effluent 2100 mg/l by December-2018 and effluent discharge 18000 m³/day by June-2022.

* The activity mentioned in item no.7 is subject to allocation of the land by government to us. Completion of activity of laying pipeline for plantation purpose would require 03 months from the date of land allocation of land.


GRASIM INDUSTRIES LIMITED
 (Staple Fibre Division)
 Birlagram, Nagda (M.P.)

ZLD Project

Civil work status as on 19/01/2021:

The present major civil work status for ZLD project is as follows:

- Pretreatment and RO section – 92%
- Thermal system and Evaporator section – 80%

Most of the major civil work will be completed by 31st Jan'21 (Bar Chart in Annexure-1)

Equipment delivery status:

There is a delay in delivery of critical imported equipment supplies from USA, Europe and China as per the impact of lockdown for Covid-19 across the globe. The original delivery dates of these critical equipment was by Nov'20, but as per the latest status received from our ZLD supplier (M/s. Suez) these delivery dates has been extended by about 5-6 months and will be completed in phased manner by 15th May'21. (The equipment delivery status is mentioned in Annexure-2).

Handwritten signature
20.1.21
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Birtagram, Nagda (M.P.)

GRASIM INDUSTRIES LIMITED

Annexure - 1

Tentative Execution & Completion of ZLD Action plan in current Scenario

S.N.	Particulars	Target Date	P/A	Oct'19	Nov'19	Dec'19	Jan'20	Feb'20	Mar'20	Apr'20	May'20	Jun'20	Jul'20	Aug'20	Sep'20	Oct'20	Nov'20	Dec'20	Jan'21	Feb'21	Mar'21	Apr'21	May'21	Jun'21	Oct'21	
1	Detailed Engineering a) PFD	May'20	P																							
	b) P&ID	May'20	A																							
	c) Civil - Good for Construction drawing	May'20	P																							
		May'20	A																							
2	Equipment Delivery		P																							
	a) Pre treatment, Softening, Ion Exchange & RC	Feb'21 (Oct'20)	A																							
	b) Thermal - Evaporator & Centrifuge	Mar'21 (Nov'20)	P																							
		(Nov'20)	A																							
3	Completion of Civil Work		P																							
	a) Pre treatment & RC	Dec'20 (Oct'20)	A																							
	b) Thermal System - Evaporator	Jan'21 (Nov'20)	P																							
		(Nov'20)	A																							
4	Installation of Pre treatment & RO Plant #	Apr'21 (Nov'20)	P																							
		(Nov'20)	A																							
5	Installation of Evaporator and commissioning of ZLD #	Apr'21 (Dec'20)	P																							
		(Dec'20)	A																							
6	Installation of ZLD System	Jun'21 (Jan'21)	P																							
		(Jan'21)	A																							
7	Stabilization of ZLD System	Oct'21 (Jan'21)	P																							
		(Jan'21)	A																							

16/05/2021
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Birlagram, Nagda (M.P.)

Equipment Delivery by SUEZ is about 60%
 [Grey Box] Timelines as per original action plan submitted on 30.11.2019
 [White Box] Timelines as per current scenario due to COVID-19 restrictions, revised equipment delivery dates



CRITICAL IMPORTED EQUIPMENT DELIVERY STATUS

Equipment name	Country of manufacture / Import	Original delivery date	Revised delivery date
RO membrane	Minneapolis (USA)	1 st Nov'20	15 th Apr'21
SUF membrane	Oroszlany (Hungary)	1 st Nov'20	15 th Apr'21
MVR Heat exchanger tubes	Yiyang (China)	30 th Nov'20	30 th Apr'21
MVR-1&2 compressors	Moringen (Germany)	30 th Nov'20	15 th May'21

- Equipment installation completion by end of Jun'21.
- ZLD commissioning and stabilization in the next 3-4 months by Oct'21

W. S. ...
GRASIM INDUSTRIES LIMITED
 (Staple Fibre Division)
 Birlegram, Nagda (M.P.)



SPEED POST

B-29016/04/06/IPC-1/

February 19, 2020

To

The Chairman
Madhya Pradesh Pollution Control Board
Paryavaran Parisar
E-5, Arera Colony
Bhopal - 462 016

SUB: DIRECTIONS UNDER SECTION 18(1) b OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 IN THE MATTER OF WATER POLLUTION IN THE RIVER CHAMBAL CAUSED BY INDUSTRIES LOCATED IN NAGDA REGION, MADHYA PRADESH-reg

WHEREAS, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, one of the function of the State Pollution Control Boards (SPCBs)/Pollution Control Committees(PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the State/UT and to secure the execution thereof; and

WHEREAS, under section 16 of the Water (Prevention and Control of Pollution) Act, 1974 one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs / PCCs; and

WHEREAS, a reference dated December 30, 2019 from Hon'ble Member of Parliament (Lok Sabha), Ujjain, Madhya Pradesh has been received regarding water pollution in the river Chambal caused by industries located in Nagda region, Madhya Pradesh; and

WHEREAS, the Chambal river stretch from Nagda to Rampura has been identified by Central Pollution Control Board as polluted river stretch and Madhya Pradesh Pollution Control Board (MPPCB) has prepared an action plan for rejuvenation of river Chambal in compliance of the Hon'ble NGT order dated 20.9.2018 in the matter of O.A. 673/2018; and

WHEREAS, a team of officers from CPCB Head office Delhi and Regional office Bhopal along with a representative nominated by Hon'ble M.P. inspected the area during January 07-08, 2020 to investigate the matter and observed the following:

- The pH values found 5.9 & 5.5 at 02 locations of river Chambal i.e. 200m downstream after confluence of industrial-domestic & 3.5km downstream of river Chambal near Parmarkhedhi village respectively, which indicate water is not fit for irrigation as per designated best use Water Quality Criteria.
- High level of Mercury in the range of 0.0025 mg/l- 0.0364 mg/l (more than 0.001 mg/l) found in 06 water samples, Lead in the range of 0.015 mg/l - 0.375 mg/l (more than 0.01 mg/l) found in 7 water samples & Aluminium in the range of 0.04 mg/l - 2.565 mg/l (more than 0.03 mg/l)

Page 1 of 4

found in 10 water samples collected from river Chambal, dug well(s) and hand pump(s) and which indicates water is not fit for drinking purpose as per BIS-10500:2012.

- c. High level of Mercury in the range of 0.004 mg/l-0.0364 mg/l (more than 0.001 mg/l) found in 03 water samples, Lead 0.025 mg/l (more than 0.01 mg/l) found in 1 water samples & Aluminium in the range of 0.06 mg/l - 0.735 mg/l (more than 0.03 mg/l) found in 6 water samples collected from piezometer(s) of M/s Grasim Chemical Industry (Chemical Division) and which indicates contamination with old secured land fill(SLF) containing mercury bearing brine sludge.
- d. M/s Grasim Industries Ltd. (Chemical Division) has installed piezometers in North & South direction of industry to assess any leakage from new SLF site and it was observed that river Chambal is flowing in West direction of Industry.
- e. A study was conducted by CSIR-NEERI, Hyderabad on "Assessment of groundwater quality in and around M/s Grasim Industries Limited, (Chemical Division), Nagda in May 2018 ,which mentioned that lead concentration in the ground water samples many time higher than the desirable limits (0.01mg/l) under BIS 10500:2012 at buffer zone of 5 km surrounding the industry.
- f. M/s Grasim Industries Ltd (Chemical Division) and M/s Lanxess India Pvt. Ltd. have achieved zero liquid discharge (ZLD).
- g. High values of Sulphate i.e. 3161 mg/l was found in river Chambal water sample at downstream of the M/s Grasim Industries Ltd (Staple Fiber Division) which is due to discharge of industrial effluent after treatment to the industrial drain joining to river Chambal. M/s Grasim Industry Ltd. (SFD) Nagda has submitted action plan to fulfil zero liquid discharge (ZLD) condition till January 2021 & deposited bank guarantee of Rs. 15 crore to MPPCB, Bhopal on 30.11.2019. Currently, industry is restricted by MPPCB to discharge up to 12500 KLD.
- h. The Municipal council of Nagda has prepared DPR of Rs. 61.40 Crore for the sewerage line & treatment of domestic waste water generated from Nagda Town. The project is pending for sanctioning & tendering in M.P. Urban Development Company Bhopal (MPUDC).
- i. The Water Resources Department, Ujjain informed that Barrage-cum-diversion scheme of Rs.64.14 Cr. is proposed at Ninawada kheda (about 7 km downstream of Nagda town) and will be used for dilution purpose of polluted water coming from Nagda town.
- j. The Public Health Engineering Department (PHED) & the M.P. Jal Nigam Maryadith Periyogna has prepared scheme of Rs 29.29 Crore to supply potable water in affected village along the bank of Chambal River.
- k. The Regional Office , MPPCB has prepared & submitted a study project named "Study of Underground water quality in adjacent villages of River Chambal from village Piploda (Distt- Ujjain) to village - Tal (Distt Ratlam) of Rs 1.14 Crore for sanctioning from MPPCB, Bhopal Head Office.

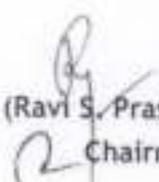
WHEREAS, water quality of the surrounding area including river Chambal has been deteriorated due to the discharge of industrial effluent as well as domestic effluent: and

Now therefore, in exercise of the powers conferred under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974, Madhya Pradesh Pollution Control Board (MPPCB) is hereby directed to issue necessary directions u/s 33 A of the Water Act, 1974 to the Industries of Nagda i.e. M/s Grasim Industries Ltd. (Chemical Division) ii. M/s Grasim Industries Ltd (SFD) iii. M/s Lanxess India Pvt. Ltd. and also to the local bodies of Madhya Pradesh for compliance of following:

- (i) MPPCB shall fix the responsibility of the industrial units contaminating river water & ground water and shall levy environmental compensation charges on non-complying units and local agencies in case of delayed action plans.
- (ii) M/s Grasim Industries (Chemical Division) shall establish piezometers in proper direction of river Chambal to detect the groundwater contamination. The unit shall carry out a detailed leak detection study around the old SLF w.r.t damage liners of old SLF and leakages to be repaired immediately for prevention of further contamination of ground water.
- (iii) The bank guarantee of Rs 15 crore of M/s Grasim Industry Ltd. (SFD) shall be forfeited, in case time bound action plan for implementation of ZLD is not achieved by the unit.
- (iv) M/s Grasim Industries (SFD) shall install online flow meter in CS₂ stacks to quantify the CS₂ emission in Kg/ton of fibre and connect all the OCEMS installed at stacks with CPCB server immediately.
- (v) M/s Grasim Industries (Chemical Division) & M/s Lanxess India Pvt. Ltd. shall include their by-product acids in hazardous waste authorization immediately.
- (vi) M/s Lanxess India Pvt. Ltd. shall not operate without valid Consent to Operate and control fugitive emission/odorous in ambience of plant premises by preventing leakages.
- (vii) The industries having Zero Liquid discharge shall be directed to install PTZ camera and online flow meter at ETP area and provide connectivity to MPPCB server immediately.
- (viii) The Public Health Engineering Department, Nagda shall ensure to supply drinking water immediately in affected villages & to seal the water sources where increased concentration of Lead (Pb) was found in CSIR-NEERI (2018) report.
- (ix) The Municipal council of Nagda shall expedite the sanctioning & tendering of Rs. 61.40 Crore project for the sewerage line & treatment of domestic waste water generated from Nagda Town.
- (x) MPPCB shall also direct the Municipal Council not to discharge the untreated sewage to the river.

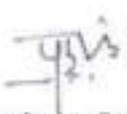
- (xi) The hazardous waste generated from the industries in Nagda region shall be transported only through GPS enabled transport vehicles and MPPCB shall keep a vigil on the same.
- (xii) Local administration shall keep vigil on illegal discharge of acid/industrial waste in river Chambal in closed co-ordination with Emergency Response Centre and Sub-regional office of MPPCB.
- (xiii) MPPCB shall initiate a study on ground water contamination and remediation measures in Nagda & adjacent villages immediately.
- (xiv) A detailed health study for Nagda region to be carried out in light of synergistic health effects of pollutant by engaging any reputed government institute working in the field of Research in Environmental Health by MPPCB.

MPPCB shall acknowledge the receipt of directions immediately and action taken report to ensure compliance of above directions shall be submitted within 30 days from the date of receipt of directions.


(Ravi S. Prasad)
Chairman

Copy to:

1. The Joint Secretary (CP Division)
Ministry of Environment, Forests and Climate Change
Prithvi Wing, 2nd Floor, Room No. 216,
Indira Paryavaran Bhawan, Aliganj,
Jor Bagh Road, New Delhi - 110003
2. The Regional Director
Central Pollution Control Board
Paryavaran Parisar
E-5, Arera Colony
Bhopal - 462 016
3. The Divisional Head, IT, CPCB
4. The Divisional Head PCP, CPCB


(Prashant Gargava)
Member Secretary



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal - 462 016 (M.P.)

Phone : (0755) 2466191/ 24664428 Fax : (0755) 24663742 E-mail : it_mppcb@rediffmail.com

No. **852** /HO/MPPCB/CPCB-Dir/2020

Bhopal, dt.

13/05/2020

To,

The Occupier,
M/s. Grasim Industries Ltd., (Staple Fibre Division),
City : Birlagram Nagda,
Tehsil : Nagda, Dist : Ujjain, (M.P.)

SPEED POST

Sub: Direction under 33-A of Water (Prevention and Control of Pollution) Act 1974 –reg.
Ref: CPCB Directions to MPPCB vide letter B-29016/04/06/IPC-I/ February 19,2020

WHEREAS, you are operating an industry M/s. Grasim Industries Ltd., (SFD) at Birlagram Nagda, Tehsil : Nagda, Dist : Ujjain, (M.P.) against the provisions of Water (Prevention and Control of Pollution) Act, 1974 ; and

WHEREAS, M.P. Pollution Control Board has granted conditional consent u/s 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of Air (Prevention and Control of Pollution) Act 1981; and

WHEREAS, CPCB has received a reference from Hon'ble Member of Parliament (Lok Sabha) Ujjain, Madhya Pradesh dated December 30, 2019 regarding water pollution in the river Chambal caused by industries located in Nagda region, Madhya Pradesh; and

WHEREAS, the Chambal river stretch from Nagda to Rampura has been identified by Central Pollution Control Board as polluted river stretch and Madhya Pradesh Pollution Control Board (MPPCB) has prepared an action plan for rejuvenation of river Chambal in compliance of the Hon'ble NGT order dated 20.09.2018 in the matter of O.A. 673/2018; and

WHEREAS, a team of officers from CPCB Head office Delhi and Regional office Bhopal along with a representative nominated by Hon'ble M.P. inspected the area during January 07.08.2020 to investigate the matter and observed the following :

- The pH values found 5.9 & 5.5 at 02 locations of river Chambal i.e. 200m downstream after confluence of industrial domestic & 3.5 km downstream of river Chambal near Parmarkhedhi village respectively, which indicate water is not fit for irrigation as per designated best use Water Quality Criteria.
- High Level of Mercury in the range of 0.0025 mg/l 0.0364 mg/l (more than 0.001 mg/l) found in 06 water samples, Lead in the range of 0.015 mg/l, 0.375 mg/l (more than 0.01 mg) found in 7water samples & Aluminum in the range of 0.04 mg/l – 2.565 mg/l (more than 0.03 mg/l) found in 10 water samples collected from river Chambal, dug well(s) and hand pump(s) and which indicates water is not fit for drinking purpose as per BIS-10500:2012.
- High level of Mercury in the range of 0.004 mg/l 0.0364 mg/l (more than 0.001 mg/l) found in 03 water samples, Lead 0.025 mg/l (more than 0.01mg/l) found in 03 water samples, & Aluminium in the range of 0.06 mg/l – 0.735 mg/l (more than 0.03 mg/l) found in 6 water samples collected and which indicates contamination with old secured land fill (SLF) containing mercury bearing brine sludge.
- M/s. Grasim Industries Ltd., (Chemical Division) has installed peizometers in North & South direction of industry to assess any leakage from new SLF site and it was observed that river Chambal is flowing in West direction of industry.
- A study was conducted by CSIR-NEERI, Hyderabad on "Assessment of groundwater



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Aera Colony, Bhopal - 462 016 (M.P.)

Phone : (0755) 2466191/ 24664428 Fax : (0755) 24663742 E-mail : it_mppcb@rediffmail.com

- quality in and around M/s. Grasim Industries Limited, (Chemical Division), Nagda in May 2018, which mentioned that lead concentration in the ground water samples many time higher than the desirable limits (0.01 mg/l) under BIS 10500:2012 at buffer zone of 5 km surrounding the industry.
- M/s. Grasim Industries Ltd., (Chemical Division) and M/s. Iaxness India Pvt. Ltd., have achieved zero liquid discharge (ZLD).
 - High values of Sulphate i.e. 3161 mg/l was found in river Chambal water sample at downstream of the M/s. Grasim Industries Ltd., (staple Fiber Division) which due to discharge of industrial effluent after treatment to the industrial drain joining to river Chambal. M/s. Grasim Industries Ltd., (SFD) Nagda has submitted action plan to fulfill zero liquid discharge (ZLD) conditions till January 2021 & deposited bank guarantee of Rs. 15 crore to MPPCB, Bhopal on 30.11.2019. Currently, industry is restricted by MPPCB to discharge up to 12500 KLD.
 - The Municipal council of Nagda has prepared DPR of Rs. 61.40 Crore for the sewerage line & treatment of domestic waste water generated from Nagda Town. The project is pending for sanctioning & tendering in M.P. Urban Development Company Bhopal (MPUDC).
 - The water Resources Department, Ujjain informed that Barrage-Cum-diversion scheme of Rs. 64.14 Cr. is proposed at Ninawada Kheda (about 7 km downstream of Nagda town) and will be used for dilution purpose of polluted water coming from Nagda town.
 - The Public Health Engineering Department (PHED) & the M.P. Jal Nigam Maryadith Periyogna ahs prepared scheme of Rs. 29.29 Crore to supply potable water coming from Nagda town.
 - The Regional office, MPPCB has prepared & submitted a study project named "Study of Underground water quality in adjacent villages of River Chambal from village Pipoloda (Dist Ujjain) to village. Tal (Dist. Ratlam of Rs. 1.14 Crore for sanctioning from MPPCB, Bhopal Head Office.

WHEREAS, water quality of the surrounding area including river Chambal has been deteriorated due to the discharge of industrial effluent as well as domestic effluent; and

WHEREAS, in view of the above, CPCB in exercising the powers conferred to them under Section 18(1) (b) of the Water (Prevention & Control) of Pollution Act, 1974, has issued mandatory directions to Madhya Pradesh Pollution Control Board (MPPCB) to issue necessary directions u/s 33 A of the Water Act, 1974 to the industries of Nagda i.e. M/s. Grasim Industries Ltd., (Chemical Division) (ii). M/s. Grasim Industries Ltd., (SFD) (iii) Lanxess India Pvt. Ltd., and also to the local bodies of Madhya Pradesh for compliance.

In light of the above facts and mandatory directions of CPCB, now therefore in exercise of the power conferred upon under section 33 A of the Water (Prevention and Control of Pollution) Act 1974, you are hereby directed as follows :-

- The industry shall ensure implementation of time bound action plan for ZLD within specified time lines(January, 2021) else the bank guarantee of Rs. 15 crores shall be forfeited.
- The industry shall install online flow meter in CS₂ stacks to quantify the CS₂ emission in Kg /ton of fibre and connect all the OCEMS installed at stacks with CPCB and MPPCB servers immediately.
- The industries shall install PTZ camera and online flow meter at ETP area and provide connectivity to MPPCB server immediately.



MADHYA PRADESH POLLUTION CONTROL BOARD

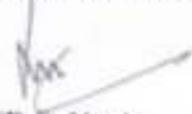
Paryawaran Parisar, E-5, Arera Colony, Bhopal - 462 016 (M.P.)

Phone : (0755) 2466191/ 24664428 Fax : (0755) 24663742 E-mail : it_mppcb@rediffmail.com

- (iv) The hazardous waste generated from the industry shall be transported only through GPS enable transport vehicles.
- (v) Industry shall keep complete track record of wastes generated in the unit and shall submit on monthly basis to Local administration to ensure vigil on illegal discharge of industrial waste in river Chambal in closed co-ordination with Emergency Response Centre, MPPCB, Bhopal and Sub-regional office of MPPCB, Nagda.
- (vi) To carry out a detailed health study for Nagda region in light of synergistic health effects of pollutants like CS₂, SO₂, H₂S etc. by engaging any reputed government institute working in the field of Research in Environmental Health in consultation with MPPCB and Regional Director, Health services within 6 months.

You are hereby directed to submit an action plan for the compliance of above directions within a period of 15 days from the date of issue of these directions failing which the intertia action shall be initiated against the industry and all responsible occupiers under section 41 of the Water (Prevention & Control of Pollution) Act, 1974.

For and on behalf of
M.P. Pollution Control Board,


(R.S. Kori)

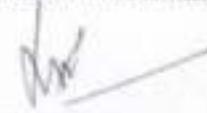
Member Secretary

Copy to:

Endt. No. 853 /HO/MPPCB/CPCB-Dir/2020

Bhopal, dt. 13/05/2020

1. Shri Dilip Gaur, Managing Director, M/s. Grasim Industries Limited, Aditya Birla Centre, S. K. Ahire Marg, Worly Mumbai (India)-400030 for compliance.
2. The Collector, Ujjain for information and necessary action please.
3. Sub-Divisional Magistrate, Nagda, District Ujjain for information and necessary action please.
4. The Executive Engineer, Public Health Engineering Department, Ujjain for information and necessary action please.
5. The Regional officer, Regional Office, M.P. Pollution Control Board, Ujjain, for information necessary action please.
6. Incharge, Legal Section, M.P. Pollution Control Board, Bhopal, for information please.


(R.S. Kori)

Member Secretary



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal - 462 016 (M.P.)

Phone : (0755) 2466191/ 24664428 Fax : (0755) 24663742 E-mail : it_mppcb@rediffmail.com

No. 856 /HO/MPPCB/CPCB-Div/2020

Bhopal, dt. 13/05/2020

To,

The Occupier,
M/s. Grasim Industries Ltd.,
Chemical Division,
Survey No.-22/1, City : Birlagram Nagda,
Tehsil : Nagda, Dist : Ujjain, (M.P.)

SPEED POST

Sub: Direction under 33-A of Water (Prevention and Control of Pollution) Act 1974 –reg.
Ref: CPCB Directions to MPPCB vide letter B-29016/04/06/IPC-I/ February 19,2020

WHEREAS, you are operating an industry M/s. Grasim Industries Ltd., (Chemical Division) at Survey No. 22/1, City : Birlagram Nagda, Tehsil : Nagda, Dist : Ujjain, (M.P.) against the provisions of Water (Prevention and Control of Pollution) Act, 1974 ; and

WHEREAS, M.P. Pollution Control Board has granted conditional consent u/s 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of Air (Prevention and Control of Pollution) Act 1981; and

WHEREAS, CPCB has received a reference from Hon'ble Member of Parliament (Lok Sabha) Ujjain, Madhya Pradesh dated December 30, 2019 regarding water pollution in the river Chambal caused by industries located in Nagda region, Madhya Pradesh; and

WHEREAS, the Chambal river stretch from Nagda to Rampura has been identified by Central Pollution Control Board as polluted river stretch and Madhya Pradesh Pollution Control Board (MPPCB) has prepared an action plan for rejuvenation of river Chambal in compliance of the Hon'ble NGT order dated 20.09.2018 in the matter of O.A. 673/2018; and

WHEREAS, a team of officers from CPCB Head office Delhi and Regional office Bhopal along with a representative nominated by Hon'ble M.P. inspected the area during January 07.08.2020 to investigate the matter and observed the following :

- The pH values found 5.9 & 5.5 at 02 locations of river Chambal i.e. 200m downstream after confluence of industrial domestic & 3.5 km downstream of river Chambal near Parmarkhedi village respectively, which indicate water is not fit for irrigation as per designated best use Water Quality Criteria.
- High Level of Mercury in the range of 0.0025 mg/l 0.0364 mg/l (more than 0.001 mg/l) found in 06 water samples, Lead in the range of 0.015 mg/l, 0.375 mg/l (more than 0.01 mg) found in 7 water samples & Aluminum in the range of 0.04 mg/l – 2.565 mg/l (more than 0.03 mg/l) found in 10 water samples collected from river Chambal, dug well(s) and hand pump(s) and which indicates water is not fit for drinking purpose as per BIS-10500:2012.
- High level of Mercury in the range of 0.004 mg/l 0.0364 mg/l (more than 0.001 mg/l) found in 03 water samples, Lead 0.025 mg/l (more than 0.01mg/l) found in 03 water samples, & Aluminium in the range of 0.06 mg/l – 0.735 mg/l (more than 0.03 mg/l) found in 6 water samples collected and which indicates contamination with old secured land fill (SLF) containing mercury bearing brine sludge.
- M/s. Grasim Industries Ltd., (Chemical Division) has installed peizometers in North & South direction of industry to assess any leakage from new SLF site and it was observed that river Chambal is flowing in West direction of industry.
- A study was conducted by CSIR-NEERI, Hyderabad on "Assessment of groundwater quality in



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal - 462 016 (M.P.)

Phone : (0755) 2466191/ 24664428 Fax : (0755) 24663742 E-mail : It_mppcb@rediffmail.com

and around M/s. Grasim Industries Limited, (Chemical Division), Nagda in May 2018, which mentioned that lead concentration in the ground water samples many time higher than the desirable limits (0.01 mg/l) under BIS 10500:2012 at buffer zone of 5 km surrounding the industry.

- f. M/s. Grasim Industries Ltd., (Chemical Division) and M/s. Ixness India Pvt. Ltd., have achieved zero liquid discharge (ZLD).
- g. High values of Sulphate i.e. 3161 mg/l was found in river Chambal water sample at downstream of the M/s. Grasim Industries Ltd., (staple Fiber Division) which due to discharge of industrial effluent after treatment to the industrial drain joining to river Chambal. M/s. Grasim Industries Ltd., (SFD) Nagda has submitted action plan to fulfill zero liquid discharge (ZLD) conditions till January 2021 & deposited bank guarantee of Rs. 15 crore to MPPCB, Bhopal on 30.11.2019. Currently, industry is restricted by MPPCB to discharge up to 12500 KLD.
- h. The Municipal council of Nagda has prepared DPR of Rs. 61.40 Crore for the sewerage line & treatment of domestic waste water generated from Nagda Town. The project is pending for sanctioning & tendering in M.P. Urban Development Company Bhopal (MPUDC).
- i. The water Resources Department, Ujjain informed that Barrage-Cum-diversion scheme of Rs. 64.14 Cr. is proposed at Ninawada Kheda (about 7 km downstream of Nagda town) and will be used for dilution purpose of polluted water coming from Nagda town.
- j. The Public Health Engineering Department (PHED) & the M.P. Jal Nigam Maryadith Periyogna has prepared scheme of Rs. 29.29 Crore to supply potable water coming from Nagda town.
- k. The Regional office, MPPCB has prepared & submitted a study project named "Study of Underground water quality in adjacent villages of River Chambal from village Pipoloda (Dist Ujjain) to village. Tal (Dist. Ratlam of Rs. 1.14 Crore for sanctioning from MPPCB, Bhopal Head Office.

WHEREAS, water quality of the surrounding area including river Chambal has been deteriorated due to the discharge of industrial effluent as well as domestic effluent; and

WHEREAS, in view of the above, CPCB in exercising the powers conferred to them under Section 18(1) (b) of the Water (Prevention & Control) of Pollution Act, 1974, has issued mandatory directions to Madhya Pradesh Pollution Control Board (MPPCB) to issue necessary directions u/s 33 A of the Water Act, 1974 to the industries of Nagda i.e. M/s. Grasim Industries Ltd., (Chemical Division) (ii). M/s. Grasim Industries Ltd., (SFD) (iii) Lanxess India Pvt. Ltd., and also to the local bodies of Madhya Pradesh for compliance.

In light of the above facts and mandatory directions of CPCB, now therefore in exercise of the power conferred upon under section 33 A of the Water (Prevention and Control of Pollution) Act 1974, you are hereby directed as follows :-

- (i) Industry shall establish peizometers in proper direction of river Chambal to detect the groundwater contamination. The unit shall carry out a detailed leak detection study around the old SLF w.r.t. damage liners of old SLF leakages to be repaired immediately for prevention of further contamination of ground water.
- (ii) Industry shall include their by-product acids in hazardous waste authorization immediately.
- (iii) Industry shall maintain the installed PTZ camera and online flow meter at ETP area and remain connected with MPPCB server without failure.
- (iv) Industry in consultation with the Public Health Engineering Department, Nagda shall ensure supply drinking water immediately in affected villages along the bank of Chambal River & help PHED to identify and seal the water source where increased concentration of Lead (Pb)



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal - 462 016 (M.P.)

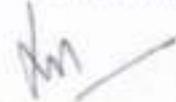
Phone : (0755) 2466191/ 24664428 Fax : (0755) 24663742 E-mail : it_mppcb@rediffmail.com

was found in CSIR-NEERI (2018) report.

- (v) The hazardous waste generated from the industry shall be transported only through GPS enable transport vehicles and MPPCB shall keep a vigil on the same.
- (vi) Industry shall keep complete track record of acid and wastes generated in the unit and shall submit on monthly basis to Local administration to ensure vigil on illegal discharge of acid/industrial waste in river Chambal in closed co-ordination with Emergency Response Centre, MPPCB, Bhopal and Sub-regional office of MPPCB, Nagda.
- (vii) Industry shall submit plan of remediation measures of ground water contamination in Nagda & adjacent villages immediately.
- (viii) A detailed health study for Nagda region to be carried out in light of synergistic health effects of pollutant like Cl₂, HCl etc. by engaging any reputed government institute working in the field of Research in Environmental Health in consultation with MPPCB and Regional Director, Health services within 6 months.

You are hereby directed to submit an action plan for the compliance of above directions within a period of 15 days from the date of issue of these directions failing which the interlia action shall be initiated against the industry and all responsible occupiers under section 41 of the Water (Prevention & Control of Pollution) Act, 1974.

For and on behalf of
M.P. Pollution Control Board.


(R.S. Kori)

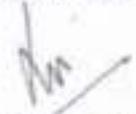
Member Secretary

Copy to:

Endt. No. 857 /HO/MPPCB/CPCB-Dir/2020

Bhopal, dt. 13/05/2020

1. Shri Dilip Gaur, Managing Director, M/s. Grasim Industries Limited, Aditya Birla Centre, S. K. Ahire Marg, Worly Mumbai (India)-400030 for compliance.
2. Shri Shushil Agarwal, Director, M/s. Grasim Industries Limited, Aditya Birla Centre, S. K. Ahire Marg, Worly Mumbai (India)-400030 for compliance.
3. The Collector, Ujjain for information and necessary action please.
4. Sub-Divisional Magistrate, Nagda, District Ujjain for information and necessary action please.
5. The Executive Engineer, Public Health Engineering Department, Ujjain for information and necessary action please.
6. The Regional officer, Regional Office, M.P. Pollution Control Board, Ujjain, for information necessary action please.
7. Incharge, Legal Section, M.P. Pollution Control Board, Bhopal, for information please.


(R.S. Kori)

Member Secretary



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal - 462 016 (M.P.)

Phone : (0755) 2465191/ 24654428 Fax : (0755) 2463742 E-mail : it_mppcb@rediffmail.com

No. **860** /HO/MPPCB/CPCB-Dir/2020

Bhopal, dt. **13/05** /2020

To,

The Occupier,
M/s. Lanxess India Pvt. Ltd.,
Birlagram Nagda,
Tehsil : Nagda, Dist : Ujjain, (M.P.)

SPEED POST

Sub: Direction under 33-A of Water (Prevention and Control of Pollution) Act 1974 –reg.
Ref: CPCB Directions to MPPCB vide letter B-29016/04/06/IPC-I/ February 19,2020

WHEREAS, you are operating an industry M/s. Lanxess India Pvt. Ltd., Birlagram Nagda, Tehsil : Nagda, Dist : Ujjain, (M.P.) against the provisions of Water (Prevention and Control of Pollution) Act, 1974 ; and

WHEREAS, M.P. Pollution Control Board has granted conditional consent u/s 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of Air (Prevention and Control of Pollution) Act 1981; and

WHEREAS, CPCB has received a reference from Hon'ble Member of Parliament (Lok Sabha) Ujjain, Madhya Pradesh dated December 30, 2019 regarding water pollution in the river Chambal caused by industries located in Nagda region, Madhya Pradesh; and

WHEREAS, the Chambal river stretch from Nagda to Rampura has been identified by Central Pollution Control Board as polluted river stretch and Madhya Pradesh Pollution Control Board (MPPCB) has prepared an action plan for rejuvenation of river Chambal in compliance of the Hon'ble NGT order dated 20.09.2018 in the matter of O.A. 673/2018; and

WHEREAS, a team of officers from CPCB Head office Delhi and Regional office Bhopal along with a representative nominated by Hon'ble M.P. inspected the area during January 07.08.2020 to investigate the matter and observed the following :

- The pH values found 5.9 & 5.5 at 02 locations of river Chambal i.e. 200m downstream after confluence of industrial domestic & 3.5 km downstream of river Chambal near Parmarkhedi village respectively, which indicate water is not fit for irrigation as per designated best use Water Quality Criteria.
- High Level of Mercury in the range of 0.0025 mg/l 0.0364 mg/l (more than 0.001 mg/l) found in 06 water samples, Lead in the range of 0.015 mg/l, 0.375 mg/l (more than 0.01 mg) found in 7 water samples & Aluminum in the range of 0.04 mg/l – 2.565 mg/l (more than 0.03 mg/l) found in 10 water samples collected from river Chambal, dug well(s) and hand pump(s) and which indicates water is not fit for drinking purpose as per BIS-10500:2012.
- High level of Mercury in the range of 0.004 mg/l 0.0364 mg/l (more than 0.001 mg/l) found in 03 water samples, Lead 0.025 mg/l (more than 0.01mg/l) found in 03 water samples, & Aluminium in the range of 0.06 mg/l – 0.735 mg/l (more than 0.03 mg/l) found in 6 water samples collected and which indicates contamination with old secured land fill (SLF) containing mercury bearing brine sludge.
- M/s. Grasim Industries Ltd., (Chemical Division) has installed peizometers in North & South direction of industry to assess any leakage from new SLF site and it was observed that river Chambal is flowing in West direction of industry.



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal - 462 016 (M.P.)

Phone : (0755) 2468191/ 24664428 Fax : (0755) 24683742 E-mail : it_mppcb@rediffmail.com

- e. A study was conducted by CSIR-NEERI, Hyderabad on "Assessment of groundwater quality in and around M/s. Grasim Industries Limited, (Chemical Division), Nagda in May 2018, which mentioned that lead concentration in the ground water samples many time higher than the desirable limits (0.01 mg/l) under BIS 10500:2012 at buffer zone of 5 km surrounding the industry.
- f. M/s. Grasim Industries Ltd., (Chemical Division) and M/s. Ixness India Pvt. Ltd., have achieved zero liquid discharge (ZLD).
- g. High values of Sulphate i.e. 3161 mg/l was found in river Chambal water sample at downstream of the M/s. Grasim Industries Ltd., (staple Fiber Division) which due to discharge of industrial effluent after treatment to the industrial drain joining to river Chambal. M/s. Grasim Industries Ltd., (SFD) Nagda has submitted action plan to fulfill zero liquid discharge (ZLD) conditions till January 2021 & deposited bank guarantee of Rs. 15 crore to MPPCB, Bhopal on 30.11.2019. Currently, industry is restricted by MPPCB to discharge up to 12500 KLD.
- h. The Municipal council of Nagda has prepared DPR of Rs. 61.40 Crore for the sewerage line & treatment of domestic waste water generated from Nagda Town. The project is pending for sanctioning & tendering in M.P. Urban Development Company Bhopal (MPUDC).
- i. The water Resources Department, Ujjain informed that Barrage-Cum-diversion scheme of Rs. 64.14 Cr. is proposed at Ninawada Kheda (about 7 km downstream of Nagda town) and will be used for dilution purpose of polluted water coming from Nagda town.
- j. The Public Health Engineering Department (PHED) & the M.P. Jal Nigam Maryadith Periyogna has prepared scheme of Rs. 29.29 Crore to supply potable water coming from Nagda town.
- k. The Regional office, MPPCB has prepared & submitted a study project named "Study of Underground water quality in adjacent villages of River Chambal from village Pipoloda (Dist Ujjain) to village. Tal (Dist. Ratlam of Rs. 1.14 Crore for sanctioning from MPPCB, Bhopal Head Office.

WHEREAS, water quality of the surrounding area including river Chambal has been deteriorated due to the discharge of industrial effluent as well as domestic effluent; and

WHEREAS, in view of the above, CPCB in exercising the powers conferred to them under Section 18(1) (b) of the Water (Prevention & Control) of Pollution Act, 1974, has issued mandatory directions to Madhya Pradesh Pollution Control Board (MPPCB) to issue necessary directions u/s 33 A of the Water Act, 1974 to the industries of Nagda i.e. M/s. Grasim Industries Ltd., (Chemical Division) (ii). M/s. Grasim Industries Ltd., (SFD) (iii) Lanxess India Pvt. Ltd., and also to the local bodies of Madhya Pradesh for compliance.

In light of the above facts and mandatory directions of CPCB, now therefore in exercise of the power conferred upon under section 33 A of the Water (Prevention and Control of Pollution) Act 1974, you are hereby directed as follows :-

- (i). The industry shall include their by-product acids in hazardous waste authorization immediately.
- (ii). The industry shall not operate without valid Consent to Operate and control fugitive emission/odorous in ambience of plant premises by preventing leakages.
- (iii). Industry shall maintain the installed PTZ camera and online flow meter at ETP area and remain connected with MPPCB server without failure.



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal - 462 016 (M.P.)

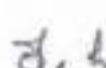
Phone : (0755) 2466191/ 24664428 Fax : (0755) 24663742 E-mail : it_mppcb@rediffmail.com

- (iv) Industry in consultation with the Public Health Engineering Department, Nagda shall ensure supply drinking water immediately in affected villages & help the PHED to identify and seal the water source where increased concentration was found in CSIR-NEERI (September 2019) report.
- (v) The hazardous waste generated from the industry shall be transported only through GPS enable transport vehicles and MPPCB shall keep a vigil on the same.
- (vi) Industry shall keep complete track record of acid and wastes generated in the unit and shall submit on monthly basis to Local administration to ensure vigil on illegal discharge of acid/industrial waste in river Chambal in closed co-ordination with Emergency Response Centre, MPPCB, Bhopal and Sub-regional office of MPPCB, Nagda.
- (vii) Industry shall submit plan of remediation measures of ground water contamination in Nagda & adjacent villages immediately.
- (viii) A detailed health study for Nagda region to be carried out in light of synergistic health effects of pollutant like Cl_2 , HCl, VOCs etc. by engaging any reputed government institute working in the field of Research in Environmental Health in consultation with MPPCB and Regional Director, Health services within 6 months.

You are hereby directed to submit an action plan for the compliance of above directions within a period of 15 days from the date of issue of these directions failing which the interlia action shall be initiated against the industry and all responsible occupiers under section 41 of the Water (Prevention & Control of Pollution) Act, 1974.

For and on behalf of
M.P. Pollution Control Board,


(R.S. Kori)

 Member Secretary

Copy to:

Endt. No. **861** /HO/MPPCB/CPCB-Dir/2020

Bhopal, dt. **13/05** /2020

1. Dr. Dattaprasad Govind Talekar, Whole Time Director, M/s. LANXESS House, Plot no: A 162-164, Road No 27, MIDC, Wagle Estate, Thane (W) - 400604 Maharashtra, India for compliance.
2. The Collector, Ujjain for information and necessary action please.
3. Sub-Divisional Magistrate, Nagda, District Ujjain for information and necessary action please.
4. The Executive Engineer, Public Health Engineering Department, Ujjain for information and necessary action please.
5. The Regional officer, Regional Office, M.P. Pollution Control Board, Ujjain, for information necessary action please.
6. Incharge, Legal Section, M.P. Pollution Control Board, Bhopal, for information please.


(R.S. Kori)

 Member Secretary

ADITYA BIRLA GRASIM INDUSTRIES LIMITED



STAPLE FIBRE DIVISION
BIRLAGRAM, NAGDA
Madhya Pradesh, Pin Code - 456331 (India)
Telephone Number : + 91-7366-246700-06
Fax Number : + 91-7366-247160/244114
Regd. Office P.O. Biragram Nagda - 456 331 ,MP
www.birlacellulose.com
CIN : L17124MP1947PLC000410

GST NO: 23AAACG4464B5Z2

FPD-07

PURCHASE ORDER

Annexure-VII

Number : 4200257018/122
Date : 14.07.2020

Vendor Code : 2131750
SN ENVIRO SOLUTIONS
H.NO. 6-1-279, PLOT NO.10
FLAT NO. 301, MANTRI MANSION APARTMENT
WALKER TOWN, PADMARAO NAGAR
SECUNDERABAD 500061, Telengana
Email : DAVID@SNENVIRO.COM
Contact Person : MR. DAVID
Phone No : 073309 33305
GST NO. : / PAN : AJBPP3144N
MSME Status : NA - NOT APPLICABLE

Reference : Quotation OFFER REF NO
027-SNEG/B/STACK/2020-1 DT 07.07.2020 & FINAL
NEG DT 13

Contact Person : HUKUM SINGH TOMAR
Phone :- 07366 255208
Email : hukum.tomar@adityabirla.com

We are pleased to place our order for the following items subject to (1) attached annexure / terms and condition / instruction given here under and (2) mutually agreed standard terms and conditions of business already with you.

Currency -INR

SNo	Mat. Code	Material Description	UOM	Quantity	Unit Price	Discount	Net Value
1	41113100A153	STACK GAS FLOW MONITOR,0-40M/S,UNIPOS.	SET	3,000	700,000.00		2100000.00

STACK GAS FLOW MONITOR,CONTINUOUS EMISSION,TEMPERATURE,PRESSURE,FLOW INTEGRATED MONITOR,RANGE:0 TO 40 M/S,ACCURACY + / - 5% FS,FLOW RANGE:300000 M3/H,PRINCIPLE:PILOT,OUTPUT SIGNAL:3 X 4 # 20 MA,1 X 232/485,PRESSURE LIMIT:4 MPA,PILOT MATERIAL:STAINLESS STEEL 316,PILOT LENGTH INSERTION:500 TO 1700 MM,TEMPERATURE RANGE:0 TO 300 DEG.C,PRESSURE RANGE:+ / - 5 KPA, MANUFACTURER:UNIPOS, WITH DATA CONNECTIVITY TO SPC/PCB WHICH INCLUDES :- COMPUTER, DATA UPLOADING SOFTWARE, CLIENT SOFTWARE AND REQUIRED CONNECTIVITY HARD WARE(DATA LOGGER) FOR STACK < (P) & (S) > PRODUCTION DATA.

STACK GAS FLOW MONITOR,CONTINUOUS EMISSION,TEMPERATURE,PRESSURE,FLOW INTEGRATED MONITOR,RANGE:0 TO 40 M/S,ACCURACY + / - 5% FS,FLOW RANGE:300000 M3/H,PRINCIPLE:PILOT,OUTPUT SIGNAL:3 X 4 # 20 MA,1 X 232/485,PRESSURE LIMIT:4 MPA,PILOT MATERIAL:STAINLESS STEEL 316,PILOT LENGTH INSERTION:500 TO 1700 MM,TEMPERATURE RANGE:0 TO 300 DEG.C,PRESSURE RANGE:+ / - 5 KPA, MANUFACTURER:UNIPOS, WITH DATA CONNECTIVITY TO SPC/PCB WHICH INCLUDES :- COMPUTER, DATA UPLOADING SOFTWARE, CLIENT SOFTWARE AND REQUIRED CONNECTIVITY HARD WARE(DATA LOGGER) FOR STACK < (P) & (S) > PRODUCTION DATA.

Delivery Schedule

3,000 10.10.2020

IN: Integrated GST

18.00 % 378,000.00

Basic Value of PO in INR (Excluding of GST) :-

2,100,000.00

Amount In Words (Basic price): Rupees Twenty One Lakh Only of PO in INR (Excluding of GST)

Purchase Order Terms and Conditions

INCO Terms	Free on Truck - NAGDA.	Dispatch from :	
Insurance	Consigner	Dispatch Mode :	By Road
Freight	Inclusive		
Payment Terms	AS MENTIONED IN PURCHASE ORDER TEXT		

Invoice should be in the Name of - GRASIM INDUSTRIES LIMITED, STAPLE FIBRE DIVISION PAN No AAACG4464B , GST No 23AAACG4464B5Z2

Bonay
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Biragram, Nagda (M.P.)

ADITYA BIRLA**GRASIM INDUSTRIES LIMITED**

STAPLE FIBRE DIVISION
 BIRLAGRAM, NAGDA
 Madhya Pradesh, Pin Code - 456331 (India)
 Telephone Number : + 91-7366-246760-66
 Fax Number : + 91-7366-247160/244114
 Regd. Office: P.O. Biragram Nagda - 456 331, MP
 www.birlacellulose.com
 CIN : L17524MP1947FLC000410

GST NO: 23AAACG4464B5E2

FORM 101

PURCHASE ORDER

Number : 4200257018/122
 Date : 14.07.2020

Subsequent to GST implementation, please note that excess quantity return process becomes very difficult. You are required to ensure that quantity supplied by you should not be more than ordered quantity in any case

SPECIFIC TERMS AND CONDITIONS WHICH WILL OVER RIDE THE STANDARD**TERMS AND CONDITIONS**

A) Any changes in your address, bank details, GST/PAN No, MSME status should be brought to our notice immediately. Payment will be made in Bank Account updated in our record only irrespective of bank details mentioned in your invoice. For making any change in Bank details we require original cancelled cheque along with bank mandate form. Your MSME No & Status shown in address bar. If it is blank you are not marked as MSME, if your filing under MSME kindly provide Udyog Adhar certificate to update in our system. In absence of certificate we will not treat you as a MSME Vendor.

B) Your goods/service will be accepted only after compliance of all applicable statutory obligations like filing of monthly GST returns, payment of PF/ESI etc. Hence date of acceptance of goods/service to be treated from the date of compliance of all applicable statutory obligations, this will be applicable for MSME suppliers also.

C) Grasim reserves the right to withhold any/all of your payment for any non compliance of GST provisions. We reserve the right to release your payments only when your invoice is appearing in our GSTR2A/GST portal.

D) It is Mandatory for you to mention your PAN No. & GST No. on all the invoices raised in this Purchase order. The invoice raise by you should have applicable HSN Code also.

The vendor has read and understood the ABC Values as annexed in Annexure 1 (ABC Values) and hereby agrees that the vendor and all his employees, who are required to perform duties under this contract/order including but not limited to the duties of negotiation and management shall also abide by them. Vendor also agrees to report any non compliance of the said values, particularly "Integrity" by either the employees of the vendor or GRASIM who are engaged in the performance of this contract to the management of GRASIM, in writing, within 7 days of the occurrence of any such incidence.

MAHAVEER JAIN

K SURESH

Sr. Vice President-F&C

Sr. President

Note : "Please arrange to acknowledge the receipt of this Purchase Order"
 "The company reserves its right to carry out inspection at your works before delivery of material"

"This document is digitally signed hence physical signature is not required"

(Handwritten Signature)
 GRASIM INDUSTRIES LIMITED
 (Staple Fibre Division)
 Biragram, Nagda (M.P.)

ADITYA BIRLA



GRASIM INDUSTRIES LIMITED

STAPLE FIBRE DIVISION
BIRLAGRAM, NAGDA
Madhya Pradesh, Pin Code - 456331 (India)
Telephone Number : + 91-7366-246760-65
Fax Number : + 91-7366-247160/244114
Regd. Office: P.O. Birlagram Nagda - 456 331 ,MP
www.birlacellulose.com
CIN : L17124MP1947PLC000410

GST NO: 23AAACG4464B572

BT02-01

PURCHASE ORDER

Number : 4200257018/122
Date : 14.07.2020

TERMS AND CONDITIONS

Offer reference : offer ref. No. 027-GRS/B/STACK/2020-1 dt. 07.07.2020 & Final Registration dt. 13.07.2020

1. All the technical specifications & Quantity shall be strictly as per your offer Reference No. 027-GRS/B/STACK/2020-1 dt. 07.07.2020 & Detailed discussion had with you on 13.07.2020

2. Payment terms : 30% against delivery with 100% GST and Balance 10% after successful installation & Commissioning along with the submission of Performance Bank Guarantee (as per Grasis format) for 10% value valid for warranty period.

3. Shipment terms : FOB At Site in Grasis, Nagda(MP)

4. Warranty period : 18 Months from supply or 12 Months from the date of installation/commissioning whichever is earlier.

5. LD Clause : 1% per week to maximum of 10% is applicable in case of Delayed delivery.

6. Installation & Commissioning along with the Training at our Site in Grasis, Nagda : shall be included in base price. No extra cost is applicable nor payable.

7. Data Uploading software for SPCB/CPCB without computer which includes Required Hardware, Client software, SPCB uploading & CPCB uploading; Separate Service order shall be issued at Base Price of INR 300000 + 18% GST

8. E way bill :

Responsibility to generate E-Waybill shall remain with supplier during movement of goods. In case our consignment get on hold / confiscated or any penalty imposed on account of non-availability of E-Waybill during Security Check, you shall be solely responsible.

Boraj
20/7/20
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Birlagram, Nagda (M.P.)



S. N ENVIRO SOLUTIONS

H .no.5-1-279, Plot no.10, Mantri Mansion Apartment, Walker Town
Hyderabad - 500 025, Telagana India
Email : mail@snenviro.com Website : www.snenviro.com
GSTIN: 36AJBPP3144N1ZZ Phone : +91-40-27503311

Invoice Copy

Grasim Industries Ltd,
Staple, Fibre Division
Birlgram Nagda
Madhya Pradesh
Nagada-456331 MP India

Invoice Number	019/2020-21
Invoice Date	20-01-2021
Purchase order no:	4200257018/122
Purchase Date	14-07-2020
SN ENVIRO GST No:	36AJBPP3144N1ZZ

Account Name: SN ENVIRO SOLUTIONS
ACCOUNT NO: 6498889258
BANK: INDIAN BANK
IFSC code: IDIB0005013
Insurance No: 0502022118P107845292

GST No: 23AAACG4464B522

Description	HSN Code	Qty.	Rate	Amount
1 Stack Gas Flow Monitor Continous Emission Temperature, pressure and Flow sensor	90271000	3	700,000.00	2,100,000.00
Total Amount				2,100,000.00
Add : SGST				
Add : CGST				
ADD: IGST				18%
GRAND TOTAL				378,000.00
				2,478,000.00

Total Twenty Four Lakh Seventy Eight Thousand only

FOR S N ENVIRO SOLUTIONS



B N SUDHAKAR
ASST MANAGER-ADMIN & OPERATIONS

Signature
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Birlagram, Nagda (M.P.)



S. N ENVIRO SOLUTIONS

H .no.6-1-279, Plot no.10,
Mantri Mansion Apartment,
Walker Town
Hyderabad - 500 025,
Telagana India

Email : mail@snaviro.com Website : www.snaviro.com
GSTIN: 36AJBPP3144N1ZZ Phone : +91-40-27503311

DELIVERY CHALLAN-ORIGINAL

Grasim Industries Ltd,
Staple, Fibre Division
Birlgram Nagda
Madhya Pradesh
Nagada-456331 MP India

Delivery Challan No: 019/2020-21

Delivey Challan Date- 20-01-2021

Purhcase order no:4200257018/122

Purchase Date:'14-07-2020

SN ENVIRO GST No:36AJBPP3144N1ZZ

Account Name: SN ENIRO SOLUTIONS

ACCOUNT NO:6498889258

BANK: INDIAN BANK

IFSC code: IDIB000S013

GST No: 23AAACG44648522
Insurance No:

S. No	Description	HSN Code	Qty.
1	Micro Venturi Flow meter	90271000	3
2	DP Transmitter	90271000	3
3	Static Pressure transmitter	90271000	3
4	Manifolds	90271000	3
5	Temperature Sensor	90271000	3

FOR S N ENVIRO SOLUTIONS



B N SUDHAKAR
ASST MANAGER-ADMIN & OPERATIONS

[Signature]
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Birlagram, Nagda (M.P.)

ADITYA BIRLA

GRASIM INDUSTRIES LIMITED



STAPLE FIBRE DIVISION
BIRLAGRAM, NAGDA
Madhya Pradesh, Pin Code - 456331 (India)
Telephone Number : + 91-7366-246760-66
Fax Number : + 91-7366-247180/244114
Regd. Office: P.O. Biragram Nagda - 456 231, MP
www.birlacef@vsnl.com
CIN : L17124MP1947PLC000410

GST NO: 23AAACG4464B522

Annexure-VIII

SERVICE ORDER

Number : 4700221679/104

Date : 10.11.2020

Vendor Code : 2126146

THE INDIAN COUNCIL OF MEDICAL RESEARCH IN ENVIRONMENTAL HEALTH

0, KAMLA NEHRU HOSPITAL BUILDING,

SULTANIA ROAD,

BHOVAL 462001, Madhya Pradesh

Email : RAJTIWARI2810@YAHOO.CO.IN

Phone No : 9225224605

GST NO. : 23AAEAT4818Q1E0 / PAN : AAET4818Q

MSME Status : NA - NOT APPLICABLE

Contact Person : DHARMESH KARODI

Phone : + 91 7366 246760

Email : dharmesh.karodi@birla.com

We are pleased to engage you for following Service's subject to (1) attached invoice / terms & conditions / instruction given here under and (2) mutually agreed standard terms & conditions of business already with you.

DEGREE OF SAFETY RISK: Low

Vendor has to follow the applicable safety standards / guidelines as mentioned in safety instructions for contractors under TERMS AND CONDITIONS of this order.

Currency -INR

Sr.No.	Service Code	Service Description	UOM	Quantity	Rate	Discount	Net Value
1		CHARGES ENVIR. NREH HEALTH STUDY	AU				5,472,000.00

A - Environment Monitoring

- 400000/-

B - Water Monitoring for heavy metals and other anions

- 500000/-

C - Medical Examination (> & <) - Investigation @ 1100/- Per Subject

- 3300000/-

D - Blood Metal analysis @ Rs. 1200/- per person for 300 Subject -

300000/-

Overhead Charges @ 20% of (A+ B+ C+ D)

- 912000/-

Release of Fund

1. Before the commencement of the study - 50%

2. After the completion off the filed components of the study - 30%

3. After the Submission of the draft report - 20%

500002660

NREH HEALTH STUDY

LOT

1 5,472,000.00

5,472,000.00

NREH Health Study on behalf of Grasim - SFD, Grasim Chemical Division & Lanxess (I) Pvt. Ltd.

Service Schedule

1.00 31.03.2021

Basic Price (Gross)

5,472,000.00

IN: Central GST

9.00 % 492,480.00

IN: State GST

9.00 % 492,480.00

Basic Value of PO in INR (Excluding of GST) :-

5,472,000.00

Amount In Words (Basic price): Rupees Fifty Four Lakh Seventy Two Thousand Only of PO in INR (Excluding of GST)

Safety Performance Score : %

Purchase Order Terms and Conditions

Dharmesh Karodi
20/11/20
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Biragram, Nagda (M.P.)

Page: 1/0



STAPLE FIBRE DIVISION
BIRLAGRAM, NAGDA
Madhya Pradesh, Pin Code - 456331 (India)
Telephone Number : + 91-7386-246760-66
Fax Number : + 91-7386-247160/244114
Regd. Office: P.O. Biragram Nagda - 456 331 ,MP
www.birlacefubiose.com
CIN : L17124MP1947FLC000410

SERVICE ORDER

Number : 4700221679/104

Date : 10.11.2020

TERMS AND CONDITIONS

ENVIRONMENTAL HEALTH STUDY OF GASEOUS AIR POLLUTANTS AND HEAVY METALS
IN GRAMCHANDER IN NAGDA REGION :

PAYMENT TERMS:-

1. Before the commencement of the study 50% payment shall be released.
2. After the completion of the field component of the study 30% payment shall be released.
3. After submission of the draft report 20% payment shall be released.

Taxes as applicable will be charged extra & TDS shall be applicable as per Govt. rule.

A. Environmental Monitoring	RS.	4,00,000
B. Water monitoring for heavy metals and other anions	RS.	5,00,000
C. Medical Examination and Investigations @ 1100/subject	RS.	31,00,000
D. Blood metal analysis @ Rs.1200/person for 300 subjects	RS.	3,60,000
Overhead charges @04% of (A+B+C+D)	RS.	9,12,000

Grand Total

RS. 54,72,000

SCOPE OF JOB/WORK PLAN :-

I. Ambient / Workplace air monitoring:-

The monitoring of the pollutant gases viz., CO₂, SO₂, HCl, Cl₂, SO₂ and SO₃ will be monitored at the workplace as well as in the ambient air. The diurnal and seasonal concentration of said gases will be monitored in the study area considering various influencing factors such as probably exposed population, wind speed and direction, topography, etc. Similarly, the existing secondary data concerning the concentration of these gases in ambient air, stack, and the factory premises will also be utilized for reference as well as correlation studies. The gaseous monitoring will be carried out as per the existing standards /guidelines/ procedures of CPCB.

II. Groundwater analysis for metals and other anions:-

The ground water samples will be taken from the selected downstream villages for analysis for the presence and concentration of heavy metals such as lead, mercury and aluminium and anions such as chloride and sulphate. 30-40 samples from each selected village will be taken for such analysis.

Names of the villages & downstream villages :-

Sr. No.	DOWN STREAM	Distance from Confluence Point (km)
1	Bhagatpuri	0.00
2	Bhirpura	1.50
3	Deedpach	1.50
4	Barnaribedi	1.50
5	Misawarkheda	5.50
6	Khilodia	5.50
7	Arlawada	8.75
8	Jharama	8.75
9	Divei	8.75
10	Mohatwan	0.00

III. Health Assessment:-

- A. Questionnaire-based collection of data on demography, exposure and lifestyle
- B. Clinical History and Examination
 1. General Physical Examination
 2. Cardiovascular Systemic Examination
 3. Neurological Systemic Examination
- C. Investigations
 1. Complete Blood Count
 2. Random Blood Glucose
 3. Lipid profile (Total cholesterol, HDL, LDL, Triglyceride)
 4. Urine: iodine stick test.

B. Mas
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Biragram, Nagda (M.P.)



STAPLE FIBRE DIVISION
BIRLAGRAM, NAGDA
Madhya Pradesh, Pin Code : 456331 (India)
Telephone Number : + 91-7366-246760-66
Fax Number : + 91-7366-247160/244114
Regd. Office: P.O. Biragram Nagda - 456 331, MP
www.birlacellulose.com
CIN : L17124MP1947PLC000410

SERVICE ORDER

Number : 4700221679/104
Date : 10.11.2020

TERMS AND CONDITIONS

- The material/goods/equipment etc. shall be strictly in accordance with the description, specifications and in full conformity with the Purchase Order and of best quality. In case if it is found that materials supplied are not according to the specification required by the buyer or received in damaged or broken condition or otherwise, found not satisfactory owing to any reason, to entitle to reject/return the material/goods/equipment and procure the same from the MARKET on its own and adjust the costs and expenses of such procurement from the deposit made by the Supplier/Seller and/or the Buyer is entitled to recover the balance from the Supplier/Seller. Where no standards or specifications are prescribed, the Supplier/Seller shall ensure supply of the same as per the best quality/standard. In which event the Supplier/Seller shall arrange for the removal of such rejected material from the Buyer's premises at his/its own costs and expenses within ten days from the date of receipt of intimation from the Buyer. In case the Supplier/Seller fails to remove such rejected material even within ten days, the Buyer is entitled to dispose the material goods/equipment after waiting for a maximum period of thirty days for the Supplier/Seller to arrange for removal.
- The prices mutually agreed between the Buyer and Supplier/Seller are final and therefore no revision on any account shall be entertained.
- The Buyer shall be entitled to withhold any payments for breach of any of these terms/conditions by the Supplier/Seller/Seller.
- In case of Supplier/Sellers fails to deliver materials strictly within the delivery schedule, the Buyer may instruct to despatch the same by any suitable mode of transport. The entire additional expenditure involved will therefore, have to be borne by the Supplier/Seller even if the order is on the basis of P.O.R. Supplier/Seller's station of despatch and therefore the normal goods train freight will have to be borne by the Buyer and all additional expenditure shall be recovered from the Supplier/Seller.
- Where the order is placed on P.O.R. GRASIM INDUSTRIES LIMITED, STAPLE FIBRE DIVISION on a delivery basis both freight and insurance charges shall be deemed to have been included in such price and the loss, breakages or any damage during transit due to any cause whatsoever shall be borne by the Supplier/Seller.
- Time of delivery in the absence of the terms and conditions for sale/supply against this Purchase Order if the material is not delivered strictly within the specified time of delivery, the Buyer is entitled to reuse/accept the deliver at its discretion. In case no time is prescribed, the delivery shall be made within seven days from the date the Purchase Order.
- Payment shall be made on the actual weight or quantity received and compliance of the specifications duly certified by the Buyer.
- All charges and expenses on account of shortage and demurrage are to the Seller/Suppliers' account.
- This Purchase Order is valid only till the expiry of the delivery date mentioned herein or initially accepted otherwise company has the right either to accept or to reject the material.
- Payment terms : If it is through bank -
- Invoices and all documents shall contain our purchase order number & date, packing list or challan and test certificate etc. showing complete despatch particulars. The buyer shall not be responsible for payment of any shortage/demurrage charges for any delay in delivery of the material/goods/equipment on account of the documents not being retised by the bank/s due to non-mention of these details.
- No bank charges/ interest shall be paid by the Buyer.
- The documents should be presented to us only through the bank specified in this order.
- It must be ensured that the documents are presented to the Bank immediately after despatch, say not later than ten days from the date of BR or LR. Otherwise any demurrage incurred will be recovered from the Supplier/Seller.
- All test Certificates / Guarantee / Bonds other such document wherever applicable should be sent direct to the Buyer along with the advance copy of the invoice to enable to retire the documents.
- Before dispatching the materials/goods/equipment ordered, the complete purchase order number be marked visible on the packing case.
- It is mandatory to give an undertaking in your Tax Invoice that-The GST being charged in the invoice shall be deposited to Government Treasury in within the prescribed time.
- The following shall be dispatched along with the Invoice :
14. The Buyer is an ISO 9001, ISO 14001, OHSAS 18001 and SA 8000 approved company. Please ensure & confirm that your product./services, manufacturing methods ,packing ,logistics & Delivery meets all stipulated standards.
- Any dispute arising out of this Purchase Order shall be referred to a Sole Arbitrator to be appointed by the Buyer under the provisions of the Arbitration and Conciliation Act, 1996 as amended and the decision of such Sole Arbitrator shall be final and binding on both the Buyer and the Seller/Supplier. The venue of such arbitration shall be at Nagda.
- All disputes under this Purchase Order shall be subject to the jurisdiction of the courts in NAGDA in M.P.
- The Seller/Supplier shall ensure compliance of all statutory obligations and take payment of all the levies. The Buyer shall not be responsible for any non-compliance and penalties and consequences arising out of the Seller/Supplier's non-compliance/tax-payment.

GST CLAUSES

1. ANTI PROFITEERING

The Supplier / Vendor hereby agree to comply with the applicable provisions of law, including but not limited to section 171 of the Central Goods and Services Tax Act, 2017 or applicable section of GST / UTGST/ SGST law, and pass on to the Company all the benefits arising from any reduction in the rate of tax on any supply of goods or services or both or the benefits of input tax credit,

Buyer
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Biragram, Nagda (M.P.)



STAPLE FIBRE DIVISION
BIRLAGRAM, NAGDA
Madhya Pradesh, Pin Code - 459331 (India)
Telephone Number : + 91-7366-246760-65
Fax Number : + 91-7354-747160/244114
Regd. Office: P.O. Biragram Nagda - 456 331, MP
www.birlacellulose.com
CIN : L17124MP1947PLC000410

SERVICE ORDER

Number : 4700221679/104

Date : 10.11.2020

1. The material/goods/equipment etc. shall be strictly in accordance with the description, specifications and in full conformity with the Purchase Order and of best quality. In case if it is found that materials supplied are not according to the specifications required by the Buyer or received in damaged or broken condition or otherwise, found not satisfactory owing to any reason, or entitled to reject/return the material/goods/equipment and procure the same from the market on its own and adjust the credit and expenses of such procurement from the deposit made by the Supplier/Seller and/or the Buyer is entitled to recover the balance into the Supplier/Seller. Where no standards of specifications are prescribed, the Supplier/Seller shall ensure supply of the same as per the best quality/standard. In which event the Supplier/Seller shall arrange for the removal of such rejected material from the Buyer's premises at his/her own costs and expenses within ten days from the date of receipt of intimation from the Buyer. In case the Supplier/Seller fails to remove such rejected material even within ten days, the Buyer is entitled to dispose the material/goods/equipment after waiting for a suitable period of thirty days for the Supplier/Seller to arrange for removal.
2. The prices mutually agreed between the Buyer and Supplier/Seller are final and therefore no revision on any account shall be entertained.
3. The Buyer shall be entitled to withhold any payments for breach of any of these terms/conditions by the Supplier/Seller.
4. In case of Supplier/Seller's failure to deliver materials strictly within the delivery schedule, the Buyer may contract to dispatch the same by any suitable mode of transport. The entire additional expenditure involved will, however, have to be borne by the Supplier/Seller even if the order is on the basis of F.O.R. Supplier/Seller's station of despatch and therefore the normal goods train freight will have to be borne by the Buyer and all additional expenditure shall be recovered from the Supplier/Seller.
5. Where the order is placed on F.O.R. GRASIM INDUSTRIES LIMITED, STAPLE FIBRE DIVISION existing terms both freight and insurance charges shall be deemed to have been included in such price and the loss, breakage or any damages during transit due to any cause whatsoever shall be borne by the Supplier/Seller.
6. Time of delivery in the absence of the terms and conditions for Sale/Supply agreed this Purchase Order if the material is not delivered strictly within the specified time of delivery, the Buyer is entitled to claim/accept the delivery at its discretion. In case no time is prescribed, the delivery shall be made within seven days from the date the Purchase Order.
7. Payment shall be made on the actual weight or quantity received and compliance of the specifications duly certified by the Buyer.
8. All charges and expenses on account of shortage and demurrage are to the Seller/Supplier's account.
9. This Purchase Order is valid only till the expiry of the delivery date mentioned herein or mutually accepted. Otherwise supplier has the right either to accept or to reject the material.
10. Payment terms - If it is through bank -
- 10.1 Invoices and all documents shall contain our purchase order number & date, packing list or certificate and certificate etc. showing complete document particulars. The Buyer shall not be responsible for payment of any shortage/damage charges for any delay in delivery of the material/goods/equipment on account of the documents not being received by the bank due to non-verification of these details.
- 10.2 No bank charges/ interest shall be paid by the Buyer.
- 10.3 The documents should be presented to us only through the bank specified in this order.
- 10.4 It must be ensured that the documents are presented to the bank immediately after despatch, say not later than two days from the date of M or LR. Otherwise any demurrage incurred will be recovered from the Supplier/Seller.
- 10.5 All test certificates / Certificates / Receipts other such documents wherever applicable should be sent direct to the Buyer along with the advance copy of the invoice to enable to receive the documents.
11. Before dispatching the material/goods/equipment ordered, the complete purchase order must be marked visible on the packing case.
12. It is necessary to give an intimation in your tax invoice that the GST being charged in the invoice shall be deposited in Government Treasury in within the prescribed time.
13. The following shall be dispatched along with the invoice -
14. The Buyer is an ISO 9001, ISO 14001, ISO 26001 and SA 8000 approved company. It uses various & confirm that your product, services, manufacturing methods, packing, Logistics & Delivery meet all stipulated standards.
15. Any dispute arising out of this Purchase Order shall be referred to a Sole Arbitrator to be appointed by the Buyer under the provisions of the Arbitration and Conciliation Act, 1996 as amended and the decision of such Sole Arbitrator shall be final and binding on both the Buyer and the Seller/Supplier. The venue of such arbitration shall be at Nagda.
16. All disputes under this Purchase Order shall be subject to the jurisdiction of the courts in NAGDA IN MP INDIA.
17. The Seller/Supplier shall ensure compliance of all statutory obligations and take possession of all the taxes. The Buyer shall not be responsible for any non-compliance and penalties and consequences arising out of the Seller/Supplier's non-compliance/non-payment.

GST CLAUSES

1. ANTI-PROFITFEEDING

The Supplier / Vendor hereby agree to comply with the applicable provisions of law, including but not limited to section 17 of the Central Goods and Services Tax Act, 2017 or applicable section of IGST / LTGST/ SGST law, and pass on to the Company all the

GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
(M.P.)



STAPLE FIBRE DIVISION
BIRLAGRAM, NAGDA
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Fax Number : + 91-7366-247160/244134
Regd. Office: P.O. Birlagram Nagda - 456 331, MP
www.birlacellulose.com
CIN : L17124MP1947FLC000416

SERVICE ORDER

Number : 4700221679/104

Date : 10.11.2020

ABG (Aditya Birla Group) Values are:

1.Integrity - Honesty in Every Action

At ABG, integrity is defined as:

Acting and taking decisions in a manner that these are fair, honest, following the highest standards of professionalism and are also perceived to be so. Integrity for us means not only financial and intellectual integrity, but all other forms as are commonly understood.

2.Commitment - Deliver on the Promise

At ABG, Commitment is defined as:

Doing whatever it takes to deliver value to all stakeholders, on the foundation of Integrity. In the process, taking ownership for our own actions and decisions. Those of our team and that part of the organization that we are responsible for.

3.Passion - Energized Action

At ABG, Passion is defined as:

A missionary zeal arising out of emotional engagement with the organization that makes work joyful and inspires each one to give his or her best. Relentless pursuit of goals and objectives with the highest level of energy and enthusiasm, that is voluntary and spontaneous.

4.Seamlessness - Boundary less in Letter and Spirit

At ABG, Seamlessness is defined as:

Thinking and working together across functional silos, hierarchies, businesses and geographies. Leveraging the available diversity to garner synergy benefits and promote oneness through sharing and collaborative efforts.

5.Speed - One Step Ahead, Always

At ABG, Speed is defined as:

Responding to internal and external customers with a sense of urgency. Continuously seeking to crash timelines and choosing the right rhythm to optimize organization efficiencies.

The Aditya Birla Group is determined to implement the good governance and Values all across its stakeholders and it has requested to all the stakeholders to adhere to the aforesaid Aditya Birla Group Values, failing which the violations be viewed very seriously which may lead to discontinuation/termination of all the relations with such stakeholders, and any loss are are suffered by the Company due to breach of any Value, the stakeholder is liable for the same and Company is at the liberty to in take appropriate legal action for recovery and relief.

For GRASIM INDUSTRIES LIMITED,
(STAPLE FIBRE DIVISION)

AUTHORIZED SIGNATORY

B. May
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Birlagram, Nagda (M.P.)

Minutes of Meeting

Date: December 7, 2020

Place: Grasim SFD Nagda

Participants:

- NIREH Team: Dr. R. Tiwari, Dr. S. Nandi, Dr. V. Dhimian
- Grasim SFD: Dr. P. Kumar, B. Marly, Y. Raghuvanshi, S. Bhuvir, A. Nagar, R. Patnaik, A. Khare, J. Porwal, A. Sikarwar, S. Sharma
- Grasim Chemical Division: Dr. V K Mishra & V. Ajmera
- Lanxess India Pvt Ltd: Sunil Shah, P. Das

Points of Discussion

1. Grasim & Lanxess will provide the detail list of villages within 10 KM radius depicting in the Quadrant. The same will be shared with NIREH
2. 1500 samples will be taken from downwind and downstream (North-East and North) and remaining 1500 will be distributed as 500 on each quadrant other than NE
3. NIREH team will provide the list of People arriving in the next visit along with duration of visit and their designation
4. Grasim & Lanxess will provide the required set up for sample collection from field villages
5. NIREH will include the lady doctor during examination of female sample from field.
6. NIREH will utilize the equipment for CBC test. All consumables and technicians will be provided by NIREH
7. NIREH will conduct the ambient air sampling of CO_2 , H_2S , Cl , HCl , SO_2 & SO_3 through sensor based equipment. Sampling will be based on 24 hr monitoring.

Prakash
Sunil Shah
P. Das
Y. Raghuvanshi
S. Bhuvir
A. Nagar
R. Patnaik
A. Khare
J. Porwal
A. Sikarwar
S. Sharma
Dr. P. Kumar
B. Marly
Dr. V. K. Mishra
V. Ajmera
Dr. R. Tiwari
Dr. S. Nandi
Dr. V. Dhimian

Prakash
GRASIM INDUSTRIES LIMITED
(Staple Fibre Division)
Birlagram, Nagda (M.P.)



Consent Order

Annexure-IX

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE

CCA-Renewal

VALIDITY (A/W): 28/02/2022
VALIDITY (H): 14/05/2024

CONSENT NO: ***

PCB ID: 19324

Outward No: 98585 20/05/2019
NO: 7/MPPCB/UJJ

Consent No: AWH-49987

To,
The Occupier,
M/s. Grasim Industries Ltd., (Caustic Soda Unit D),
City : Birlagram,
Tal : Nagda, Dist : Ujjain, (M.P.)

Subject: Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous and other Waste (Management & Trans Boundary Movement) Rules, 2016

Ref: Your renewal of Consent Application Receipt No. 755012 Dt. 29/12/2018 and last communication received on Dt. 16/01/2019

With reference to your above application for renewal of consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to renew consent up to 28/02/2022 & authorization up to 14/05/2024, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Birlagram, Tal : Nagda, Dist : Ujjain, (M.P.)
- The capital investment : Rs. 290.30 Crs
- Product & Production Capacity:

Product	CCA Qty / year
Caustic soda	1,26,000 T (One Lac Twenty Six Thousand Tonnes)
Hydrochloric acid	37,000 T (Thirty Seven Thousand Tonnes)
Hydrogen	3,130 T (Three Thousand One Hundred Thirty Tonnes)
Liquid Chlorine	1,00,000 T (One Lac Tonnes)
Sodium Hypochlorite	4,320 T (Four Thousand Three Hundred Twenty Tonnes)

Note:- For any change in above industry shall obtain fresh consent from the board.

Note- This renewal of consent is being granted without prejudice to the Criminal proceeding pending against the industry in the Court of Law. This renewal of consent in no way be taken as measures of proof that the industry has not violated any pollution control laws at any time in the past. Hence, whatsoever may be decision of the Hon'ble Court shall be binding to the industry and this Board.

The Validity of the consent shall be up to 28/02/2022 and authorization shall be up to 14/05/2024 and have to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions under Hazardous Rules
- * Conditions under Pollution Control

eSign
Digitally Sign with Aadhaar

e-Signed On 20/05/2019 18:30:33
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # MIBWK89W3A

ACHYUT ANAND MISHRA
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent generation shall be Nil and the daily quantity of sewage generation shall not exceed 25.0 KL/day

2. Sewage Treatment :- The applicant shall provide adequate sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/L
BOD : Days 27°C	Not exceed	30 mg/L
COD	Not exceed	250 mg/L
Oil and grease	Not exceed	10 mg/L

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1235.000	WWG : 25.000	Water Source
1	Cooling Water	800.000	5.000	Local Body
2	Domestic Purpose	35.000	25.000	
3	Mnfg Process	800.000	0.000	

3. The Sewage shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated sewage shall be discharged outside of industry premises.

4. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for Industrial cooling/process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring Activities & Results-

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - The date, exact place and time of sampling
 - The dates on which analysis were performed
 - Who performed the analysis?
 - The analytical techniques or methods used and
 - The result of all required analysis

Consent No:AWH-49987

Page 79 of 198

Page: 2 / 8



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid Waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

6. Industry management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

1. The industry shall maintain the ZLD.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide adequate air pollution control system consisting of control equipments with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	Pollutants (mg/Nm ³)
Caustic Chlorine Plant	Alkali scrubber	32	---	Scrubber	50mg/Nm ³ Chlorine
Caustic Chlorine Plant	Water scrubber	34	---	Scrubber	Gas 35 HCl Acid
Caustic Chlorine Plant	-	34	-	Scrubber	Vapors

2. Ambient air quality at the boundary of the industry premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated:

16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM₁₀ $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM_{2.5} $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as any leakages from vent/duct/vendor shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises.

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation at least in 03 rows of the local tree species with minimum spacing of 4x4 meter within or around the industry premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

- The industry shall install the HCl mist & Chlorine detection sensors within the plant premises and the same shall be connected to the public display system.
- The industry shall submit the sources emission monitoring report to the Board regularly on monthly basis to ensure the emission within norms and effective performance of the scrubbers.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

FORM-2 [See rule 6 (2)]

FORM FOR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS OF WASTE GENERATION

1. M/s Grasim Industries Ltd., (Caustic Soda Unit I) is hereby granted an authorization for generation, collection, storage, transport and safe disposal of Hazardous waste being generated from the premises situated at Birlagram, Tal : Nagda, Dist : Ujjain, (M.P.)

2. The authorization granted to operate a facility for generation, collection, reception, storage and transport of hazardous waste

Category of Hazardous Waste as per the Schedules I of these rules	Mode of disposal	Quantity (ton/annum)
Used or Spent Oil	(5.1) To be sold to authorized Re-processors/ Recycler registered with SPCB.	16.3 MT
Chemical-containing residue arising from decontamination.	(34.1) CTSDf	0.65 MT
Spent Carbon Or filter medium	(36.2) CTSDf	0.38 MT
Residue or sludges & filter cas	(16.2) CTSDf	3500 MT
Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	(33.1) To be sold to authorized Re-processors/ Recycler registered with SPCB.	5.0 MT
Oil And Grease, Skimming	(35.4) To be sold to authorized Re-processors/ Recycler registered with SPCB.	1.0 MT
Chemical sludge from waste water treatment	(35.3)	100 MT
Rubber (XD8)	To be sold to authorized Re-processors/ Recycler registered with SPCB.	1.0 MT
Asbestos	Z 16	Captive SLF
Filter Waste	Z 37	Captive SLF
Pvc & Plastic Waste	Z 46	To be sold to authorized Re-processors/ Recycler registered with SPCB.
Glasswool	Z 22	Captive SLF
Chemical Waste (Solid)	Z 33	Captive SLF
Thermocol	Z 50	Captive SLF
Contaminated Sand	Z 34	Captive SLF
Oily Rags	Z 41	Captive SLF
FRP Waste		1.00 MT
Used Membrane		5.0 MT
Graphite Blocks		5.0 MT
Discarded PPE		5.0 MT
		0.5 MT

3. The waste specified under hazardous waste stream as mentioned above shall be stored as per MoEF and CPCB guidelines issued time to time and disposed off as indicated in above table at SL. No. 3 as Hazardous and other Waste (Management & Trans Boundary Movement) Rules, 2016.

4. The authorization shall be in force for a period of Five years from 15/05/2019 to 14/05/2024

5. The industry shall take all the steps wherever required, for reduction of the waste generated or for recycling or reuse.

6. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.

7. The authorization is subject to the terms & conditions as given below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986. Violation of any of the conditions shall be liable for legal action as per provisions under Environment (Protection) Act, 1986.

Terms and Condition Of Authorization

1. The authorization shall comply with the provision of Environment (Protection) Act, 1986 and the rules made there under.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

2. The authorization or its renewal shall be produced during inspection on the request of the inspecting officer authorized by the State Pollution Control Board.
3. The authorized person shall not rent, lend, sale, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution Control Board.
4. If the industry comes in such a category where insurance under Public Liability Insurance Act, is necessary, the industry shall comply with provision and submit a copy of the policy to the Board.
5. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorization.
6. The unit should maintain the records of hazardous wastes as per the Form-3 of rule 9 (1) and should online submit the annual return in Form No.4 as per the rule 9 (2) to this office on or before 31st January every year.
7. Details of auction/sale of non-ferrous hazardous waste should be submitted online in form no.13 to this office annually.
8. An on-site storage for waste for a maximum period of one year or a maximum quantity of 10 MT, whichever is less, should be provided and it shall be ensured that there is no leakage or seepage or spillage from surrounding walls or bottom. The site should be covered and properly protected to prevent the entry of rainwater in storage area.
9. It is the duty of authorized person to take prior permission of the M.P. Pollution Control Board to close down the facility.
10. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online quarterly.
11. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.
12. The authorized person should inform the name and address of the contact person responsible for hazardous waste management.
13. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13 (i) of Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016 as amended up to date.

Additional Haz condition:- (if any) :-

- (i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
- (ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
- (iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
- (iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.

Consent No:AWH-49987

Page 83 of 198

Page: 6 / 8



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

- (v) The occupier shall provide the transporter with six copies of the manifest as per the colour codes as per rule 21(1).
- (vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
- (vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 6 of the manifest accompany it.
- (viii) The transporter shall submit copies 3 to 6 of the manifest duly signed with date to the operator of the facility along with the waste consignment

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sold off to authorized Vendor.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - To sample at reasonable times any discharge or pollutants.
3. This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Trans Boundary Movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

9. The industry shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

1. The industry shall ensure the transportation of the hazardous waste through the MPPCB authorized trucks/tankers provided with the GPS system, Blue colored with white strip painted as hazardous waste, as per CPCB guidelines issued.
2. The Industry shall operate & maintain Outdoor HD Industrial grade IP(Internet Protocol) Cameras with pan-Tilt Zoom(PTZ) feature, minimum focal length 30X with night vision facility and temper proof mechanism at suitable location to display all emission sources and effluent discharge point and connect the same with Environment Surveillance Centre, MP Pollution control board Bhopal for remote surveillance.
3. The industry shall install ZLD system as per time bound action plan submitted to the Board else the bank guarantee shall be forfeit

Renewal of Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 and The Air (Prevention & Control of Pollution) Act,1981 and the Authorization under Hazardous and Other Waste (Management & Trans Boundary Movement) Rule, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

Achyut Mishra
Achyut Mishra (rs)

ACHYUT ANAND MISHRA
Member Secretary

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Sign
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Consent No: AWH-49987

Page 85 of 198

Page: 8 / 8



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE

CCA-Renewal

VALIDITY (A/W): 31/01/2022

CONSENT NO: ***

PCB ID: 19353

NO: /MPPCB/UJJ

To,
The Occupier,
M/s. Grasim Industries Limited (Caustic Soda Membrane Cell Unit- 2),
Birlagram, City : Nagda,
Tal : Nagda, Dist : UjjainSIDC : I/A Mehatwas Nagda

Subject: Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your renewal of Consent Application Receipt No. 755048 Dt. 29/12/2018 and last communication received on Dt. 11/01/2019

With reference to your above application for renewal of consent has been considered under the aforesaid Acts and existing rules in. The M. P. Pollution Control Board has agreed to renew consent up to **31/01/2022**, subject to the fulfillment of the terms & conditions mentioned in original consent letter and , enclosed with this letter and -

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Birlagram, Nagda, Tal : Nagda, Dist : Ujjain
- The capital investment :** Rs. 263.73 Cr.
- Product & Production Capacity:**

Product	CCA Qty/ Month
Caustic Soda (Membrane Cell Technology Based)	12000 MT (Twelve Thousand Metric Tonnes)
Hydrochloric acid (100%)	3500 MT (Three Thousand Five Hundred Metric Tonnes)
Hydrogen	300 MT (Three Hundred Metric Tonnes)
Liquid Chlorine	9600 MT (Nine Thousand Six Hundred Metric Tonnes)
Sodium Hypo Chlorite	4100 MT (Four Thousand One Hundred Metric Tonnes)
Hydrogen (Compressed)	80 MT (Eighty Metric Tonnes)

Notes:- (1) For any change in above industry shall obtain fresh consent from the board.

- This renewal of consent is being granted without prejudice to the Criminal proceeding pending against the industry in the Court of Law. This renewal of consent in no way be taken as measures of proof that the industry has not violated any pollution control laws at any time in the past. Hence, whatsoever may be decision of the Hon'ble Court shall be binding to the industry and this Board.
- The hydrochloric acid generated from control arrangement shall be treated as hazardous waste and same shall be handled and transported as per category 33.1 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

The Validity of the consent shall be up to **31/01/2022** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions

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(Organic Authentication on AADHAR from UIDAI Server)
TPAV # KVBA7P498X

Achyut Mishra

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-49580,Validity:31/01/2022, Outward No:88151,18/02/2019

Page 86 of 198



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent generation shall not exceed **140 KL/day**, and the daily quantity of sewage generation shall not exceed **25 KL/day**.

2. Trade Effluent Treatment:-

The applicant shall operate and maintained ETP, RO MEE and Dryer to maintain zero discharge from the plant and in case of accidental discharge industry shall achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment :-** The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for Industrial cooling/ process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements

Sr. No.	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1235.000	WWG : 165.000	Water Source
1	Cooling Water	600.000	5.000	Local Body
2	Domestic Purpose	35.000	25.000	
3	Mnfg Process	600.000	130.000	

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring Data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications

Consent No: AW-49580, Validity: 31/01/2022, Outward No: 68151, 18/02/2019



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

v. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid Waste / Sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

1. The industry shall maintain ZLD.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	HCl (mg/Nm ³)
Caustic Chlorine Plant	Alkali scrubber	34	---	Scrubber,	35 mg/Nm ³ and other
Caustic Chlorine Plant	Water scrubber	34	---	Scrubber,	parameters as per the industry specific norms

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

- The industry shall install the HCl mist & Chlorine detection sensors within the plant premises and the same shall be connected to the public display system.
- The industry shall submit the sources emission monitoring report to the Board regularly on monthly basis to ensure the emission within norms and effective performance of the scrubbers.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

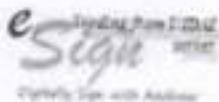
Additional condition:- (if any) :-

1. The Industry shall operate & maintain Outdoor HD Industrial grade IP(Internet Protocol) Cameras with pan-TiltZoom(PTZ) feature, minimum focal length 30X with night vision facility and temper proof mechanism at suitable location to display all emission sources and effluent discharge point and connect the same with Environment Surveillance Centre, MP Pollution control board Bhopal for remote surveillance.

Consent as required under the Water (Prevention & Control of Pollution) Act,1974 , the Air (Prevention & Control of Pollution) Act,1981 is renewed to your industry subject to fulfillment of all the conditions mentioned above. For further renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Member Secretary)



e-Signed On 18/02/2019 19:18:53
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # KVBA7P498X

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-49580, Validity:31/01/2022, Outward No:88151,18/02/2019

Page 91 of 198



Authorization Order

RED-LARGE	CCA-Renewal	VALIDITY (H): 31/03/2023	CONSENT NO: ***	PCB ID: 19353
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NO: /MPPCB/UJJ

To,
The Occupier,
M/s. Grasim Industries Limited (Caustic Soda Membrane Cell Unit- 2),
BIRLAGRAM, NAGDA, SIDC : I/A Mehatwas Nagda
TAL : Nagda, DIST : Ujjain, 456331 (M.P.)

Subject: Renewal of Authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016.

Ref: Your Application Receipt No. CCA-Renewal -683723-08/04/2018-H and last communication received on dated 09/10/2018.

With reference to your above application, the Grant of renewal of Authorization has been considered under the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016. The M. P. Pollution Control Board has agreed to renew Authorization Up to 31/03/2023, subject to the fulfillment of the terms & conditions, enclosed with this letter

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Plot No: Birlagram, Nagda-456331, Tal: Nagda, Dist – Ujjain, 456331 (M.P.)
- The capital investment : Rs. 263.70 Crs
- Product & Production Capacity:

Product	Applied Qty / Month
Caustic Soda (Membrane Cell Technology Based)	12000 MT (Twelve Thousand Metric Tonnes)
Hydrochloric acid (100%)*	3500 MT (Three Thousand Five Hundred Metric Tonnes)
Hydrogen	300 MT (Three Hundred Metric Tonnes)
Liquid Chlorine	9600 MT (Nine Thousand Six Hundred Metric Tonnes)
Sodium Hypo Chlorite	4100 MT (Four Thousand One Hundred Metric Tonnes)
Hydrogen (Compressed)	80 MT (Eighty Metric Tonnes)

- Note-
- For any change in product and their production capacity, fresh consent shall be required.
 - The hydrochloric acid generated as pollution control arrangements (stream 35.1 of schedule-I) shall be transported as per the provisions of the Hazardous and Other Waste (Management & Transboundary Movement) Rules 2016 and disposed to the actual uses only.
 - This renewal of Authorization is being granted without prejudice to the Criminal proceeding pending against the industry in the Court of Law. This renewal of Authorization in no way be taken as measures of proof that the industry has not violated any pollution control laws at any time in the past. Hence, whatsoever may be decision of the Hon'ble Court shall be binding to the industry and this Board.
 - The industry shall dispose of the hazardous waste to CTSDf as recommended by RO other than category (5.1).

The Validity of the Authorization shall be up to 31/03/2023 and has to be renewed before expiry of Authorization validity. Online application through XGN with annual license fee in this regard shall be submitted to this office 6 months before expiry of

n. Board reserves the right to amend/cancel / revoke the condition in part or whole as an

eSign
Digitally signed with certificate

e-Signed On 18/02/2019 19:19:09
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # JRRKE2N5TJ
General conditions

Achyut Mishra
ACHYUT ANAND MISHRA
Member Secretary

Consent No:H-49581,Hazd Val:31/01/2024, Outward No:88152,18/02/2019

Page 92 of 198

e-Signed (Physical Signature NOT requires)

Page: 1 / 5 **N I C**



Authorization Order

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

FORM-2 **[See rule 6 (2)]**

FORM FOR RENEWAL OF AUTHORISATION BY M.P. POLLUTION CONTROL BOARD TO THE OCCUPIERS WASTE GENERATION

1. Number of authorization and date of issue :
2. Reference of application (No. and date) : **COW-683723, dt: 08/04/2018**
3. The Occupier, M/s Grasim Industries Limited (Caustic Soda Membrane Cell Unit- 2) (19353) is hereby granted an authorisation based on the enclosed signed inspection report (can be seen in XGN) for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at Birlagram, Nagda-56331, Tal: Nagda, Dist - Ujjain, (M.P.) as per following:

Details of Authorization

Category of Hazardous Waste as per the Schedules I of these rules		Mode of disposal	Quantity (ton/annum)
Used or Spent Oil	(5.1)	To be sold to authorized recycler authorized with SPCB.	6.2 MT
Residue or sludges and filter cakes	(16.2)	Common Treatment Storage and Disposal Facility (CTSDf)	2920 MT
Spent Ion Exchange Resin containing Toxic Metals	(35.2)	Common Treatment Storage and Disposal Facility (CTSDf)	0.65 MT
Spent Carbon or filter medium	(36.2)	Common Treatment Storage and Disposal Facility (CTSDf)	0.4 MT
Chemical Sludge from Waste Water Treatment (ATFD Salt)	(35.3)	Common Treatment Storage and Disposal Facility (CTSDf)	2920 MT

- (1) The authorization shall be valid for a period of five year i.e. from : **01/04/2018 to 31/03/2023**
- (2) The authorization is subject to the following general and specific conditions :

General conditions of authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty



Authorization Order

7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
15. The non hazardous solid waste arresting in the industry premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.

Additional Haz condition:-

Packing, Labeling & Transportation of Hazardous wastes

- (i) The Industry shall ensure that the hazardous waste are packaged and labeled, based on the composition in a Manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
- (ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
- (iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
- (iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
- (v) The occupier shall provide the transporter with six copies of the manifest as per the colour codes as per rule 21(1).
- (vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
- (vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3

Consent No:H-49581,Hazd Val:31/01/2024, Outward No:88152,18/02/2019



Authorization Order

to 6 of the manifest accompany it.

- (viii) The transporter shall submit copies 3 to 6 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

GENERAL CONDITIONS:

1. The non hazardous solid waste generating in the industry premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sold off to authorized vendor

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

3. This authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this authorization does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This authorization is granted in respect of Authorization under the provisions of Hazardous and Other Waste (Management & Transboundary Movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance authorization fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization

9. The industry shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.



Authorization Order

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

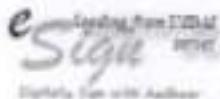
Additional condition:-

1. The industry shall make the arrangement for management of hazardous and other wastes for its minimization or elimination with the following steps, namely:- (a) prevention; (b) minimization; (c) re-use (d) recycling; (e) recovery, (f) utilisation including co-processing; (g) safe disposal with duly compliance of the Hazardous and Other Waste (Management & Transboundary Movement) Rules 2016 and SOPs issued by CPCB.
2. The industry shall ensure the transportation of the hazardous waste through the MPPCB authorized trucks/tankers provided with the GPS system, Blue colored with white strip painted as hazardous waste, as per CPCB guidelines issued.

Grant of Authorization as required under the Hazardous and other Waste (Management, Transboundary Movement) Rules, 2016 is renewed to your industry subject to fulfillment of all the conditions mentioned above. For further renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this authorization.

For and on behalf of
M.P. Pollution Control Board

(Member Secretary)



e-Signed On 18/02/2019 19:19:09
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TPAV # J7RKF2N5TJ

ACHYUT ANAND MISHRA
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE

CCA-Renewal

CONSENT NO: ***

PCB ID: 19432

Outward No: 100967/09/09/2020
NO: /MPPCB/UJJ

Consent No: AWH-52108

To,
The Occupier,
M/s. Grasim Industries Limited (Chlorinated Paraffin Unit),
BIRLAGRAM, Tal - Nagda,
Dist -Ujjain,(M.P) 456331.

Subject: Grant of renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.

Ref: Your Consent to Operate Application Receipt No. CCA-A,W,H-1014630 Dt. 01/08/2020 and last communication received on Dt.24/08/2020.

reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant renewal of consent up to 30/09/2023 & authorisation up to 30/09/2025, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: BIRLAGRAM, Tal - Nagda, Dist -Ujjain,(M.P)

b. The capital investment: Rs. 12.85 Crore

c. Product & Production Capacity:

Product	CCA Qty / year	Applied Qty / year
Chlorinated Paraffin	27000.00 MT	27000.00 MT
	(Twenty Seven thousand metric Tonne per annum)	(Twenty Seven thousand metric Tonne per annum)

Note:- (i) For any change in above industry shall obtain fresh consent from the board.

(ii) This renewal of consent is being granted without prejudice to the Criminal proceeding pending against the industry in the Court of Law. This renewal of consent in no way be taken as measures of proof that the industry has not violated any pollution control laws at any time in the past. Hence, whatsoever may be decision of the Hon'ble Court shall be binding to the industry and this Board.

*Wastes/by-products shall not be considered as products and shall be identified as per the guidelines issued by CPCB in September 2019 titled as "Framework on Identification of Materials Generated from Industrial Processes as Wastes or By-products [Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016", the industry shall submit feasibility report to deciding the wastes/by products under HOWM Rules, 2016.

The Validity of the renewal of consent is up to 30/09/2023 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * Conditions under Hazardous Rules
- * General conditions

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e-Signed On 09/09/2020 17:22:05
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TPAV # 58KXW149WL

ACHYUT ANAND MISHRA
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed 2.00 KL/day, and the daily quantity of sewage of the unit shall not exceed 1.00 KL/day

2. Trade Effluent Treatment:-

The applicant shall operate the effluent treatment system of Chemical division of Grasim maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD3 Days 27 °c	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall disposed the sewage through septic tank/soak pit to achieve following standards-

pH	Between	6.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD3 Days 27 °c	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Sr	Water Code (Qty in Kilo Ltr per Day)	WC : 142.00 KLD	WWG : 3.00 KLD	Water Source
1	Cooling Water	40.00	2.00	Other(Chambal River)
2	Domestic Purpose	2.00	1.00	
3	Mnfg Process	100.00	0.00	

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

Consent No:AWH-52108

Page 98 of 198

Page: 2 / 8



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. The Industry shall maintain Zero liquid Discharge condition throughout the operation by recycling & reusing the treated water for gardening etc.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate the air pollution control system consisting of control equipments with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	HCl, Cl ₂
Chlorination	alkali scrubbing	30	---	Scrubber	HCl-35(mg/Nm ³)
Chlorination	water scrubber	30	---	Scrubber	Cl ₂ -15 (mg/Nm ³)

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:-

- The industry shall maintain real time online of HCl mist & Chlorine monitoring system remain connected to the public display system along with MPPCB Environmental surveillance center Bhopal.
- The industry shall submit the sources and ambient monitoring report to the Board regularly on monthly basis to ensure the emission within norms and effective performance of the scrubbers.



Consent Order

M.P. Pollution Control Board
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CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

FORM-2 [See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue : ,
2. Reference of application (No. and date) : COW-1014630, dt: 01/08/2020

The Occupier, M/s Grasim Industries Limited (Chlorinated Paraffin Unit) is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, sale to authorized recycler, disposal-CTSDF or any other use of hazardous or other wastes or both on the premises situated at BIRLAGRAM (Chlorinated Paraffin Unit), Tal - Nagda, Dist -Ujjain,(M.P).

Details of Authorisation

Category of Hazardous Waste as per the Schedules I, II and III of these rules	Quantity (ton/annum)	Authorised mode of disposal
Spent Carbon or filter medium (36.2)	3.00 MT	Disposal-CTSDF
Used or Spent Oil (5.1)	1.80 MT	Reuse, Sale to authorised recycler

- (1) The authorisation shall be valid for a period of five year from 01/10/2020 to 30/09/2025.
- (2) The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
- (3) The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.

Consent No:AWH-52108

Page 101 of 198



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
15. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Additional Haz condition:-

1. The industry shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.
2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th June every year and preferably before 30th April.
4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annually.
5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.
6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.
7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.
8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.

Packing, Labeling & Transportation of Hazardous wastes:-

- (i) The Industry shall ensure that the hazardous waste are packaged and labeled, based on the composition in a Manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
- (ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
- (iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
- (iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
- (v) The occupier shall provide the transporter with six copies of the manifest as per the colour codes as per rule 21(1).
- (vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.



Consent Order

M.P. Pollution Control Board
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(vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 6 of the manifest accompany it.

(iv) The transporter shall submit copies 3 to 6 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, sweeping, card board, gunny bags etc	Shall inventories the quantity	Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

Consent No: AWH-52108

Page 103 of 198



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

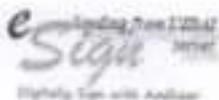
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

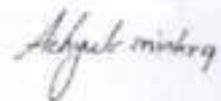
1. The industry shall operate and maintain the "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 30X with night vision facility and tamper proof mechanism" at least three suitable locations to display all emission sources and effluent discharge points for remote surveillance with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal on or before application to CTO.
2. The industry shall ensure the transportation of the hazardous waste through the MPPCB authorized trucks/tankers provided with the GPS system, Blue coloured with white strip painted as hazardous waste, tenth passed driver etc as per CPCB guidelines issued in year 2005-06.
3. The industry shall ensure submission of Annual return form-4 ending year on or before 30th June preferably before 30th April.
4. The Industry shall not store Hazardous wastes more than Three month and firm arrangements shall be made with the end users.
5. The hydrochloric acid generated during scrubbing shall be disposed in accordance with the CPCB guidelines used for identification of waste or by products in September, 2019 and necessary permission for the same shall be obtained from board within one months.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 and the Authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

 e-Sign
Digitally Sign with Aadhaar

e-Signed On 09/09/2020 17:22:05
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 58KXW149WL



ACHYUT ANAND MISHRA
Member Secretary

Consent No:AWH-52108

Page 104 of 198



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE

CCA-Renewal

VALIDITY (A/W): 30/11/2021

CONSENT NO: ***

PCB ID: 19354

Outward No:101283 28/10/2020
NO: /MPPCB/UJJ

Consent No:AW-52366

To,
The Occupier,
M/s. Grasim Industries Limited (Chlorosulphonic Acid Plant),
Birlagram, City : Nagda,
Tal : Nagda, Dist : Ujjain, SIDC : I/A Mehatwas Nagda, (M.P.)

Subject: Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your CCA-Renewal -1018541-21/09/2020.

With reference to your above application for renewal of consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to renew consent up to 30/11/2021, subject to the fulfillment of the terms and conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Birlagram, City : Nagda, Tal : Nagda, Dist : Ujjain, (M.P.)
- The capital investment : Rs. 12.66 Crs
- Product & Production Capacity:

Product	Applied Qty / Year
CHLOROSULPHONIC ACID	23,400 MT (Twenty Three Thousand Four Hundred Metric Tonnes)

Note:-

- For any change in above industry shall obtain fresh consent from the board.
- This renewal of consent is being granted without prejudice to the Criminal proceeding pending against the industry in the Court of Law. This renewal of consent in no way be taken as measures of proof that the industry has not violated any pollution control laws at any time in the past. Hence, whatsoever may be decision of the Hon'ble Court shall be binding to the industry and this Board.

The Validity of the consent shall be up to 30/11/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent. Board reserves the right to amend/cancel / revoke the condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

e-Sign
Digitally Sign with Aadhaar

e-Signed On 28/10/2020 17:11:30
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 9PT4EE3YU2

ACHYUT ANAND MISHRA
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent generation shall Nil and the daily quantity of sewage generation shall not exceed 1.60 KL/day

2. **Sewage Treatment :-** The applicant shall provide adequate sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD, Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

3. The effluent/Sewage shall be treated up to prescribed Standards and use in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry premises.

4. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for Industrial cooling/ process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

Sr. No.	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 32,000	WWG : 1.600	Water Source
1	Mnfg Process	30,000	0.000	Local Body
2	Domestic	2,000	1.600	

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. **Compilation of Monitoring data-**

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. **Recording of Monitoring activities and results-**

- The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - The date, exact place and time of sampling
 - The dates on which analysis were performed

Consent No:AW-52366

e-Signed (Physical Signature NOT requires)

Page 106 of 198

Page: 2 / 6 **N I C**



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of in safe manner.

14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

- 1. The industry shall treat its trade effluent (if any) in the ETP, RO, MEE and dryer commonly installed by the group to remain ZLD & Sewage shall be sent to the STP.
- 2. In no case treated / untreated waste shall be allow to discharge outside the premises.



Consent Order

M.P. Pollution Control Board
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Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR [PREVENTION & CONTROL OF POLLUTION] ACT 1981 :-

1. The applicant shall provide adequate air pollution control system consisting of control equipments Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height	Control equipment to be installed	PM, Acid Mist, (mg/Nm ³)	Monitoring arrangements to be provided
Chloro-Sulphonation	H ₂ SO ₄ scrubber	30M	Scrubber	-, 50,	Online realtime monitoring of Acid mist
Chloro-Sulphonation	water scrubber vent	30M	Scrubber	50, 35,	Online realtime monitoring of Acid mist

2. Ambient air quality at the boundary of the industry premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM₁₀ µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM_{2.5} µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages.

Industry shall take effective steps for extensive tree plantation at least in 03 rows of the local tree species with minimum spacing of 4x4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:-

- Industry shall install Continuous Emission Monitoring System (CEMS) stations to monitor emissions from the different scrubbers and shall provide connectivity of CEMS with Environment Surveillance Center at the HQ of M.P. Pollution Control Board.
- The industry shall monitor the sources of emission regularly and submit report to the Board on monthly basis.



Consent Order

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E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste generating in the industry premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Additional condition:-

1. The industry shall ensure proper maintenance and operation of the "Outdoor HD Industrial grade IP (Internet Protocol) cameras with PanTilt-Zoom (PTZ) feature, minimum focal length 5X with night vision facility and tamper proof mechanism" installed at industry to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.
2. The industry shall obtain the public liability insurance under Public Liability Act 1991 and shall maintain valid copy of the same (if Applicable).
3. The industry shall submit a copy of the Onsite Emergency Plan/ Disaster Management Plan duly approved by Department of Industrial Health & Safety(if Applicable).
4. The industry shall obtain membership of Emergency Response Center, MPPCB, Bhopal(if Applicable).

Renewal of Consent as required under the Water (Prevention & Control of Pollution) Act, 1974 and The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For further renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Member Secretary)

eSign
Digitally Sign with Aadhaar

e-Signed On 28/10/2020 17:11:30
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 9PT4EE3YU2

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-52366

e-Signed (Physical Signature NOT requires)

Page 110 of 198

Page: 6 / 6 **N I C**

2nd April 2018

The Member Secretary
Madhya Pradesh Pollution Control Board
Bhopal

Dear Sir,

Sub: Implementation of zero liquid discharge scheme at Grasim – Chemical Division, Nagda

I am happy to inform that we have completed the Zero Liquid Discharge project at Grasim – Chemical Division, Nagda.

The project was mechanically complete on 30th March 2018 and trials were started from 31st March '18. We have started getting dry salt from MEE & ATFD section of the project. The project would be stabilized in next few days for operating the plant continuously and meeting zero liquid discharge status.

We thank you for your support in implementation of Zero Liquid Discharge project at Grasim – Chemical Division, Nagda.

Regards

Suresh Sodani
Suresh Sodani
President & Unit Head
Grasim - Chemical Division

[Signature]
4-4-18

Copy to: The Regional Officer
Madhya Pradesh Pollution Control Board
17, Bharat Puri, Ujjain

vep



GRCD/EHS/193

30th Sept 2020

To

The Member Secretary
Madhya Pradesh Pollution Control Board
Paryavaran Parisar, E-5 Arera Colony,
Bhopal - 462 010

Dear Sir,

Reference: MOM of last VC dt. 09.09.2020 and Your letter no. 1664/PNB/Takniki/2020 dt. 16.09.2020 regarding New Piezometer Installation

Subject: New Piezometer Installation

This is in continuation to our last virtual meeting dated 9th Sept 2020 and board letter no. 1664/PNB/Takniki/2020 dt. 16.09.2020, with reference to Point no. 2 and advise of Chairman Sir, we wish to inform that we have installed the three nos New Piezometer as per your GPS locations near the area in presence of staff of Sub Regional office, Nagda of MP Pollution Control Board. Photographs and Videography enclosed for your reference. We will send the analysis result after testing from third party MOEF and NABL accredited lab. Hope it is in order.

With Kind Regards


Prem Tiwari
President
Grasim - Chemical Division

Copy to: [1] The Regional Officer
Madhya Pradesh Pollution Control Board
17, Bharat Puri, Ujjain

Grasim Industries Limited

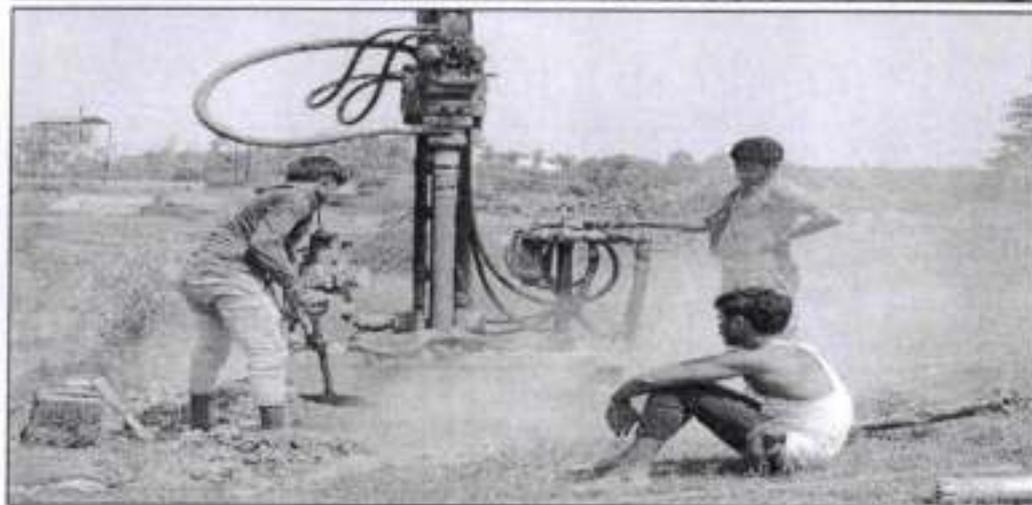
Chemical Division

Bilagam - 456 331, Nagda (M.P.) INDIA. Tele: +917366 246760-66

E-mail: grasimchem@adityabirla.com Website: www.grasim.com CIN: L17124MP1947PLC000410

Regd. Office: P.O. Bilagam Nagda - 456 331 (M.P.) India

Piezometer installation at Takarawda Road on 30.09.20



Total depth : 60 Feet
Dia : 140 mm
Water Level : 50 Feet
Casing : 10 Feet

Piezometer installation at Takarawda Road on 30.09.20



Total depth : 60 Feet

Dia : 140 mm

Water Level : 50 Feet

Casing : 10 Feet

In Presence of MPPCB officer



Piezometer installation at Mehatwas (Near Manglik Bhavan) area on 30.09.20



Total depth : 65 Feet

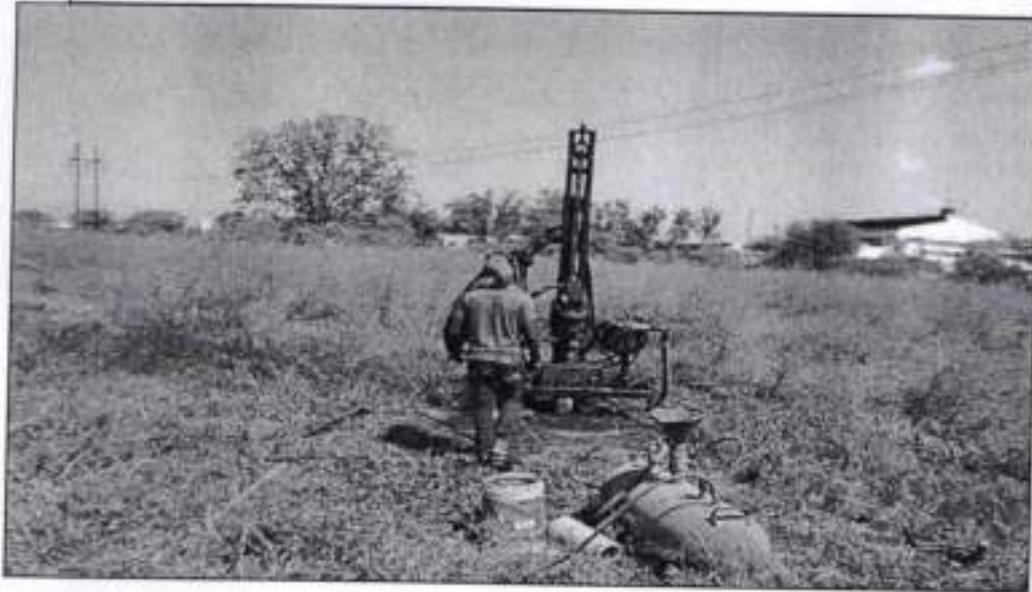
Dia : 140 mm

Water Level : 55 Feet

Casing : 10 Feet

In presence of MPPCB officer

Piezometer installation at inside the Factory area on 30.09.20



Total depth : 55 Feet
Dia : 140 mm
Water Level : 35 Feet
Casing : 10 Feet



GRCD/PURC/20-21/007

LOI

Date: 22-09-2020

M/s CSIR-NATIONAL ENVIRONMENTAL
ENGINEERING RESEARCH INSTITUTE (NEERI)
HYDERABAD ZONAL CENTRE (HZC)
UPPAL ROAD, HYDERABAD - 500007
TELANGANA STATE, INDIA

Kind Attn.: Mr. Shaik Basha (+91 8978986431)

Dear Sir,

Subject: Refer to your Email offer No. HZC/Grasim/2020/258 dt. 30.03.2020 and our subsequent discussion had with you on 19.09.2020 regarding "Environmental Assessment for evaluating the strength of abandoned secured landfill site of M/s. Grasim Industries Ltd., Nagda, Madhya Pradesh".

With reference to your aforesaid offer, we hereby confirm you our Service order for the same as per details given below:

Sr. No.	Service Description	Qty	UOM	Unit Price (INR)	Total Amount (INR)
1.	Environmental Assessment for evaluating the strength of abandoned secured landfill site of M/s. Grasim Industries Ltd., Nagda, Madhya Pradesh as per attached Annexure.	1	NO	35,00,000.00	35,00,000.00
Grand Total					35,00,000.00

(In Words: Thirty-five lakhs only)

TERMS & CONDITION -

1. Payment Terms : Payment will release in three instalments.
i) 1st instalment - 30% of Project Cost + GST as advance along with work order.
ii) 2nd instalment - 50% of Project Cost + GST after submission of Draft Final Report.
iii) 3rd instalment - 20% of Project Cost + GST after submission of Final Report.

2. Taxes : GST extra @18% Applicable.

3. Incoterms : FOB-Nagda (at our site)

4. Project duration : 9 months from the date of receipt of advance along with work order.

Tax Details :

GSTIN No. 23AAACG4464B1Z6
PAN No. AAACG4464B
Service Tax No. AAACG4464BST032
CIN No. 117124MP1947PLC000410

Formal PO copy will follow shortly, you are requested to send your confirmation as a token for its acceptance.

Thanking you,

Yours faithfully,
For Grasim Industries Ltd.
(Chemical Division)

DH-(Materials)

FH-(F&C)

Grasim Industries Limited
Chemical Division

Page 1 of 1

Bilagam - 456 331, Nagda (MP) INDIA. Tel: +91 7366 246760-66 Fax: +91 7366 246776, 246767
E-mail: grasimnction@adityabirla.com Website: www.adityabirla/birlacarb.com CIN: 117124MP1947PLC000410

Head Office: 10, Bilagam, Nagda - 456 331 (M.P.)

GRASIM INDUSTRIES LTD. (CHEMICAL DIVISION)
BIRLAGRAM, NAGDA (MP)

Annexure

The objectives and scope of work for Environmental Assessment for evaluating the strength of abandoned secured landfill site of M/s. Grasim Industries Ltd., Nagda, Madhya Pradesh are as follows:

1.0 Objectives

- To assess the strength of landfill site of GIL by undertaking the leaching experiments etc.
- To assess the soil quality around the landfill site of GIL.
- To assess the groundwater quality around the landfill site of GIL, to understand the leaching capability of the Hg in landfill site.
- Remedial measures for the groundwater and soil contamination if any around the landfill site.

2.0 Scope of Work and Methodology

The salient features of the study are as follows:

- Delineation of the study area on the Survey of India Toposheet (1:50,000 scale) demarcating the secured landfill (SLF) site
- Establishment of the well network for groundwater level measurement and groundwater quality assessment around the SLF site
- Collection of the sludge from the landfill site of GIL.
- A new bore well be drilled near the SLF site and both groundwater and soil samples will be analysed for physico chemical parameters as per standard protocols.
- Assessment of the leaching characteristics of sludge of landfill site by TCLP (Toxicity Characteristic Leaching Procedure) and SPLP (Synthetic Precipitation Leaching Procedure) procedures to assess the hazardous nature of the sludge.
- Leaching experiments will be set up at the laboratory level to understand the leaching characteristics of sludge in terms of heavy metals.
- Based on the leaching characteristics, the strength of the landfill site will be assessed.
- Collection and analysis of groundwater samples in and around the landfill site for groundwater quality parameters (Physico-chemicals and Heavy metals) as per standard protocols (APHA protocol) for major cations, anions (pH, EC, TDS, Total alkalinity, Ca, Mg, Na, K, Cl, SO₄, PO₄, NO₃), oil and grease and heavy metals (Al, H, Cd, Co, Cr, Fe, Mn, Ni, Pb, Zn, Hg and As).
- The soil samples in the study area will be collected from the identified locations. Soil samples shall be analyzed for umber grid pH, Conductivity, Soil permeability, Texture, Particle Density, Bulk density, Porosity, Water holding capacity, Soluble Cations and anions, organic carbon, Exchangeable Sodium percentage, Exchangeable cations, CEC, available N, P, K and heavy metals specifically mercury to understand the soil quality.
- A detailed assessment of Soil quality and Groundwater level and quality status will be carried out and reported for the study area to assess the leaching characteristics of landfill site.
- The remedial measures for groundwater and soil contamination shall be recommended, if any

3.0 Period of monitoring:

The duration of the study will be over a period of 9 months.

4.0 Reporting:

Draft Report: 03 months after the completion of sampling work.

Final Report: 01 month from the date of receipt of the comments on draft report from Sponsor.

5.0 Deliverables

- Assessment of strength of landfill site.
- Assessment of Groundwater Level and Quality Report.
- Recommendations for groundwater management if any.
- Soft copy of Draft report after completion of monitoring and analysis for comments.
- 05 copies along with soft copy on CD - 2 Nos.

6.0 GRCD Scope

Following information and assistance is required from GIL:

- Assistance for undertaking site inspection, field data collection at site.
- Maps showing location of industry in digitized form/AutoCAD.
- Relevant technical data, previous reports and toposheet having the study area.
- Collection of sludge samples from SLP site and drilling of borewell near the site is in the scope of GIL.
- Technical persons to be deputed for assisting CSIR-NEERI teams during monitoring and site visits.
- Free boarding/lodging and local transportation facilities for CSIR-NEERI staffs during sampling work/meetings.
- Any other information available with Grasim Industries Limited to the proposed feasibility study report.

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Grasim Industries Ltd Chemical Division
Chemical Division Nagda

Biragram, Nagda, Ujjain
Madhya Pradesh Pin Code - 456331 (India)
Telephone Number - 07366246760
Fax Number - 07366246167
Regd. Office - PO Biragram, Nagda Dist-Ujjain(MP)
India - 456331
E-Mail ID - gras_mchom@adityabirla.com

SERVICE ORDER

ORIGINAL

PO Number : 6400003884
PO Date : 10.10.2020

ISO Doc No. : PUR-F-01

Vendor Code : 2100002664 (Registered)
M/S CSIR-NATIONAL ENVIRONMENTAL ENGG RESEARCH INSTITUTE
(NEERI)
NEHRU MARG

Ref. No. : LOI:GRCD/PURC/007 dt.
Date : 22.03.2020.

NAGPUR - 440020
Maharashtra, India
State Code : 27
Contact Person :
Ph. No. - 0712-2249876 / 8978966431
E-Mail ID - s_basha@neeri.res.in
GSTIN : 27AAATC2716R2ZE

Contact Person : RKO (R K OJHA)
Phone : 07366/258246
E-Mail ID : Ramesh.ojha@adityabirla.com

Dear Sir,
We are pleased to place our order for the following material(s)/service(s) subject to terms and conditions and instructions specified here and overleaf. Please address all Bills and correspondence mentioning our order No. & date to the HOD (Materials) Grasim Industries Ltd Chemical Division/ Chemical Division Nagda P.O Biragram - 456331, Nagda, Madhya Pradesh. Kindly mention our item code & Purchase Order with applicable HSN/SAC Code on your invoice.

SNo	Material/Service Code Code Description	HSN / SAC Code	Quantity UoM	Rate	Discount	Total Tax	Net Value
1	STUDY OF LEAKDETECTION AT SLF AREA		1.000 AU	3500000.00 INR		0.00 % 0.00	3500000.00
	11025322 - STUDY OF LEAKDETECTION AT SLF AREA	1.00 NO	3500000.00 INR				
	Study of Leak detection at SLF area.						
	Service Schedule		1.000	31.03.2021			
	Basic Price (Gross)			3500000.00			

Total Value Excluding Taxes **3500000.00**

Amount in Words: Rupees Thirty Five Lakh Only.

Purchase Order Terms and Conditions

INCO Terms : FOR - AT OUR SITE
Insurance : Consignor
Freight :
Payment Terms : Payment Terms as mentioned in text
Dispatch Through :
Dispatch From :
Dispatch Mode :

Consignee Details

GSTIN : 23AAACG4464B1ZB
Website : www.adityabirla.com

FAN No : AAACG4464B
CIN No : L17124NP1947PLC003410

Remarks -

- Payment will release in four instalments.
(i) 1st instalment - 30% of Project Cost + GST as advance along with work order.
(ii) 2nd instalment- 50% of Project Cost + GST after submission of Draft Final Report.
(iii) 3rd instalment- 20% of Project Cost + GST after submission of Final Report.

Handwritten signature

Validity unknown

Digitally Signed By
RAMESH OJHA
10/03/2020 11:20:53 AM
Approved by Praveen Tiwari

Terms & Conditions

- The material/goods/equipment etc. shall be strictly in accordance with the description, specifications and in full conformity with the Purchase Order and of best quality. In case if it is found that materials supplied are not according to this specification required by the Buyer or received in damaged or broken condition or otherwise, found not satisfactory owing to any reason, is entitled to reject the material/goods/equipment and procure the same from the MARKET on its own and adjust the costs and expenses of such procurement from the amount made by the Supplier/Seller and the Buyer is entitled to receive a credit balance from the Supplier/Seller. Where no standards or specifications are prescribed, the Supplier/Seller shall ensure supply of the same as per the best quality/standard. In which event the Supplier/Seller shall arrange for the removal of such rejected material from the Buyer's premises at his/her own costs and expenses within ten days from the date of receipt of intimation from the Buyer. If case the Supplier/Seller fails to remove such rejected material even within ten days, the Buyer is entitled to dispose the material/goods/equipment after waiting for a maximum period of forty days for the Supplier/Seller to arrange for removal.
- Where the Material are required by the Purchase Order to be dispatched to: Chemical Division, Nagda, Madhya Pradesh Biding - 483765 Railway, a Tax Invoice in duplicate giving full details of each consignment together with Rty. Goods Receipt or Proof of Delivery Bill should be sent to HOD (Marketing) Greiner Industries Ltd Chemical Division P.O. Bilagam, Nagda, Ujjain, Madhya Pradesh (483331) and not to any other Department to or individual, if possible on the same day as the consignment is dispatched or at the latest on the following day. The Tax Invoice should give full reference of the order number and date against which the Supplies are made.
- In case of Supplier/Seller's failure to deliver materials strictly within the delivery schedule, the Buyer may instruct to despatch the same by any quicker mode of transport. The entire additional expenditure involved will therefore, have to be borne by the Supplier/Seller even if the order is on the basis of F.O.R. Supplier/Seller's station of dispatch and therefore the normal goods haulage freight will have to be borne by the Buyer and all additional expenditure shall be recovered from the Supplier/Seller.
- The prices mutually agreed between the Buyer and Supplier/Seller are final and therefore no revision on any account shall be entertained. Time of delivery is the essence of the terms and conditions for Sale/Supply against this Purchase Order if the material is not delivered strictly within the specified time of delivery, the Buyer is entitled to receive/accept the deliver at its discretion. In case no time is prescribed, the delivery shall be made within seven days from the date the Purchase Order. The Buyer shall be entitled to withhold any payments for breach of any of these conditions by the Supplier/Seller.
- When the order is placed on F.O.R. Chemical Division - Nagda, being issue bulk freight and insurance charges shall be deemed to have been included in such price and the loss, breakages or any damages during transit due to any cause whatsoever shall be borne by the Supplier/Seller.
- Payment shall be made on the actual weight or quantity received and compliance of the specifications duly certified by the Buyer. All charges and expenses on account of wharfage and demurrages are to the Seller/Supplier's account. This Purchase Order is valid only till the expiry of the delivery date mentioned herein or mutually accepted.
- Invoices and all documents shall contain our purchase order number & date, packing list or challan and test certificate etc. showing complete dispatch particulars. The buyer shall not be responsible for payment of any wharfage/demurrage charges for any delay in delivery of the material/goods/equipment on account of the documents not being related by the buyer due to non-mention of these details.
- For all high energy consumption equipment, Energy efficiency of the equipment is one of the deciding factor for selection and finalisation of order. All Documents e.g. Test Certificates / Guarantee / Bonds other such documents wherever applicable to be sent along with Commercial invoice HOD materials at our site immediately after dispatch of material.
- Material should be packed in road-worthy packing to avoid transit damages and to be dispatched along with the invoice, documents such as Three copies of Excise Gate Pass cum Invoice, Excise Duty will be paid only if Transporter Copy of Invoice with the Seal and Signature on the top of the Invoice Registering (1) GST Registration No. of Supplier/Seller, (2) Rate of duty and Amount in words & figures, (3) Full name of the company is received along with material to avail tax credit benefit.
- Payment of all current and future duties, taxes or laws (including any statutory variation thereto) leviable on the service / supply / work undertaken as per this PO, shall be strictly to the account of Seller/Supplier.
- The Supplier / Vendor hereby undertakes to comply with the applicable provisions of law, including but not limited to section 171 of Central Goods and Service Tax Act, 2017 or applicable section of GST/IGST/CGST law, and give up to the company of the benefits arising from any reduction in the rate of tax on any supply of goods or service or both or the benefits of input tax credits, exemption, concessions, rebate, set-off, by way of reduction in the prices of the services / supply / work undertaken by the Supplier / Vendor, as per this PO.
- The Seller/Supplier shall ensure compliance of all statutory obligations and their payments of all the levies. The Buyer shall not be responsible for any non-compliance and penalties and consequences arising out of the Seller/Supplier's non-compliance/non-payment. You shall comply with the provisions of goods and service tax laws to ensure that the company is able to avail the input tax credit on timely basis for the service / supply / work undertaken by you under this PO.
- In addition to the indemnities covered elsewhere in the agreement/order, you shall further agree to indemnify and to keep the company harmless from and against any actual or potential liabilities, damages, interest penalty and cost to the company arising from breach or non-compliance of laws. Further you agree that indemnity clause shall survive the termination / expiry of the agreement, howsoever occurring.
- Without prejudice to the provisions of this PO, the obligations of the Supplier / Vendor to comply with the Goods and Service Tax provisions in respect of the services / supply / work undertaken by the Supplier / Vendor as per this PO, shall survive the termination / expiry of this PO, howsoever occurring.
- If you fails to provide documents as required to avail the GST credit, Greiner shall not pay amount of GST charged by seller in their tax invoice along with supply of goods or service. You shall ensure filing of correct tax returns on or before due dates as specified in GST law. In case of failure in tax returns filing or any delay in tax credit due to other mistake at your end, Greiner shall recover the amount of tax paid against such invoice and interest @ 18% per annum thereon for the period of delay in tax credit. All tax information given on the purchase order should be mentioned in the Tax Invoice of manufacturer/original suppliers of the materials.
- We are committed to - We encourage all state hauliers to join with us in systemic contract. Supplier with above system approached & Certification and give due weightage.
- The PO/WD shall be void, if at any point of time you are found to be a black listed vendor as per GSTN rating system and further no payment shall be entertained.
- Any dispute arising out of this Purchase Order shall be referred to a Sole Arbitrator to be appointed by the Buyer under the provisions of the Arbitration and Conciliation Act, 1996 as amended and the decision of such Sole Arbitrator shall be final and binding on both the Buyer and the Seller/Supplier. The venue of such arbitration shall be at Nagda, Ujjain.
Material shall be booked through our approved transporter directly reaching to Nagda, Ujjain, Madhya Pradesh. You should request transporter to declare the following declaration on the LR Note as per circular No. 81/82095 dated 27th July 2015 of the Board of Central Excise & Customs.
- You shall submit guarantee/warranty certificate conforming to the specifications of P.O. and dimensional accuracies as per the requirement/drawing/design.
- Prices to be separate invoice for separate PO. Otherwise your payment will be delayed unless the material is dispatched on full truck load, the consignment should not be booked on door delivery basis. All materials are subject to inspection / Verification and acceptance at our Sites. All disputes under this Purchase Order shall be subject to the jurisdiction of the courts in Nagda, Ujjain or Madhya Pradesh.
- Safety Precautions : Kindly provide MSDS (Material Safety Data Sheet) along with each supply, if applicable. Contact address in case of emergency must be mentioned clearly. Resistance of products to standard must be mentioned. Date of manufacturing, Batch No., Expiry Date must be mentioned, if applicable.
- Code of Conduct : You shall adhere to and implement Supplier Code of Conduct issued by Company.
- Confidentiality - Except and as otherwise agreed by the parties and subject to applicable law or any court of competent jurisdiction, this agreement/purchase order/ MOU and all details, documents, data applications, software systems, papers, systems and business/customer information which may be communicated to the Supplier/Seller shall be treated as absolutely confidential and the Supplier/Seller irrevocably agrees and undertakes and ensures that the Supplier/Seller and shall keep the same secret and confidential and not disclose the same, in whole or in part to any person without the prior written permission of the Company.
- You should strictly adhere to whenever you supply any material to us. As per Companies Act, companies are required to make certain disclosure pertaining to the Venues registered under the Micro, Small and Medium Enterprises Development Act, 2006 (MSMED Act, 2006).
- If your firm/company is registered under MSMED Act, 2006 please send us a copy of the registration certificate within 15 days to enable us to make proper disclosure in our Financial Statements, if copy of the registration certificate is not received before said time schedule, it will be assumed that the provisions of the MSMED Act, 2006 are not applicable to your firm/company.
- Kindly submit your order acceptance in 7 days by Fax 07366245167 or greinerindia@grainers.com in the concerned person as mentioned in the order, if not we will consider this PO is accepted by you with all terms and conditions.
- You shall not sub-contract any work to any existing contractor working in the unit and shall not engage any contractual manpower of other contractor.

Note : In case material found short / damaged, the bill shall be passed with actual received quantity in good condition at our factory. You have to raise the credit note immediately against our shortage Memo and the same shall be updated on GSTN also.



GRASIM CHEMICAL DIVISION
Birla gram, Nagda (MP)

Grasim Chemical Division is a Chlor-alkali manufacturing unit of Aditya Birla Group. We manufacture and market Caustic Soda & Chlorine. Other value added products are, Hydrochloric Acid, Poly Aluminum Chloride, Stable Bleaching Powder, Chlor Sulphuric Acid, Compressed Hydrogen gas, Chlorinated Paraffin, Calcium Chloride and Carbon-di-Oxide.

Our Vision-

To become World Class Chlor Alkali plant with specific focus on value creation for shareholders, customers, employees and society.

OUR VALUE- INTEGRITY, COMMITMENT, PASSION, SEAMLESSNESS & SPEED.

Grasim Chemical follows requirements and guidelines of international standard for QMS, EMS, OHSAS, and EnMS & Social Accountability and accredited by M/S BSI-India with ISO9001, ISO14001, OHSAS18001 and EnMS 50001 & Social Accountability 8001.

Being a responsible manufacturing organisation we motivate, encourage and seek commitment from our suppliers and service providers & partners to follow these international guidelines.

QMS-ISO9001 & EnMS ISO-50001 -

- Goods and services confirm to specified quality requirements.
- Abide all legal and other compliances.
- Follow standard process for evaluation, selection and re-evaluation of suppliers.
- Product Specifications with traceability of manufacturing, shelf life and compatibility are appended with order.
- Promote alternate source of energy.
- In view to save fuel and control emission we recommend transport or to follow shortest route and get their vehicle periodically checked.
- Use energy efficient product and also expect from our suppliers to share & suggest cost effective energy saving innovations.
- Encourage energy saving measures through kaizen and focused improvement.

EMS-ISO14001 & OHSAS-18001-

- Address environmental requirement in the design and development.
- Abide with all legal and other compliances related to environment & OHS.
- Identify potential significant environmental impacts, safety hazards & associated risk and all processes and ensure control measures.
- Provide Material Safety Data sheet with all consignment and emergency contact.
- Encourage use of environmental friendly bio degradable packing.
- Encourage electronic mode of communication.

SA-8000-

Following Social Accountability norms are followed by us and also encourage our suppliers and service providers to follow these practices.

- Maintain positive legal compliance to which unit subscribes.
- Identify, assessing and managing potential risk and its impact.
- Aligning existing policies, processes and activities with its commitment to respect human rights.
- Valuing diversity and equal opportunity.
- Prohibition of all forms of harmful child labour, forced labour/trafficking labour discrimination and harassment.
- Maintain clean, hygienic, healthy and safe place.
- Providing access to remedy by resolving grievances in a timely and culturally appropriate manner.
- Freedom of association for workers and bargaining.
- No interference in fundamental rights of employees and treat all with dignity.
- No disciplinary action i.e use of corporate punishment, mental or physophysical coercion or verbal abuse of personal.
- No harsh or inhuman treatment is allowed.

We appreciate M/s Grasim Chemical Division commitment towards system and commit our self to follow stated practices/requirements of international standards.

Handwritten signature

Vijay Ajmera

From: Ramya Sanam <s_ramya@neeri.res.in>
Sent: 29 October 2020 13:16
To: Vijay Ajmera
Cc: Basha Shaik; T.V.B.P.S. Rama Krishna; HariramaKumar Samudrala
Subject: Re: Field visit and sampling of CSIR-NEERI team during November 3-10, 2020
Attachments: travel.docx

CAUTION: This email originated from outside of the organization. Do not click links or open attachments unless you recognize the sender and know the content is safe.

Dear Sir,

Please find attached the details of the arrival and departure of NEERI staff.

Kindly arrange the vehicles are mentioned in the trailing mail.

Regards,

Ramya

----- Original Message -----

From: "vijay ajmera" <vijay.ajmera@adityabirla.com>
To: "Ramya Sanam" <s_ramya@neeri.res.in>
Cc: "Basha Shaik" <s_basha@neeri.res.in>
Sent: Wednesday, October 28, 2020 9:10:26 AM
Subject: FW: Field visit and sampling of CSIR-NEERI team during November 3-10, 2020

Dear Mam,

Please mention details as per below mail.

With Regards

Vijay Ajmera
Grasim Chemical Division Nagda
M- 9977424007

-----Original Message-----

From: Rajeev Dubey
Sent: 28 October 2020 09:08
To: Vijay Ajmera <vijay.ajmera@adityabirla.com>
Cc: Ashish K Singh <ashish.k.s@adityabirla.com>; Arun Pandey <arun.pandey@adityabirla.com>
Subject: RE: Field visit and sampling of CSIR-NEERI team during November 3-10, 2020

Dear Vijay,

Please specify number of rooms required and checking date + time along with check out date + time.

Regards
Rajeev



-----Original Message-----

From: Vijay Ajmera

Sent: 27 October 2020 19:10

To: Ashish K Singh <ashish.k.s@adityabirla.com>; Rajesh Achera <rajesh.achera@adityabirla.com>; Babita Jat <babita.jat@adityabirla.com>

Cc: Rajeev Dubey <rajeev.dubey@adityabirla.com>; Sagar Khadda <sagar.khadda@adityabirla.com>; Vinod Mishra <vinod.kmishra@adityabirla.com>; Arun Pandey <arun.pandey@adityabirla.com>

Subject: RE: Field visit and sampling of CSIR-NEERI team during November 3-10, 2020

Dear Sir,

NEERI team shall be performed monitoring activity during 3rd-10th Nov. 2020 of entire complex and surrounding area and villages, please arrange Loading and Boarding as per trailing mail and confirm.

With Regards

Vijay Ajmera

Grasim Chemical Division Nagda

M- 9977424007

 Original Message-----

From: Ramya Sanam [mailto:s_ramya@neeri.res.in]

Sent: 27 October 2020 15:22

To: Vijay Ajmera <vijay.ajmera@adityabirla.com>

Cc: Vinod Mishra <vinod.kmishra@adityabirla.com>; Basha Shaik <s_basha@neeri.res.in>; T.V.B.P.S. Rama Krishna <tr_krishna@neeri.res.in>; HariramaKumar Samudrala <hr_samudrala@neeri.res.in>

Subject: Field visit and sampling of CSIR-NEERI team during November 3-10, 2020

CAUTION: This email originated from outside of the organization. Do not click links or open attachments unless you recognize the sender and know the content is safe.

Dear Sir,

The following staff of CSIR-NEERI will be visiting Grasim, Nagda for the two projects (strengthening of SLF and environmental audit).

 1. Shaik Basha, Senior Principal Scientist (Nov 3-Nov 7) - 1 single room 2. Dr. T. V. B.P.S. Rama Krishna, Principal Scientist (Nov 3-Nov 5) - 1 single room 3. Ms. Ramya Sanam, Senior Scientist (Nov 3-Nov 7) - 1 single room

4. Mr. Harirama Samudrala, Technical Officer (Nov 3-Nov 10) - 1 single room 5. Mr. Shaik Fareed and Mr. P. Ramulu (Nov 3-Nov 10) - 1 double bed room 6. Ms. Akanksha (Nov 3-Nov 10) - 1 single room

Kindly arrange the accommodation and vehicles (2 innova and 1 sedan) for pick up from Indore airport. We are arriving by Indigo flight at 02.35 pm (afternoon) on November 3, 2020.

Kindly confirm by return mail.

The list of chemicals is attached herewith. Kindly arrange air samplers (PM10 - 2 nos, PM2.5 - 2 nos) and noise meter for the environmental audit sampling.

We will also be collecting sludge from the capped landfill 

Regards,

Ramya

Sent from my iPhone

<p></p>

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<p></p>





GRD/242

To,

Date: 10.07.2018

The Member Secretary
Central Pollution Control Board
Parivesh Bhavna, East Arjun Nagar
Delhi - 110032

Dear Sir,

Sub: Implementation of Zero Liquid Discharge Scheme at Grasim Chemical Division, Nagda

This is with reference to our letter on dated 23rd April 2018 about ZLD system. The ZLD system has been commissioned from 31st March 2018 and is running successfully. Therefore we are observing Zero discharge (No outlet flow) from our plant and as a result, constant reading showing in online TSS and pH analyzers.

We have completed the camera and flow meter installation and connectivity to CPCB server as per the following details.

URL: <http://www.envsaindia.com/cpcb/industry.php>
Username: grasimnagda
Password: grasimnagda@123

Please find attached the screenshots of the same for your ready references. Requesting you to grant permission to remove PH & TSS readings from online monitoring system.

Thanking You,

Yours Faithfully
For Grasim Industries Limited
Chemical Division

Suresh Sodani
Suresh Sodani
President & Unit Head

CC to: Mr. Aditya Sharma, Environment Engineer, CPCB, Delhi
Zonal Office, CPCB, Bhopal
The Member Secretary, M.P. Pollution Control Board, Bhopal

Enclosures:

Annex.1: Intimation letter of Zero Liquid Discharge on 23.04.18 to CPCB
Annex.2: Screen shot of Camera Screen



Handwritten initials

Annexure -XIV

खेलक-17

मध्यप्रदेश जल निगम मर्यादित

परियोजना क्रियान्वयन इकाई, नर्मदा प्रोजेक्ट परिसर, भवन क्र.1 नूसाखेडी, इन्दौर (म.प्र.) 452001

(A Govt. of Madhya Pradesh Undertaking)

कं. रजिस्टर्ड कार्यालय - "घ" दिग्, द्वितीय तल, विन्ध्यचल भवन, भोपाल

Phone No. : 0755-2576874 Fax : 0755-2579873 Website - www.mpjalnigam.mp.gov.in

Email : mpjalnigam.pluindore@gmail.com, (0731 : 2712001) CIN-U41000MP20125G028788

क्रमांक 855 / तक. / 2020 / म.प्र.ज.नि. / प.क्रि.इ. / इंदौर

दिनांक 17.7.2020

प्रति

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
17 नरतपुरी, उज्जैन

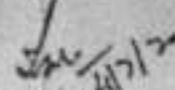
विषय :- ग्राम परमारखेडी में पीने के पानी की समस्या के संबंध में।

संदर्भ :- आपका पत्र क्रमांक 438 / पनिबो / लेकाउ / 2020 उज्जैन, दिनांक 3.7.2020

—00—

संदर्भित विषयान्तर्गत लेख है कि 22 ग्रामों की नागदा ग्रा.स.ज.प्र.योजना का दिनांक 24.1.2020 को शुभारंभ किया गया। उक्त ग्रामीण समूह जलप्रदाय योजना अंतर्गत ग्राम परमारखेडी में प्रतिदिन गुणवत्तापूर्ण जलप्रदाय किया जा रहा है।

कृपया सूचनार्थ।

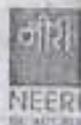

महाप्रबंधक

Project Proposal

Preparation of the action plan for improvement of groundwater in
the villages surrounding Grasim Chemical Division, Grasim Staple
Fibre Division and Lanxess India Private Limited

Sponsor

Grasim Chemical Division, Nagda



CSIR-National Environmental Engineering Research Institute (NEERI)
Hyderabad Zonal Centre (HZC)
Uppal Road, Hyderabad – 500007

December 2020

**Preparation of the action plan for improvement of groundwater in
the villages surrounding Grasim Chemical Division, Grasim Staple
Fibre Division and Lanxess India Private Limited**

Part A: Technical Component

1.0 Preamble

Nagda, Madhya Pradesh has three major industries, Grasim Chemical Division, Grasim Staple Fibre Division and Lanxess India Private Limited. All the three industries utilize Chambal river water for their industrial purposes. Due to increase in the urbanization and rapid industrialization around the Nagda area, the groundwater resources have started depleting.

As per the directives received from MPPCB, the three industries as mentioned above have been asked to prepare a detailed groundwater improvement plan in the following nearby villages of the three industries:

- Durgapura
- Mehtwas
- Shivpura
- Bhagatpuri
- Juna Nagda
- Parmarkhed

CSIR-NEERI, Hyderabad Zonal Centre has already carried out the study on assessment of groundwater quality in and around Lanxess and Grasim Chemical Division.

In regard to the above, on behalf of all three industries, Grasim Chemical Division has approached CSIR-NEERI, Hyderabad Zonal Centre to undertake the study for carrying out the field studies for preparing a detailed action plan for improving the groundwater quality in the villages as mentioned in the MPPC

letter. Accordingly, the objectives and scope of work of the study are proposed as follows:

1.1 Objectives

- To assess the status of groundwater level and quality in the six villages around the three industries
- Analyse the groundwater quality data being carried out by NEERI since last two years
- To assess the soil quality in the six villages
- Preparation of the detailed action plan for the improvement in groundwater quality in the six villages of Nagda area
- Assessment of the groundwater quality in the six villages after two hydrological cycles since the implementation of the rain water harvesting structures

1.2 Scope of Work and Methodology

The study will be carried out in two phases. The first phase will consist of the analysis of the groundwater samples and the second phase will consist of the delineation of the action plan for improving the groundwater quality. The scope of work of the two phases is as follows:

Phase – I: Assessment of the groundwater quality status in the six villages

CSIR-NEERI has been carrying out the groundwater survey since the last two years around Grasim Chemical Division within 5 km radius. One groundwater sample from each village mentioned above is being collected and analyzed (Figure 1).

The scope of work phase – I is as follows:

- Assessment of the groundwater and agricultural activities taking place in the six villages
- Carrying out the sanitary survey in the six villages around the three industries
- Establishment of the detailed well network for groundwater level measurement and groundwater quality in the six villages. All groundwater locations in the above villages will be assessed.

- Measurement of the groundwater level in the identified locations of groundwater in the six villages
- Collection and analysis of groundwater samples for groundwater quality parameters (Physico-chemicals and Heavy metals) as per standard protocols (APHA protocol) for major cations, anions (pH, EC, TDS, Total alkalinity, Ca, Mg, Na, K, Cl, SO₄, PO₄, NO₃), oil and grease and heavy metals (Al, B, Cd, Co, Cr, Fe, Mn, Ni, Pb, Zn, Hg and As).
- The soil samples in the study area will be collected from the identified locations. Soil samples shall be analyzed for pH, conductivity, soil permeability, Texture, Particle Density, Bulk density, Porosity, Water holding capacity, Soluble Cations and anions, organic carbon, Exchangeable Sodium percentage, Exchangeable cations, CEC, available N, P, K and heavy metals to understand the soil quality.
- A detailed assessment of Soil quality and Groundwater level and quality status will be carried out and reported for the study area to assess the groundwater quality status

Phase – II: Delineation of the action plan for improvement of groundwater quality in the villages

The phase - II of the study will consist of the following scope:

- Detailed study of the CSR activities being carried out by three industries will be done
- Status of the groundwater activities in the villages and by the industries will be studied in detail to understand the groundwater usage in the area
- The time series groundwater quality data of the samples will be carried out to understand the groundwater quality trend (old study of NEERI and present data of NEERI)
- The Piper plot, Gibbs plot etc will be done to understand the nature of the chemical constituents including rock water interactions, etc.
- The groundwater quality index will be calculated to understand the quality and usage of the present water
- Detailed groundwater budgeting will be done to assess the groundwater zone

1/11

whether critical or semi critical or safe

- Delineation of the action plan for the improvement of groundwater quality in the six villages
- The improvement plan will include various remediation strategies like construction of rainwater harvesting structures, check dams, construction of artificial ponds etc
- Identification of the locations suitable for construction of rain water harvesting structures
- The groundwater quality will be assessed before the construction of rain water harvesting structures
- Assessment of groundwater quality after two hydrological cycles from the installation of rain water harvesting structures
- Interventions/measures, if any, after the implementation of the action plan

1.3 Reporting

Draft Report: 06 months after the completion of sampling work

Final Report: 01 month from the date of receipt of the comments on draft report from Sponsor

1.4 Deliverables

- Report containing the action plan for improvement in groundwater quality in nearby villages of Grasim Chemical Division, Grasim Staple Fibre Division and Lanxess India Private Limited

1.5 Inputs by the sponsor

Following information and assistance is required from sponsors:

- Detailed Plot Plan and area maps depicting the villages and the three industries
- Assistance in procurement of drawing/data/information relevant to the villages, industries etc
- Technical information is to be provided by sponsors for the report as and when required by NEERI



- The information regarding current use of groundwater, river water, CSR activities should be provided by the sponsor.
- Lodging, boarding and transportation to be borne by sponsors for NEERI scientists visiting the project sites.
- Any other information available with the industries useful for the study

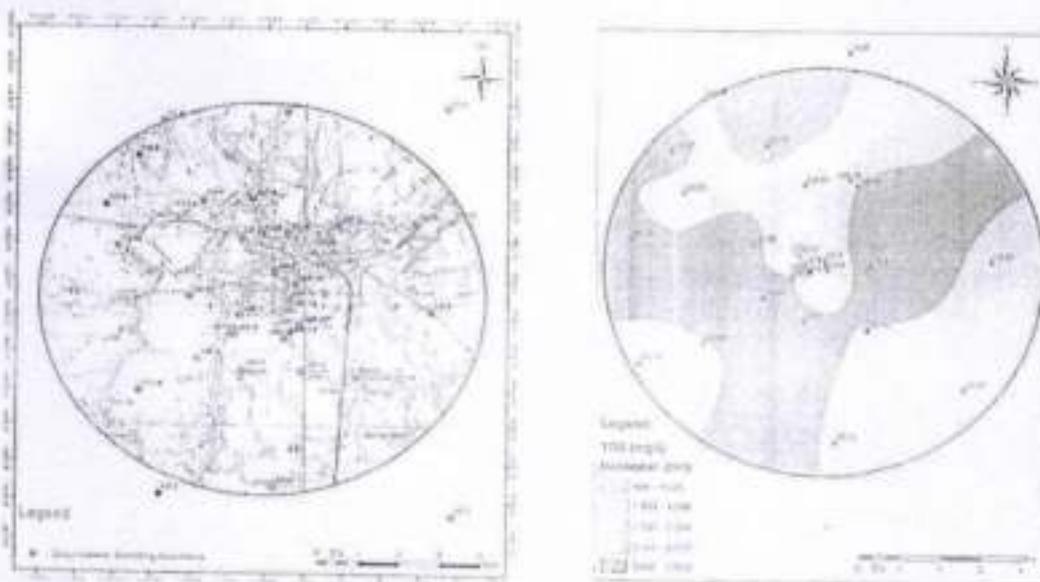


Fig.1 Groundwater quality locations monitored by CSIR-NEERI HZC and groundwater quality with respect to TDS

mf

Preparation of the action plan for improvement of groundwater in
the villages surrounding Grasim Chemical Division, Grasim Staple
Fibre Division and Lanxess India Private Limited

Part B: Financial Component

1. **Project Cost** : ₹ 54.40 lakhs
(Rupees Fifty Four Lakhs Fourty Thousand only)
2. **Project duration** : 09 months from the date of receipt of advance along with work order
3. **Taxes** : In accordance with Govt. of India regulations, the Goods and Services Tax (GST) shall be charged extra as applicable at the time of payment
4. **Terms of Payment: (Four installments)**
 - 1st installment : 50% of Project Cost + GST as advance along with work order
 - 2nd installment : 20% of Project Cost + GST after completion of field work
 - 3rd installment : 20% of Project Cost + GST after submission of Draft Final Report
 - 4th installment : 10% of Project Cost + GST after submission of Final Report
5. **Deliverables :**
 - i) Draft Report : Soft copy of Draft report after completion of monitoring and analysis for comments.
 - ii) Final report : 05 copies along with soft copy on CD – 2 Nos.
6. **Validity Offer** : 60 days from the date of submission



OFFER- GROUNDWATER IMPROVEMENT PLAN FOR 6 IDENTIFIED VILLAGES

Client: Grasim Chemical Division, Nagda, District Ujjain (MP)

Submitted By:



S.S. EXPLORATION ENTERPRISES

80, ANURAG NAGAR NEAR SHALIMAR TOWNSHIP,

A.B. ROAD, INDORE (M.P.) 452010,

Email: hydroexplore@yahoo.co.in, web: www.hydroexplore.com

Tel: +91-731-4034634, +919425065997

Groundwater Professional Institution Accredited by RGNGWTRI,
CGWB, Ministry of Jalshakti, Govt of India

10/1

 CONTENTS

1. Background.....	3
2. Our Team.....	4
3. Location.....	5
4. Observations.....	5
5. Methodology.....	6
5.2 The Outputs and Timelines.....	9
5.2.1 First Output- Groundwater Quality Improvement Plan.....	9
5.2.2 Second Output-Implementation.....	9
5.2.3 Third Output-Monitoring and Impact Assessment: Report after one year of implementation.....	9
5.2.4 Fourth Output-Final report on Impact Assessment of the structures/ activities and recommendaitons for groundwater quality improvement.....	10
6. Cost of Preparation of Groundwater Quality Improvement Plan and Related Activities.....	10
Annexure-1 A- Profile of Sudhindra Mohan Sharma.....	11
Annexure 1 B Profile of Dr Manish Chandekar.....	19



OFFER FOR PREPARATION OF GROUNDWATER QUALITY IMPROVEMENT PLAN

1. BACKGROUND

The villages around the Nagda industrial town in District Ujjain of Indian state of Madhya Pradesh have been facing various types of environmental problems in the past. The major issues observed to be cropping up in the area can be listed as follows:

- Air quality deterioration
- Soil contamination
- Surface water pollution
- Groundwater pollution

The MP Pollution Control Board has been directing the industries in the region to adapt such appropriate measures that would result in prevention/minimization of pollution and betterment of environment.

Carrying forward this approach, MPPCB has directed M/s Grasim Staple Fibre Division, Nagda, M/s Grasim Chemical Division, Nagda, M/s Lanxess India Private Limited Nagda to prepare a Groundwater Quality improvement plan in the villages apparently affected by groundwater quality issues.

Subsequently Grasim Chemical Division, Nagda has approached us, i.e. S.S. Exploration Enterprises, requesting preparation of Groundwater Quality Improvement Plan with the following activities

- Survey of each villages
- Type of possible rain water harvesting system
- Action plan for ground water quality improvement with time bound and financial proposal
- Report on impact of ground water quality before and after rain water harvesting system implementation

14

In response to their request we had a meeting with the concerned officers of M/s Grasim Staple Fibre Division, Nagda, M/s Grasim Chemical Division, Nagda, M/s Lanxess India Private Limited Nagda at their office at Nagda and made a reconnaissance visit to the indicated villages also. The locations visited are shown in the map 1 below.

2. OUR TEAM

S.S. Exploration Enterprises is a leading groundwater consultant organization in the country. We have the distinction of being a Groundwater Professional Institute accredited by Central Groundwater Board, Ministry of Jalshakti, Govt of India.

THE TEAM LEADER- We are led by a dynamic Groundwater professional who has made his marks in various aspects of water management and studies. **Mr Sudhindra Mohan Sharma**. He has been the National Nodal officer for National Drinking water Security Pilot Projects of Govt of India. He has over 33 years of experience in working for Groundwater and related issues. His profile is placed at Annexure 1 A.

GROUNDWATER EXPERT- We are ably supported and guided by a veteran and well known Groundwater scientist **Dr Siraj Khan** who will be working with us in the capacity of an expert and an advisor for this project. His profile is placed at Annexure 1 B.

POLLUTION CONTROLL AND ENVIRONMENTAL STUDIES EXPERT- We are also having a well known environmental scientist **Dr Manish Chandekar** with us who will be guiding the environmental studies part of the Groundwater improvement plan and monitoring. He has his Doctorate precisely based on his studies in the area i.e. Nagda for which this proposal is being presented. His profile is placed at Annexure 1 C.

FIELD STAFF COMPRISING OF YOUNG ENGINEERS AND GEOLOGISTS- We have in our team young and enterprising field staff comprising of 2 Hydrogeologists, 2 Engineers and 1 Chemist working for field studies efficiently and energetically.

OFFICE STAFF AND GIS EXPERTS- We have a GIS expert and office staff for data compilation and map preparations.



3. LOCATION



Map 1 Locations visited for reconnaissance

4. OBSERVATIONS

- The following observations were made during the reconnaissance visit :
- To prepare the Groundwater Quality improvement plan , we shall need to establish the deterioration (the extent of it) in the groundwater quality, and the route of ingress of contamination.
 - The locations of the indicated villages follow a pattern as is evident when plotted on the map.
 - Information gathered during the reconnaissance visit showed us that there are groundwater and surface water quality deteriorations that need to be addressed.
 - The deteriorating quality of irrigation water is impacting the agriculture in the region and some health issues are also reported in the region the connection of which to groundwater quality should be examined.
 - The Geology of the area tells us that the area is underlain by Basalts and Geomorphologically there is large variation in the soil profile in the region.
 - The connection of Geomorphology to groundwater and its control over groundwater quality deterioration needs to be established.
 - A regional analysis shall be required with micro level studies in order to ascertain the regional and local impact.
 - The Plan should be such, that addresses the deteriorating quality at a regional scale rather than just point level.

5. METHODOLOGY

The list of villages for which the intended activities are to be carried out was provided as follows:

1. Durgapura
2. Mehatwas
3. Shivpura
4. Bhagatpuri
5. Juna Nagda
6. Parmarkhedi

As informed, the villages have been indicated by the industries in compliance of the directions given by MPPCB and by the analysis of existing documentation and research. Yet the villages follow, as observed, a distinct NNE-SSW pattern along the Chambal River.

Though it is very early to infer, yet this is an important indicator to frame our methodology. This indicates a certain geological, hydrogeological, structural and geomorphological control over groundwater quality. Which one of these, or a combination of more than one of these controls is having a predominant impact on groundwater movement, groundwater quality, and the extent of impact needs to be found out.

We propose that the preparation of Groundwater Quality Improvement plan should be followed by implementation and monitoring of implementation along with assessment of the impact of the actions taken based on the plan.

The entire exercise therefore can be taken up in 4 phases with distinct activities and outputs as follows:

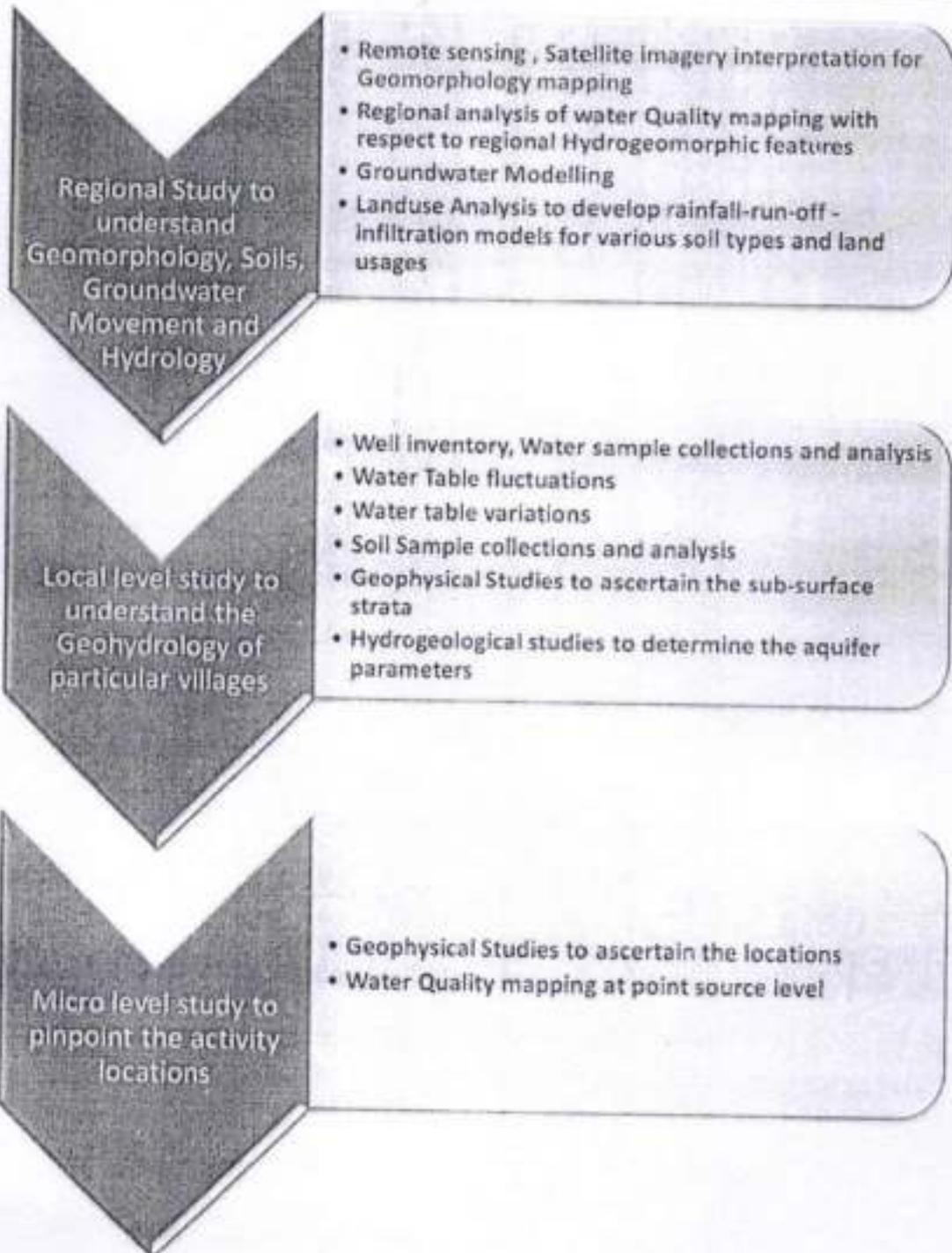


Phase	Activities	Outputs	Time required	End time from the date of start
Phase 1	Field Studies and preparation of plans with Groundwater modeling including recommendations about designs of structures/activities for groundwater quality improvement	Field study report with recommendations of pilot structures and activities for groundwater quality improvement	90 Days	3Months
Phase-2	Implementation of the recommendations in the report	Structures and activities for improvement.	90 Days	6 Months
Phase-3	Monitoring for one year	Monitoring and concurrent impact assessment	One Year	18 Months
Phase-4	Documentation	Final report on Impact Assessment and recommendations for Groundwater Quality improvement	30 Days	19 Months

Phase-1 The main focus of our study therefore can be defined as to study the groundwater behavior vis-à-vis these controls, and any other factor that controls groundwater, its behavior, and various parameters of the aquifers in the area.

The tools required to conduct such a study of groundwater are various and depend on the stage and extent of the study required. The study sequence and the tools adapted can be demonstrated as per the process flow chart placed below

14



5.2 THE OUTPUTS AND TIMELINES

The outputs of the studies shall be

1. Soil and land-use map for the area under study.
2. Geomorphological map for the area
3. Structural map with lineaments
4. A regional map of Groundwater quality
5. Water Table contour map for the area studied
6. Groundwater model for the area studied
7. Geological Cross-sections based on the interpretation of Geophysical data, and observations of drilling logs for bore-wells in the area
8. Aquifer dispositions, aquifer thickness and aquifer parameters

5.2.1 FIRST OUTPUT- GROUNDWATER QUALITY IMPROVEMENT PLAN

The data and the analyses so obtained shall be processed and compiled to prepare the "Groundwater Quality Improvement Plan" which will have the following components. Benchmarking of groundwater quality

1. The quantitative extent of deterioration of groundwater quality
2. Geographical extent of deterioration of groundwater quality
3. The cause(s) of deterioration of groundwater quality
4. Suitable techniques for groundwater quality improvement
5. Target sites / locations for structures required
6. Designs of the structures required
7. Timeline for execution of the plan
8. Implementation schedule, and
9. The budget for implementation of the plan

The expected time required to complete these studies is 120 Days.

5.2.2 SECOND OUTPUT-IMPLEMENTATION

The structures/activities recommended in the Groundwater quality improvement plan shall be implemented in all the six villages.

5.2.3 THIRD OUTPUT-MONITORING AND IMPACT ASSESSMENT REPORT AFTER ONE YEAR OF IMPLEMENTATION

A report will be prepared detailing the monitoring of the implementation of the plan, and the activities taken up during the one year period. This monitoring report along with an impact assessment report shall be the Third Output which will be available after 18 Months from the date of the work order.

W)

5.2.4 FOURTH OUTPUT-FINAL REPORT ON IMPACT ASSESSMENT OF THE STRUCTURES/ ACTIVITIES AND RECOMMENDATIONS FOR GROUNDWATER QUALITY IMPROVEMENT

A report will be prepared detailing the monitoring of the implementation of the plan, and the activities taken up during the year. This monitoring report along with an impact assessment report shall be the Fourth Output which will be available after Nineteen Months from the date of the work order.

6. COST OF PREPARATION OF GROUNDWATER QUALITY IMPROVEMENT PLAN AND RELATED ACTIVITIES

The cost shall be in four phases :

Phase 1	Preparation of the Groundwater Quality Improvement plan	55.00 Lacs	<ul style="list-style-type: none"> - 25 % of the amount +GST along with the letter of intent / work order - 50 % of the amount +GST on 45 days from the date of work order - 25% of the amount +GST at the time of submission of report.
Phase 2	Implementation of the recommended activities and structures in 6 villages	54.00 Lacs	<ul style="list-style-type: none"> - 50 % of the amount +GST at 75 days from the date of work order - 50 % of the amount +GST at the time of completion of activities
Phase 3	Monitoring of the impact of the activities and structures	5.00 Lacs	<ul style="list-style-type: none"> - 50 % of the amount +GST at 180 days from the date of work order - 50 % of the amount +GST at 18 months from the date of work order.
Phase 4	Documentation of the final report and recommendations for Groundwater Quality improvement	2.00 Lacs	<ul style="list-style-type: none"> - 100 % of the amount +GST immediately after submission of the report.

REQUIRED FORM THE CLIENT:

The client shall provide local support for visiting the sites , field work, field studies, and during the interaction with local authorities and the community.

FOR S.S. EXPLORATION ENTERPRISES



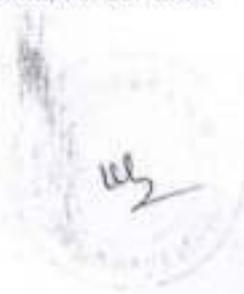
(Sudhindra Mohan Sharma)

M.Sc. (Geol.) M.Sc. Tech. Min.Ex.

Proprietor - S.S. Exploration Enterprises

Accredited Groundwater Professional Institution

Accredited by RGNGWFRI, CGWB, Ministry of Jalshakti, Govt of India



ANNEXURE-1 A- PROFILE OF SUDHINDRA MOHAN SHARMA

Sudhindra Mohan Sharma

Advisor- Water Resource Management, Ex-National Nodal Officer, National Drinking water Security Pilot Projects, Ministry of Drinking Water & Sanitation, Govt of India, HO, Amritaj Nagar, near Shalimar Township, A.H.Road, Indore (M.P.) 452010 India. Cell: +91-9425065997 Off: 07314034634, Email: hydroexplore@yahoo.co.in

Name: Sudhindra Mohan Sharma
Nationality: Indian
Address: Sudhindra Mohan Sharma, HO, Amritaj Nagar, Near Shalimar Township, A.H. Road, Indore (M.P.) India 452010
E-mail: hydroexplore@yahoo.co.in
Tel: Off: +91-731-4034634, Mobile: 94250 65997,
Date of Birth: 04.09.1964
Qualifications: Double Post-Graduate in Geology, and Applied Geology specializing in Ground-Water, and Mineral Exploration, with excellent academic background, securing second position in the university in both the post graduate courses.

**A note about myself:**

I have been working as a groundwater professional since 1987, with a career span of 32 years. I have been involved as a lead person in developing the National Drinking water Security Pilots as the National Nodal officer from Ministry of Drinking Water & Sanitation, Govt of India, a program which aimed at development of community managed drinking water security plans with participatory groundwater management in the select pilot blocks across the country.

I was responsible for initializing this program, right from the inception stage, in all the pilot blocks, developing the methodologies for training, convergence activities, developing the monitoring mechanisms, guiding the state govt officers across India, and the partner organizations, and building their capacities. I was also looking after the overall coordination of the program for the Ministry of Drinking Water & Sanitation, Govt of India with the State Govts, and WSP.

Also guided the states and UTs across the country on Sustainability of Drinking Water Supply schemes and looked after the implementation of the sustainability component. I have also developed a "Manual on Sustainability" for the Ministry of Drinking Water & Sanitation which is referred across the country for site selections and development of sustainability structures.

Key Strengths: *My experience in policy related issues, and my skills in training, writing, communications, and coordination, is well coupled with vast field exposure of Groundwater management and design of Groundwater recharge projects for various industrial and infrastructure organizations.*

Also I have a thorough understanding of the ground realities of the groundwater conditions in the rural and agrarian sectors of India, because of my keen interest for working in the rural areas for the benefit of rural drinking water supply schemes, and the groundwater needs of the farmers.

Professional Experience:

At Ministry of Drinking Water & Sanitation, Govt of India (Feb 2011 to Feb 2013)

Worked as National Nodal Officer- National Drinking Water Security Pilot Projects, and,

Consultant- Hydrology and Water Resource Management, at National Resource Centre, Ministry of Drinking Water and Sanitation, Govt of India.

- Co-ordinated and guided the National Drinking Water Security Pilot Projects at the National level. The Pilot projects aim at achieving drinking water security through participatory approach of all the stake-holders, and involving community at planning, decision making and implementation level to achieve Drinking water security at habitation, panchayat, and Block level.
- Overseeing the progress of National Drinking Water Security Pilot Projects for the 15 Pilot Blocks in the country as National Nodal Officer for the project.
- Co-ordinated the activities in the states on the initialization of the project, monitoring and reviewing the progress of the states, by
- Developed the project Monitoring Template,
- Visited Pilot Blocks and attending workshops, and core group meetings,
- Promoted development of GIS activities for the Pilot Blocks,
- Have coordinated Knowledge sharing workshops on GIS for Pilot Project blocks at MDWS, Delhi with world bank experts, and state GIS coordinators and Pilot Block officers
- Have co-ordinated National Review Workshops on National Drinking water Security Pilot Project
- Have co-ordinated organizing the S.O. (Support Organisations) training programs
- Also looked after the following activities for all States and UTs in the country, working at the Ministry of Drinking Water and Sanitation, Govt of India.
 - Source Sustainability for Rural Drinking Water Supply
 - Drinking water security
 - Guiding states on groundwater related issues
 - Monitoring Sustainability activities of the states
 - Remote Sensing: Groundwater Prospect Maps, Hydrogeomorphological Maps.

As independent consultant (1987 to Feb 2011 and Feb 2013 till date)

Have Worked previously in various parts of the country on

- Design and implementation of Ground-Water Recharge Schemes,
- Hydro-Geological Studies, Ground Water Exploration, Assessment of Ground Water potential, and Ground Water management,
- Industrial Water supply schemes,
- Community education for Ground Water usage, recharge, conservation, and Sanitation

Worked in various parts of Madhya Pradesh, Maharashtra, Rajasthan, Uttar Pradesh, and south India in various Geological settings.

Have extensively worked for various International organisations, Govt., Semi Govt., Public Sector, Private Sector organizations; Industries, Farmers, Builders, and Institutions, as a consultant for :

- Ground Water Exploration,
- Ground Water management,
- Hydro-Geological Studies,
- Assessment of Ground Water potential,
- Tube well construction designs in various geological formations
- Rural Water supply schemes,
- Industrial Water supply schemes,
- Community education for Ground Water usage, recharge, conservation and Sanitation,
- Designing and implementing Ground-Water Recharging Schemes

Have undertaken and successfully completed various horticulture assignments for

- Development of Commercial Plantations,
- Development and maintenance of Tree Plantations in Industrial areas for Pollution control,
- Development and maintenance of Tree Plantations and Gardens for campus beautification of various public and private sector organizations
- Development of medicinal plantations
- Agro forestry projects

Clients and Projects

My clients include International organisations, and many corporate houses, Industries, and Municipal Corporations, who have constantly benefited by my expertise in Groundwater

Policy issues, Groundwater Management, Artificial Recharge, Rain-water Harvesting, and Groundwater Exploration. My major areas of interventions are as follows:

- Impact Assessment, evaluation, and Policy research studies on Groundwater
- **Designing of more than 400 big Rainwater Harvesting projects, (involving land areas from 25 acres to 4500 acres)**
- Conducting number of Hydro-geological studies for our corporate industrial and infrastructure clients for submission and approval to various Govt authorities.
- Carrying out successfully, a number of groundwater exploration projects.
- Conducting and coordinating various Ground Water Studies in M.P., Gujarat, Rajasthan, U.P., Delhi, Uttaranchal, Maharashtra, Karnataka, Andhra Pradesh, Nagaland, Tamilnadu, Punjab, and Haryana states in India.
- Preparation of "Framework for Drinking Water Security for Madhya Pradesh", for Govt of Madhya Pradesh - State level study.
- Preparation of a Perspective Plan for Rural Drinking water Supply for entire state of Madhya Pradesh, India using Remote Sensing and GIS technique - State Level study
- Hydro-geological studies and Groundwater exploration and management plan preparation at NATRAX, site of NATRIIP, Govt of India, at Pithampur, District Dhar for an area of 4000 Acres.
- Impact Evaluation of Conjunctive Water management Regional Studies Project for Indore City under ACCRN, (Asian Cities Climate Change Resilience Network)
- A report on critical evaluation of Traditional Water Supply Sources (approx 700 community open wells) in Indore Municipal Corporation Area, Indore (M.P.) and study of feasibility for their revival and recharge.

Personal Profile

Interviews, talks, seminars, and speeches

- Interviews and talk shows on Radio (AIR, Gyaanvani IGNOU, and Radio Philippines), and T.V. (DD, Star News, Zee News, News Nation, News State, India TV, and CNBC) on water conservation, water pollution studies.
- Have featured on family talk shows on Vividh Bharati, All India Radio.
- Have addressed "Bharatiya Vigyan Sammelan, 2012 as a key note speaker.
- Have conducted various National and State level scientific and technical seminars and workshops, Chaired numerous sessions, and have spoken as Chief Guest and Key Note speaker in various schools, colleges, universities, industries, corporate house meetings, and professional and social associations.

10/11

Awards

- Awarded by "Best Biodiversity Concentration award" by Govt of Madhya Pradesh for the work on conservation and development of Biodiversity.
- Awarded as "Best Rotarian" of the Rotary District 3040 (2016-17),
- Awarded with "Rotary Ratna Samman" (2017-18)
- Awarded with "Awaz-e- Indore" award by the Awaz group working for communal harmony and social causes.
- Awarded as "Outstanding Assistant Governor" of the Rotary District 3040 (2016-17)
- Awarded by Rotary International for the services in the field of water conservation, Service Projects, and as Best Editor for club bulletin.

Positions held in professional, and social organizations

- Held the post of President, Geological Association, Holkar Science Collage, Indore. (1984-85)
- Was appointed Member, Board of Studies, Geology, Devi Ahilya Vishwavidyalaya, INDORE.(1984-85)
- Held the post of President, Bhoojal Salahkar Sangh(Ground Water Consultants Association) Madhya Pradesh. (1991-92)
- Held the post of Secretary, Audichya Samaj, Indore (a religious and spiritual organization) (1996-98)
- Member, Rotary Club of Indore-Uptown, Indore (Since 1999)
- Coordinator, Project AWARE (Action for Water Recharging) of Rotary Club of Indore-Uptown. (Since 2000)
- Secretary- Rotary club of Indore-Uptown(2003-2004)
- Editor-Club Magazine- Rotary club of Indore-Uptown Jamesh (2004-05)
- Chairman-Safe Drinking Water group, R.I. District 3040 (2005-06)
- Chairman-Water Resources group, R.I. District 3040 (2006-07)
- Chairman-Water Resources group, R.I. District 3040 (2007-08)
- Graduate of Rotary Leadership Institute (2009)
- District Co-ordinator- Water Resources group- R.I. Presidents thrust area (2009-10)
- Charter President- Rotary Club of Indore Sankalp, R.I. District 3040
- District Chair- Water Conservation- RID 3040 (2010-11, 2011-12)
- Faculty of Rotary Leadership Institute (2015 onwards)
- Rotary Leadership Institute District Coordinator, Rotary District 3040 (2015 onwards)
- Assistant Governor- Rotary International District 3040 (2016-17)
- Chair- District level recognition Committee- WinS Rotary District 3040 (2016-19)
- District Char- Water and Sanitation Committee Rotary District 3040 (2017-18)

Handwritten signature

- Faculty- Rotary Leadership Institute South Asia
- Faculty Trainer- Rotary Leadership Institute South Asia
- Secretary- Western and North India Division, Rotary Leadership Institute South Asia, July 2019 onwards.

Membership of National and State level Committees

- Member- National Level Recognition Committee- Rotary India WASH in Schools program.
- Member- Working Group- National Institute of Hydrology, Roorkee.
- President- "Jal Biradari" a community based organisation mentored by Magsaysay Award winner waterman Rajendra Singh ji
- Trustee - Water and Lakes Conservation Committee Trust, Indore
- Member- Groundwater and lakes conservation committee, Indore headed by the Commissioner, Indore Division, Indore

Social service projects

- Coordinated the activities of AWARE (Action for Water Recharging) a Rotary project which is carrying out the following activities:
 - Mass campaigning on Ground Water in general and Ground Water Recharge in particular
 - Technical guidance to various sections of the society, such as farmers, urban and rural residents, Industries, builders, and govt.depts regarding various artificial recharge techniques
 - Arranging seminars, field demonstrations, workshops, to educate the people about the importance of water, importance of proper utilization of Ground Water, and artificial recharge of Ground Water
- Have addressed a number of Rotary Club and other social service organisations meetings on the topic of water conservation, service projects, and Biodiversity.
- Have guided number of Community Water conservation projects
- Have addressed Rotary District Assembly in 2006-07, Rotary District Conference (2006-07).
- Have addressed Multidistrict Intercity meet of Rotary clubs of Madhya Pradesh Rajasthan and Gujarat as key note speaker
- Have been a trainer in Rotary presidents' and Secretaries' training in 2007-08, and 2009-10
- Creating awareness about the environment through various projects of Rotary club, encouraging and executing plantation projects in association with various civic bodies, resident associations and social organizations



Publications

- Have published three booklets on Groundwater recharging, from 2002 to 2006
- Published an evaluation of groundwater resources of Indore city (M.P.) in 2009
- Published paper Sudhindra Mohan Sharma and Rakesh Sigh, (2010) – *“Concept Strategy for revival and recharge of large diameter open wells and enhancing the usefulness of storage structures for groundwater recharge in textile mills of Indore”* Proceedings of National Workshop on Dugwell Recharge: efficiency and Efficacy organised by Central Groundwater Board Northh Central Region, Ministry of Water Resources, Govt of India
- Published paper Sudhindra Mohan Sharma (2010) *“Socio-economic importance of the old water structures as a source of water supply, and their technical feasibility, in Deccan Trap areas of western M.P.”* – Proceedings of Workshop on Repair Restoration and Renovation of water bodies with domestic support organised by Central Groundwater Board Northh Central Region, Ministry of Water Resources, Govt of India
- Published paper Sudhindra Mohan Sharma (2011) – *Village Water Security Plan* – Training Course on Hydrology for Drinking Water Sector Professionals organised by National Institute of Hydrology, Roorkee
- Published abstract- Sudhindra Mohan Sharma (2011) - *Policies and issues in water resource development and utilization: Better management of groundwater resources for enhancement in agriculture productivity in Western Madhya Pradesh* – Proceedings of the National Seminar on Improving Water Productivity, Rajmata Vijayaraje Scindia Krishi Viswavidyalaya.
- *“Significance of geophysical studies in identification of target sites for artificial recharge in Basaltic terrain”* Sudhindra Mohan Sharma, and Dr Premendra Dev. (Under Publication)
- *“Modifications in Recharge Techniques for areas with thin soil profile in basaltic terrain”* – Sudhindra Mohan Sharma and Dr Premendra Dev (Under Publication)
- *Have written “Manual of Sustainability” for Ministry of Drinking Water and Sanitation- Govt of India*
- *Have published numerous Articles in Newspapers and magazines on Environmental, Agro economics, Rural Development, Political, and water management issues.*

Special interests in Student support, and Youth activities :

- Have addressed more than 250 schools and colleges totalling around 20000 students so far, to create awareness on water conservation.

- Have guided students of Post Graduate program in Management for their project work on rural development at Indian Institute of Management, Indore (2006-07)
- Have been a visiting faculty to students of Graduate course of Soil and water conservation at Barwani (M.P.)
- Have been a visiting faculty on entrepreneurship to Employment Exchange programs for unemployed graduates.
- Was the Team Leader of International Youth Exchange Team of Rotary International, to Malaysia.



SUDHINDRA MOHAN SHARMA
M.SC. (Geol.) M. Sc. (Tech.) Min.Ex.



ANNEXURE 1 B PROFILE OF DR MANISH CHANDEKAR

DR. MANISH CHANDEKAR, Ph.D.



Experience of over 20 years, in Compliance Management, Environmental Clearance, EIA, Sustainability, Water and Wastewater Management, Environment, Health and safety consultancy, auditing & training.

- ◆ Faculty for Confederation of Indian Industry, Centre of Excellence for Sustainable Development, New Delhi for their QCI-NBQP Accredited Lead Auditor and Internal auditor Training courses on EHS Management Systems.
- ◆ Worked for National Productivity Council on Waste Management Circle, MoEF Funded Projects. Diverse experience of working in Areas such as Climate Change Mitigation.
- ◆ IRCA approved qualified Corporate Sustainability Assurance Practitioner. Assurance done for BHEL, Power Grid Corp, Krishnapattanam Port, Ayalaland, Globe Telecom Companies.
- ◆ Trained On "Guidance on Social Responsibility as per ISO 26000:2010"
- ◆ Trained On "GHG Inventorization" AS PER ISO 14064:2005
- ◆ More than 150 Consulting Projects on ISO 14001, OH-SAS 18001, Business Continuity Management Systems as per ISO 22301, Asset Management Systems as per ISO 55001, Social Accountability SA 8000, ISO 50001
- ◆ Trained nearly 2000 Indian and overseas professionals on Sustainability, GRI standards, ISO standards and EHS related topics.
- ◆ Conducted 21 Environmental Impact Assessment studies in Mining, Cement, Synthetic Organic Chemicals Sectors as part of EIA team.
- ◆ Functional Area Expert (Soil Conservation) for CREATIVE Enviro Services a Bhopal (capital of the Madhya Pradesh, India) based Leading Consultancy organization and is QCI/NABPT approved EIA consulting firm.
- ◆ Conducted several audit in Indian Blue chip companies, as an Impanated auditor on EHS management Systems.
- ◆ Assessed nearly 37 small and mid-size industries (mainly downstream business in Supply chain) for their social responsible behavior against Supplier Ethical Data Exchange (Sedex, SMETA) audits
- ◆ Visiting Guest Lecture faculty for School of Energy and Environment, DAVV, Indore and Institute of Environment Management and Plant Sciences, Vkrz in University, Ujjain.

kef

PROPOSAL FOR DEVELOPMENT OF INTERVENTION & ACTION PLAN FOR IMPROVING GROUND WATER QUALITY IN 06 VILLAGES OF NAGDA

OBJECTIVE OF ASSIGNMENT

- Identification of interventions and activities leading to improvement of ground water quality in six identified village by Grasim.
- Preparation of time bound action plan around the interventions for improving water quality in targeted six villages identified by Grasim.

DELIVERABLES

- 06 Micro Plans of 06 identified village based on initial survey
- The villages identified are Durgapura, Mehatwas, Shivpura, Bhagatpuri, Juna Nagda, Parmarkhedl
- List of interventions/activities suitable for improving quality and availability of water in and around 06 identified villages. (Type of possible rain water harvesting systems)
- Detailed time bound action plan with clearly outlining activities, impact and investment required. 06 action plans for 06 villages.
- Pre and post impact report (based on action plan)
- Expectations, Suggestions of community members around improving water quality in the area.

APPROACH & METHODOLOGY

APPROACH

Mix approach: While quantitative data gives us a generalized understanding of the situation, a holistic understanding is not possible unless an attempt is made to explore the stories behind the requirement and intervention. We propose a mix approach involving quantitative data collection (on water quality indicators) and qualitative data collection for formulation of action plan.

The primary study tools to be used in the field work will be **structured questionnaire** for quantitative data collection and **Focused Group Discussions (FGD)** covering qualitative data collection.

Cross-Validation of Findings for robustness of review: One of the key approaches would be to use data to cross validate findings, which can lead to better inferences and more robust findings. Triangulation with quantitative data, qualitative findings and cross validation from multiple sources would strengthen the findings and action points.



FRAMEWORK

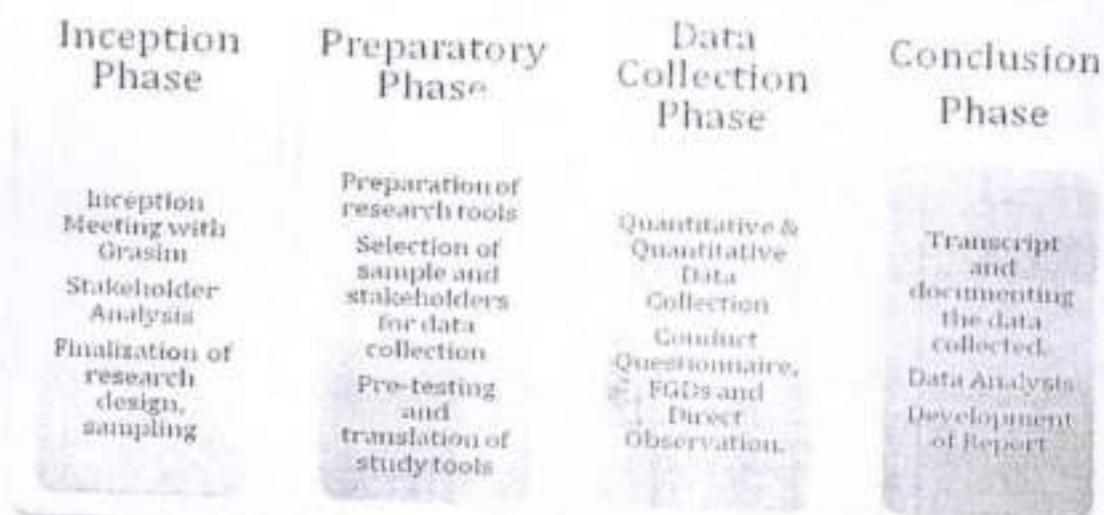
Review Criteria	Key Questions/Areas to be looked at
1. PROBLEM STATEMENT	Issues & Challenges Faced by Community <ol style="list-style-type: none"> Key challenges faced by community related to ground water quality. Key challenges faced by community on availability of drinking water and agriculture. Previous interventions, if any made by govt./panchayat, NGOs or by community to improve the quality of water in the area. Current practices in agriculture leading to deterioration of ground water quality. Specific practices/activities resulting in ground water deterioration in the area.
2. INTERVENTION IDENTIFICATION	<ol style="list-style-type: none"> Presence of existing infrastructure & its appropriateness (water harvesting) & need for strengthening the same for improving quality of ground water. Requirement of new water harvesting structure in the area aimed at improving ground water quality. Critically examine the intervention/activities defined.
3. PERFORMANCE INDICATORS /IMPACT	<ol style="list-style-type: none"> Developing impact indicators for ground water quality. Design baseline standards (performance indicators).

SAMPLE

- 03 FGD in one village covering around 40-60 community members.
- Personal interviews/discussion with Panchayat and Sarpanch.
- Discussion with local agriculture department.

METHODOLOGY

We propose to undertake the assignment in following four phases.



RESOURCES FOR ASSIGNMENT

HUMAN RESOURCES

Technical team of two experienced professionals on need identification, water harvesting structure would spend two-three days on the site.

Field team of 04 people with extensive experience in community interactions, data collection & local level stakeholder management (Panchayat, Sarpanch, Local NGOs) will be placed for the assignment.

FINANCIAL RESOURCES

Budget Items	Unit Cost	Unit	Total Cost
Field team cost	2500	6*12=72 man days (12 man days per Village)	180,000
Travel, Lodging & Boarding	2000	16	32,000
Professional Team Cost	5000	10	50,000
Report Preparation	50000	1	50,000
Contingency	20000	1	8,000
Gross Fee			3,20,000
Add 18% GST on fee			57,600
Total fee			3,77,600

RS THREE LACS SEVENTY SEVEN THOUSAND SIX HUNDRED ONLY

TIMELINE

ACTIVITIES	Weeks					
	1 st	2 nd	3 rd	4 th	5 th	6 th
Phase I: Inception Phase						
Client Consultation and finalization of design	■					
Phase II: Preparatory Phase						
Development of Tools	■					
Sample finalisation	■					
Testing of study tools		■				
T of field teams		■				
Phase III: Data Collection						
Quantitative data collection			■	■		
Conduct of FGDs & KIIs			■	■		
Quality Control (data testing & cleaning)				■		
Phase V: Conclusion Phase						
Quantitative data analysis				■	■	
Development of draft Report and Sharing with Client				■	■	
Development of Final Report					■	■



[Advance fax copy]

LANXESS
Emerging Chemicals

LXS/2012/661

Date : 31.10.2012

Annexure-XVI

**The Chairperson
Central Pollution Control Board
Parivesh Bhawan
East Arjun Nagar
DELHI - 110 032**

**Subject : Completion of all Conditions of the Directions Under Section 5 of
the Environment (Protection) Act 1986
(Letter No. B-29016/04/06/PCI-1/7599, Dated 15.02.11)**

*Reference : Your Letter No. B-29016/04/07/PCI-1/10454 dated
February 10, 2012 (Copy enclosed)*

Dear Madam

This is in continuation to our letter No. LXS/2012/404 dated August 16, 2012 wherein we had informed you that we had complied with all the conditions specified in the Directions issued by your office except the Reverse Osmosis and Evaporation Systems which were in advanced stages of completion at that time.

We are now pleased to inform you that we have completed the installation and commissioning of the Reverse Osmosis and Evaporation Systems as per the above Directions. We are enclosing herewith photographs showing the Reverse Osmosis and Evaporation systems.

In view of this, we request you to kindly return our Bank Guarantee of Rs. 10,00,000/- (Rupees Ten Lakhs Only) [Bank Guarantee No. 7848GG1100416, dated March 17, 2011].

Thanking you

Yours faithfully

For LANXESS India Private limited,



**B. Bandyopadhyay
Vice President - Manufacturing**

Enclosures : As above

LANXESS India Private Limited

Registered Office :
LANXESS House
Plot No. A 162-164
Road No. 27, MIDC
Wagle Estate
Thane (W) - 400 604
Maharashtra, India

Tel. + 91 22 2587 1000
www.lanxess.in

Works :
Biligram, Nagda - 456 331
Madhya Pradesh, India

Tel. + 91 7366 245104, 248735, 248521
Fax + 91 7366 246283



Copies to

1. Mr. Paritosh Kumar
(I-C PCI - 1)
Central Pollution Control Board
Parivesh Bhaean
East Arjun Nagar
DELHI - 110 032
2. The Chairman
M P Pollution Control Board
Paryavaran Parisar
E - 5 Arera Colony
BHOPAL - 462 016
3. The Member Secretary,
M P Pollution Control Board
Paryavaran Parisar
E - 5 Arera Colony
BHOPAL - 462 016
4. The Zonal Officer,
Central Pollution Control Board
3rd Floor, Sahkar Bhawan
North TT Nagar
BHOPAL - 462 003
5. The Regional Officer
M P Pollution Control Board
7, Bhagatpuri
Ujjain





केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 CENTRAL POLLUTION CONTROL BOARD
 (पर्यावरण एवं वन विभाग, भारत सरकार)
 MINISTRY OF ENVIRONMENT & FORESTS, GOVT OF INDIA

SPEED POST/ FAX

February 10, 2012

B 29016/D4/D7/PCI/11/1014527

To
 Shri B. Bandyopahyay,
 Vice President-Head of Manufacturing
 Lanxess India Pvt Ltd
 Birlagram, Nagda-456331
 Dist Ujjain, Madhya Pradesh

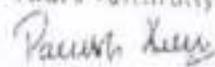
Subj: Directions under Section 5 of the Environment (Protection) Act, 1986 -reg

Ref.: Your letter no. LPL/2011/216/809 dated December 14, 2011

This has reference to the directions issued u/s 5 of Environmental Protection Act, 1986 on April 28, 2011 to the above said industry. It was directed the unit to comply with all the directions by December 31, 2011. The unit has informed vide above letter that it will be complied with all the directions by December 31, 2011 except installation of RO & MEE which would be complied by October 31, 2012. In order to verify the compliance of directions, a joint inspection was conducted with MPCEB on 18.01.2012 and observed that the unit has been complied with directions except installation of RO & MEE. Considering the action taken by the unit, the competent authority allowed the time limit up to 30.10.2012 for installation of RO & MEE.

You are therefore requested to complete the installation of RO & MEE and also stabilised the system by October 30, 2012. You are also directed to ensure consistent compliance of the other action points already complied.

This is issued with the approval of the Chairman Central Board.

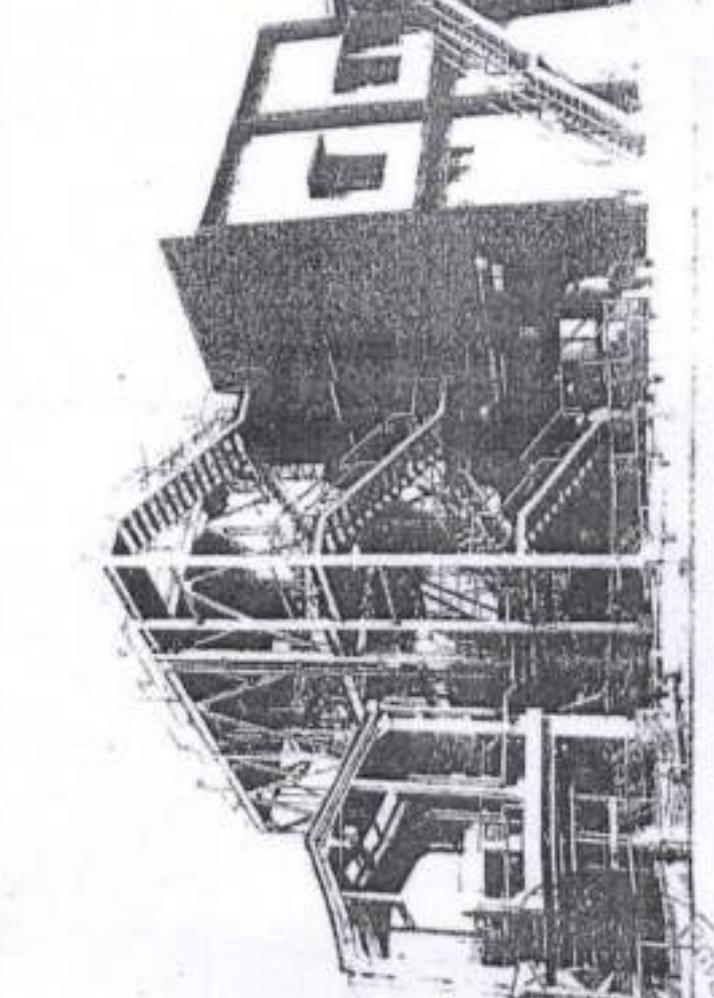
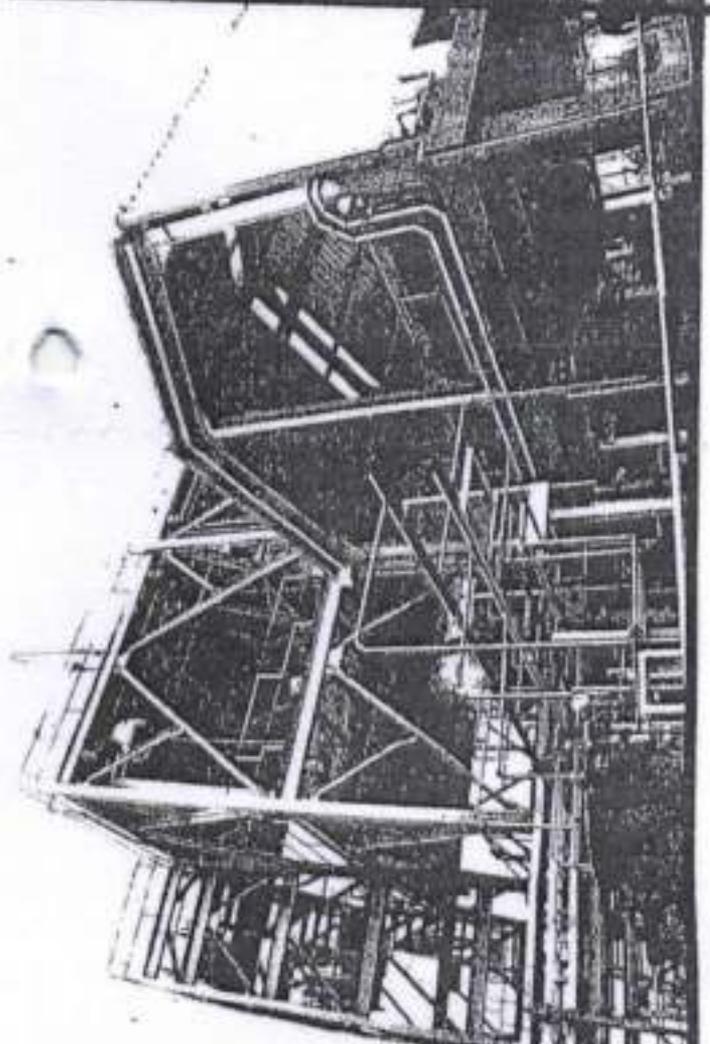
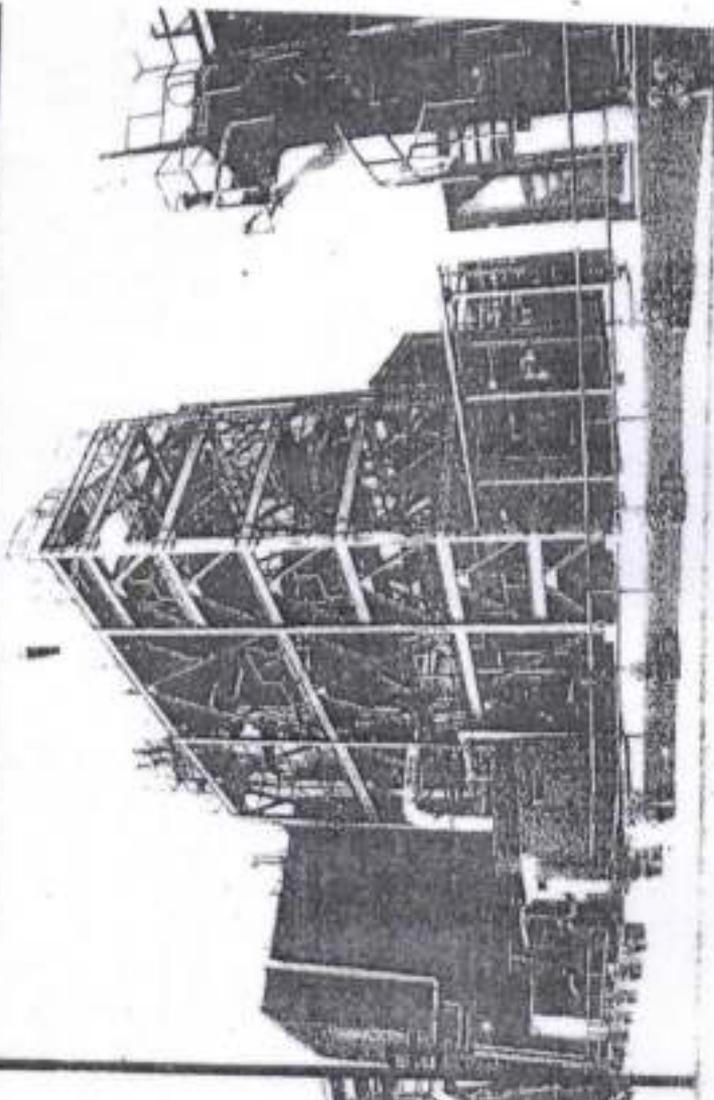
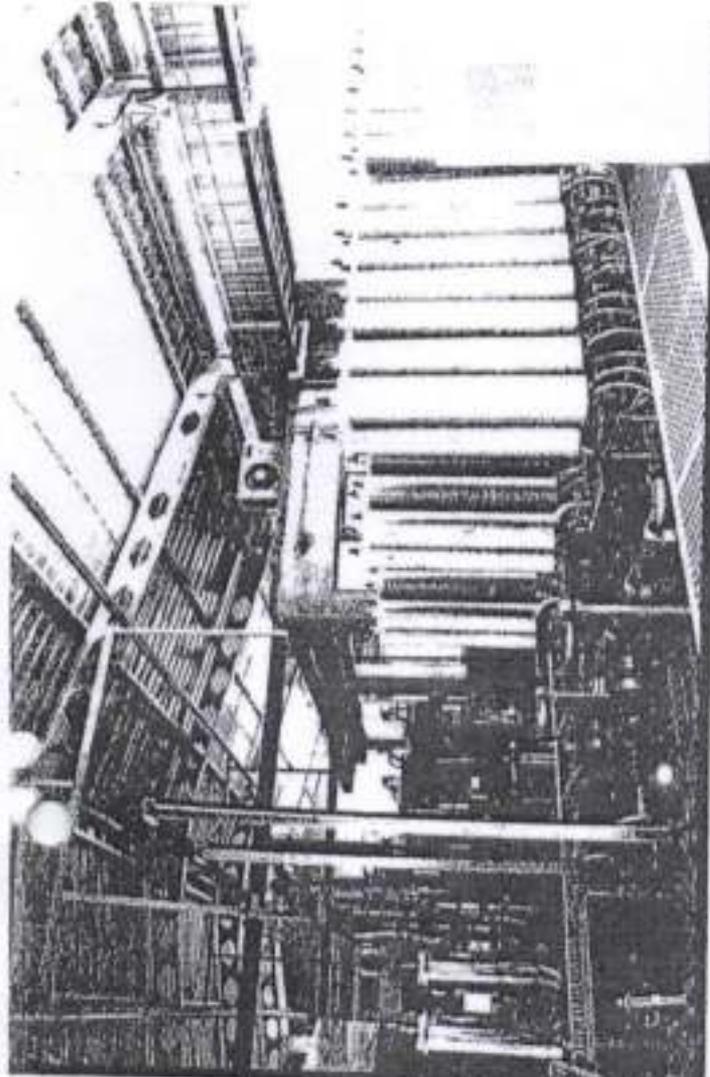
Yours faithfully

 (Paritosh Kumar)
 M.C. PCI

Copy to:
 1. The Member Secretary
 M.P. State Pollution Control Board
 Parvathan Parisar
 E-5, Arera Colony, Bhopal - 462 016

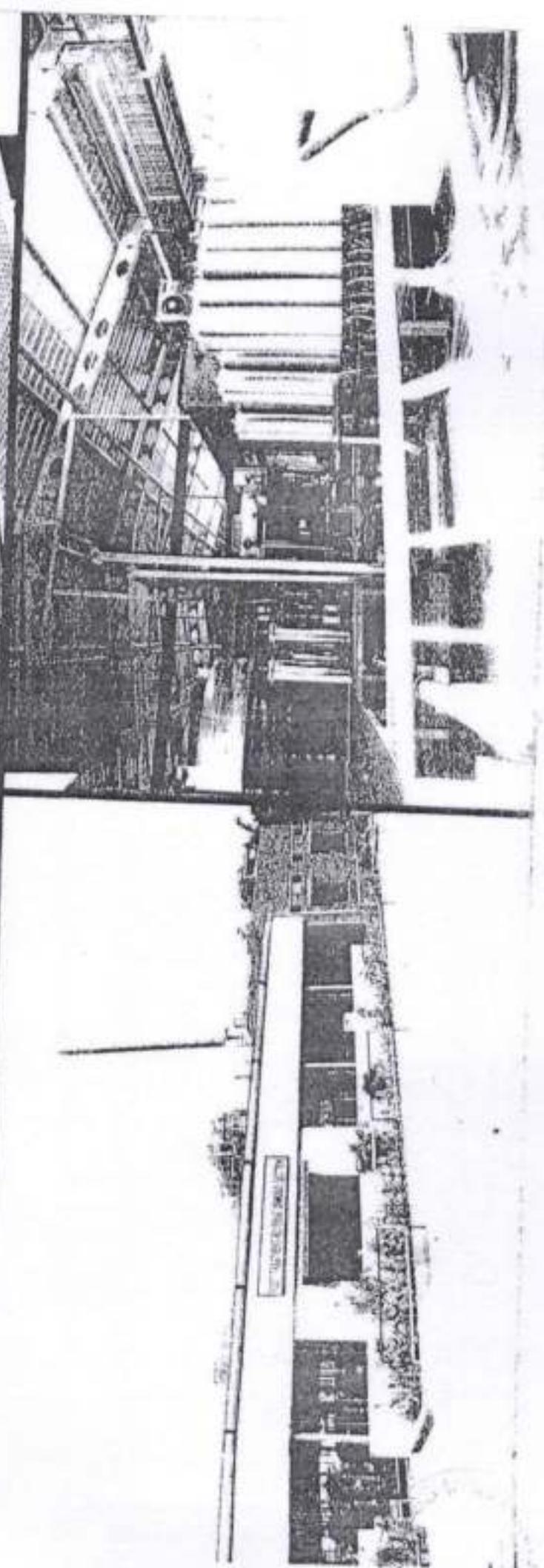
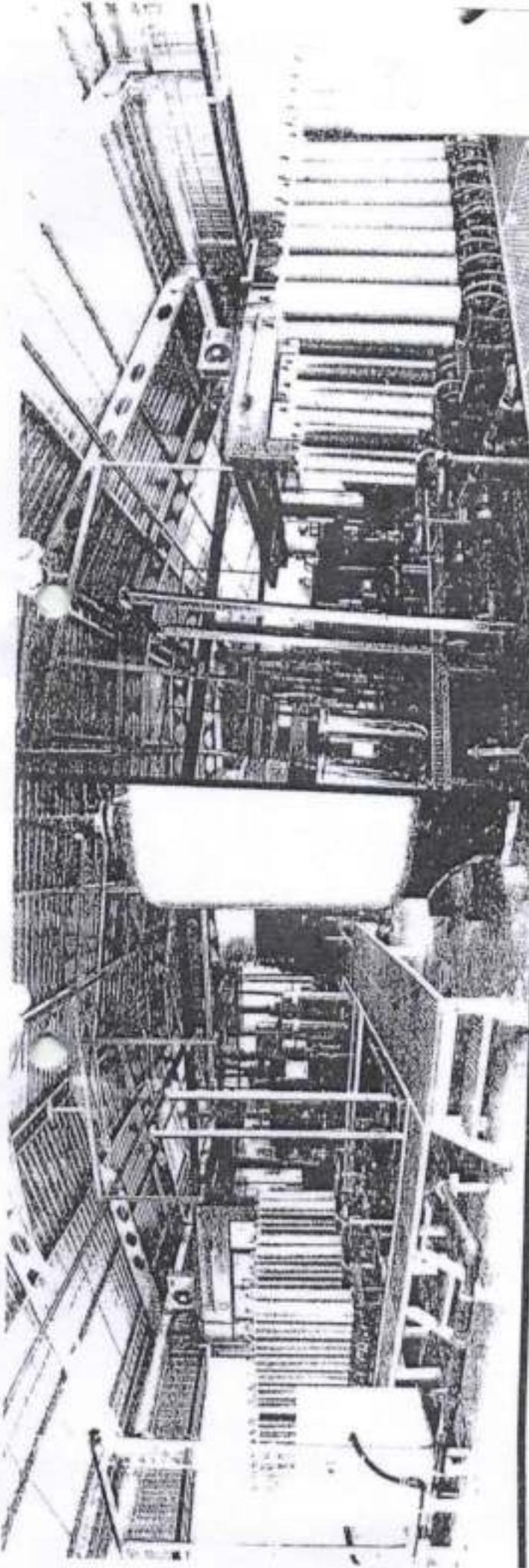
2. The Zonal Officer
 Central Pollution Control Board
 Ind Farm, Sankar Bhawan
 North T1 Nagar, Bhopal - 462 003

(Paritosh Kumar)

ऑफिस नंबर पूर्व भद्रा नगर, दिल्ली 110032
 Parivash Bhawan, East Arjun Nagar, Delhi - 110032
 तारिका: 011-26109301, 26109302, 26109303, 26109304, 26109305, 26109306, 26109307, 26109308, 26109309, 26109310, 26109311, 26109312, 26109313, 26109314, 26109315, 26109316, 26109317, 26109318, 26109319, 26109320, 26109321, 26109322, 26109323, 26109324, 26109325, 26109326, 26109327, 26109328, 26109329, 26109330, 26109331, 26109332, 26109333, 26109334, 26109335, 26109336, 26109337, 26109338, 26109339, 26109340, 26109341, 26109342, 26109343, 26109344, 26109345, 26109346, 26109347, 26109348, 26109349, 26109350, 26109351, 26109352, 26109353, 26109354, 26109355, 26109356, 26109357, 26109358, 26109359, 26109360, 26109361, 26109362, 26109363, 26109364, 26109365, 26109366, 26109367, 26109368, 26109369, 26109370, 26109371, 26109372, 26109373, 26109374, 26109375, 26109376, 26109377, 26109378, 26109379, 26109380, 26109381, 26109382, 26109383, 26109384, 26109385, 26109386, 26109387, 26109388, 26109389, 26109390, 26109391, 26109392, 26109393, 26109394, 26109395, 26109396, 26109397, 26109398, 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26109999, 26110000



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

B-29016/04/06/PCI-1/

BY REGISTERED AD

February 12, 2013

To

M/s Lanxess India Pvt Ltd
Biriagram
Nagda-456331
Dist Ujjain, Madhya Pradesh

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986 -reg

WHEREAS a team of officers from the Zonal office, Central Pollution Control Board (CPCB), Bhopal visited M/s Lanxess India Pvt. Ltd (the unit) during October 13-14, 2009 and the inspection report was forwarded to Madhya Pradesh Pollution Control Board (MPPCB). Based on the observation of inspecting team the MPPCB issued the notice under section 33-A of the Water (Prevention & control of pollution) Act, 1974 and under section 31-A of the Air (Prevention & control of pollution) Act, 1981 to the unit on February 10, 2010 with the following conditions;

1. Industry shall explore the possibility of recycling of entire treated waste water, so that discharge of effluent containing high dissolved solids and chlorides is stopped. The industry shall segregate the high dissolved solid stream and such stream treated through reverse osmosis or multiple effect evaporation system. The treated effluent shall be utilized in the factory premises for plantation etc.
2. The monitoring of HC, Chlorides, SO₂ and HCl through handy samplers be conducted at least thrice a day in place of once a day and essentially one reading be taken during night hours. Record for the same shall be maintained and reported to the Board on monthly basis.
3. Industry has enough open land which should be converted into green belt by planting suitable species of plants under the expert guidance of local forest department, thus industry shall be able to utilize entire quantity of treated effluent within the plant premises.
4. The industry shall comply all norms and suggestions/precaution given in on-site emergency plan and record shall be maintained accordingly.
5. The industry shall comply the recommendations made by the Central Pollution Control Board officials after visiting the plant on 13-14th October 2009 ; and

WHEREAS a team of officers from the Zonal office, Central Pollution Control Board (CPCB), Bhopal and MPPCB visited the unit during November 16-17, 2010 for investigation of Leakage of chemicals on October 04, 2010 and fire on 07.06.2010 due to mishandling of baggase husk by the unit for power generation; and

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/Tel. : 43102030. फैक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304949 of 4

ई-मेल/e-mail : cpcb@nic.in वेबसाइट/Website : www.cpcb.nic.in



- x. The unit have been successfully carried out pilot trials for reverse osmosis and also for evaporation a study for suitable technology has been conducted. The total waste water treatment project of RO and evaporation is expected to be completed by end of December 2012 due to long term delivery of corrosion resistant equipment for the evaporation unit.
- xi. The unit has submitted Bank Guarantee of ₹ 10 lacs valid upto December 31, 2012 ; and

WHEREAS the following directions was issued to the Unit vide letter no. B-29016/04/06/PCI-1/796 dated April 28, 2011

1. The unit shall install chlorine sensors to cover all susceptible area in the plant by June 30, 2011.
2. The unit shall install one additional HCl sensor in North direction by June 30, 2011.
3. The unit shall provide data recording facility for chlorine sensors by June 30, 2011.
4. The unit shall not store more than 90 days inventory of bio-mass at site and bio-mass storage area shall be declared as "Restricted area" immediately.
5. The unit shall install Opacity meter at the captive power plant (co-generation plant) stack for measuring the particulate matter by December 31, 2011 and submit PERT chart of this activity.
6. The unit shall develop adequate green belt around the plant boundary by August 2011.
7. The unit shall not store more than 90 days inventory of hazardous waste inside the factory premises as per the hazardous Waste (Management ,Handling, Transboundary Movement) Rules,2008.
8. The unit shall install flow meters at inlet and outlet of ETP by August 31,2011.
9. The unit shall install RO and MEE for treatment of effluent and stabilized the system by December 31,2011 and submit PERT chart of this activity ; and

WHEREAS vide letter no. LIPL/2011/1809, dated December 14, 2011, the Unit informed that all the works have been completed except for installation of RO & MEE for which requested time upto October 31,2012; and

WHEREAS a joint inspection was conducted with MPPCB on 18.01.2012 and observed that the unit has complied with all the directions except installation of RO & MEE; and

WHEREAS CPCB vide letter date. 29016/04/06/PCI-1/ 10434 dated February 10,2012 allowed the time limit upto 30.10.2012 for installation of RO & MEE to the unit; and

WHEREAS the Unit vide letter LXL/2012/661 dated 31.10.2012 informed that RO and evaporation system has been installed and commissioned and requested to return bank guarantee of Rs 10 lakhs; and

WHEREAS a team of officers from the Zonal office, Central Pollution Control Board (CPCB), Bhopal and MPPCB visited the unit on December 10,2012 to verify the compliance of directions and observed that RO and evaporation system has been installed and commissioned and effluent sample is meeting the norms; and

Page 3 of 4



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CPCB-PCI-1



WHEREAS the Ministry of Environment & Forest, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002 has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amended thereof; and

NOW, THEREFORE, in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986, and on the basis of above examination and review, the following directions are being issued:

1. The directions issued under Section 5 of the Environment (Protection) Act, 1986 to the unit vide letter dated April 28, 2011 is hereby revoked.
2. The bank guarantee of Rs 10 lacs is hereby returned.
3. The unit will submit half yearly monitoring reports of RO permeate and MEE condensate to MPPCB and CPCB.

Failure to comply with the above directions will attract action in accordance with the provision of the Environment (Protection) Act, 1986.

Ajw
(Ajay Tyagi)
Chairman



LIPLNGD/HSE/2020/289

Date 28.09.2020

To
Sh. Dinbandhu Gouda (Scientist 'E')
 (Divisional Head - IPC -I Division)
 Central Pollution Control Board,
 'Parivesh Bhavan', East Arjun Nagar,
 Delhi - 110032.

Subject : Defining our Hydrochloric acid as product, by-product or hazardous waste.

Dear Sir,

We would like to introduce ourselves as Lanxess India Nagda site, located in Nagda District Ujjain (Madhya Pradesh) and is a part of Lanxess Global, a German multinational company having presence in 33 countries worldwide. It is a founding member of Responsible Care logo and Nicer globe, which are initiatives of Indian Chemical Council (ICC). Lanxess India is fully complying all Legal requirements related to Environment, Health & Safety, with various world class practices being adopted and the site is ISO 9001, ISO 14001 certified. The manufacturing processes at Nagda site are designed in a manner that they bear responsibility for the environment, safety and health of the employees and the general population around. We are a "zero liquid discharge" facility since 2012.

We are happy to inform you that our site has been awarded "Excellence in Management of Environment" for the year 2019 by Indian Chemical Council (ICC).

With reference to above subject, we have been advised by MPPCB Bhopal to seek your expert opinion for defining Hydrochloric acid as product, by-product or hazardous waste as per the Hazardous and Other waste (Management and Transboundary Movement) Rules 2016.

We would like to inform you that HCL is produced during manufacturing process of our some products which is then concentrated and purified to make it saleable product in the market. we are putting here some information related to this -

1. 31% HCL has been a product in our consent since 1985.
2. We are selling the 31% HCL to the customers, traders, end users after ensuring genuine usage.
3. We track all the HCL transport vehicles through GPS system.
4. We have a dedicated agency (M/s. Hubert - Ebner) to monitor the HCL transportation movement of vehicles.
5. Quality of Hydrochloric acid : We concentrate and purify the Hydrochloric acid and make it saleable product for using in various industries for their application. The quality of Hydrochloric acid is meeting the IS 265 (1993) specification.

LANXESS India Private Limited

Registered Office :
 LANXESS House
 Plot Nos. A 162-164
 Road No. 27, MIDC
 Wagle Estate
 Thane (W) - 400 604
 Maharashtra, India

Tel : + 91 22 2587 1000
 Fax : + 91 22 2587 1287
 infoindia@lanxess.com
 www.lanxess.in

CIN : U24110MH2004PTC158377

Works :
 Bhiagram, Nagda - 456 331
 Madhya Pradesh, India

Tel : + 91 7386 245104, 248736, 245447
 Fax : + 91 7386 246283



- Copy of LANXESS Certificate of analysis – Attached as annexure - 1
- Copy of IS specification for Hydrochloric acid. - Attached as annexure – 2

We would like to also add here that putting our HCL in hazardous waste category puts us in great disadvantage as compared to other similar industries where HCL is categorized as product / byproduct and will adversely affect our operations. We are attaching herewith further information related on the subject matter. We would be happy to provide you any other information, if required.

Thanking you

Yours faithfully

For LANXESS India Private limited


Sanjay Singh

Vice President – Manufacturing

Email – sanjayk.singh@lanxess.com

CC:

1. The Chairman, M. P. Pollution Control Board, E-5, Arera Colony, Prayavaran Parisar, Bhopal – 462 016
2. The Member Secretary, M. P. Pollution Control Board, E-5, Arera Colony, Prayavaran Parisar, Bhopal – 462 016
3. Regional Director, Central Pollution Control Board (Central), Parivesh Bhavan, E-5, Arera Colony, Prayavaran Parisar, Bhopal – 462 016
4. Superintending Engineer, M. P. Pollution Control Board, E-5, Arera Colony, Prayavaran Parisar, Bhopal – 462 016
5. The Regional Office, MP Pollution Control Board, 17 Bharatpuri, Ujjain (M.P.)
6. The Director- Zonal office, CPCB, Bhopal



"Test Report of Hydrochloric Acid"

Date:

Customer's Name :
Quantity : Kgs.
Mode of packing : Road Tanker
Tanker No. :
Total No. of Packages : One Road Tanker
Top Seal No. :
Bottom Seal No. :
Sampling Point : From Hydrochloric Acid Filled Tanker to BPL.
Analysis report :

S.N.	Parameters	Specification	Observation
01	Description	The material shall be a clear, colourless or light yellow liquid free from dirt and other visible impurities	Complies
02	Total Acidity [As HCL], Percentage by Mass, [Min.]	30.0%	
03	Sp. Gravity, at 25°C, [Min.]	1.147	30.55%
04	Residue on Ignition [Percent by Mass, [Min.]	0.10%	1.149
05	Sulphate [As H2SO4], Percent by mass, [Max.]	0.10%	NIL
06	Iron [As Fe], Percent by mass, [Max.]	0.0050%	0.0034%
07	Free Chlorine & Bromine [As Cl ₂], Percent by mass, [Max.]	0.0010%	0.0006%
08	Sulphite [As SO ₂], Percent by mass, [Max.]	0.05%	NIL
09	Heavy Metal [As Pb], Percent by mass, [Max.]	-----	NIL
10	Arsenic [As AS], Percent by mass, [Max.]	-----	---
11	Ammonium Compound [As NH ₄], Percent by mass, [Max.]	-----	---
12	Mercury [As Hg], Percent by mass, [Max.]	3 ppm*	---
13	Spectrophotometer [UV]	No Peaks between 250-260 nm	NIL
* Our Material is free from Mercury, Since mercury is not used in our process			Complies

Tested By

Authorized Signatory

DOC. QCD.F 13, ISSUE-00, SEPT. 2013

Registered office : Lanxess House, Plot No. A-162, A-163, A-164 Road No.-27

Wagle Estate, Opp. ITI College, MIDC, Thane (W), INDIA-400 604

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Table 1 Requirements for Hydrochloric Acid
(Clauses 4.2, 5.2.2, B-4.3.3, B-5.2.4, B-7.2.2, B-8.4, B-10.3, C-4.2, C-5.1 and C-5.2)

Sl No.	Characteristic	Requirement, Grade				Method of Test, Ref to Cl No. In Annex B
		BW (3)	Tech (4)	CP (5)	AR (6)	
i)	Total acidity (as HCl), percent by mass, <i>Min</i>	30.0	30.0	32.0	32.0	(7) B-2
ii)	Residue on ignition, percent by mass, <i>Max</i>	0.01	0.1	0.01	0.000 5 (5 ppm)	B-3
iii)	Sulphates (as H ₂ SO ₄), percent by mass, <i>Max</i>	0.1	0.1	0.02	0.000 2 (2 ppm)	B-4
iv)	Iron (as Fe), percent by mass, <i>Max</i>	0.002 (20 ppm)	0.003 (30 ppm)	0.000 1 (1 ppm)	0.000 04 (0.4 ppm)	B-5
v)	Free chlorine and bromine (as Cl), percent by mass, <i>Max</i>	0.000 5 (5 ppm)	0.001 (10 ppm)	0.001 (10 ppm)	0.000 2 (2 ppm)	B-6
vi)	Sulphides (as SO ₂), percent by mass, <i>Max</i>	0.05	0.05	0.04	0.000 1 (1 ppm)	B-7
vii)	Heavy metals (as Pb), percent by mass, <i>Max</i>	0.002	—	0.000 5 (5 ppm)	0.000 08 (0.8 ppm)	B-8
viii)	Arsenic (as As), percent by mass, <i>Max</i>	0.000 5 (5 ppm)	—	0.000 2 (2 ppm)	0.000 002 (0.02 ppm)	B-9
ix)	Ammonium compounds (as NH ₄), percent by mass, <i>Max</i>	—	—	—	0.000 3 (3 ppm)	B-10
x)	Mercury (as Hg), ppm, <i>Max</i>	3	3	0.03	—	B-11

ANNEX A

(Foreword)

CORRELATION TABLE FOR RELATIVE DENSITY AND PERCENT BY MASS OF HYDROCHLORIC ACID

Relative Density at 25°C (1)	Percent by Mass (2)	Relative Density at 25°C	Percent by Mass
1.000	0.6	1.095	19.9
1.005	1.6	1.100	20.8
1.010	2.6	1.105	21.8
1.015	3.6	1.110	22.8
1.020	4.7	1.115	23.8
1.025	5.7	1.120	24.7
1.030	6.7	1.125	25.7
1.035	7.8	1.130	26.7
1.040	8.8	1.135	27.7
1.045	9.9	1.140	28.7
1.050	10.9	1.145	29.7
1.055	11.9	1.150	30.7
1.060	12.9	1.155	31.7
1.065	13.9	1.160	32.1
1.070	14.9	1.165	33.8
1.075	15.9	1.170	34.8
1.080	16.9	1.175	35.9
1.085	17.9	1.180	36.9
1.090	18.9	1.185	38.0
		1.188	38.7

NOTE — This is the saturation value at 25°C.

(see Note)

List of our products

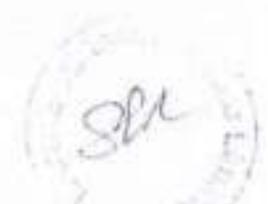
Annexure - 3

LANXESS India Private Limited, Nagda site Toluene, Chlorine and Sulphur are used as raw material for the production of its Benz stream products i.e. Benzyl Chloride, Benzal Chloride which are further maximum consumed internally for producing Benzyl Alcohol, Benzyl Acetate, Benzyl Benzoate, Thionyl Chloride, Benzaldehyde, Cinnamaldehyde. LANXESS India Private Limited, Nagda site has all required licenses, approvals for the use and storage of these raw materials chemicals.

As per our existing Air and Water consent the list of products along with the quantity are as below.

Products being produced

Sr. No.	Name Of Product	Production Capacity As per Consent (MT/Year)
1	Benzyl Chloride	54750
2	Benzal Chloride	32850
3	Benzyl Alcohol	35000
4	Benzyl Acetate	7200
5	Benzaldehyde	19000
6	Hydrochloric Acid	212400
7	Sulphur Di Chloride	12400
8	Sodium Benzoate	2500
9	Thionyl Chloride	50000
10	Di Benzyl Ether	3600
11	Cinnamaldehyde	3000
12	Benzyl Benzoate	3000



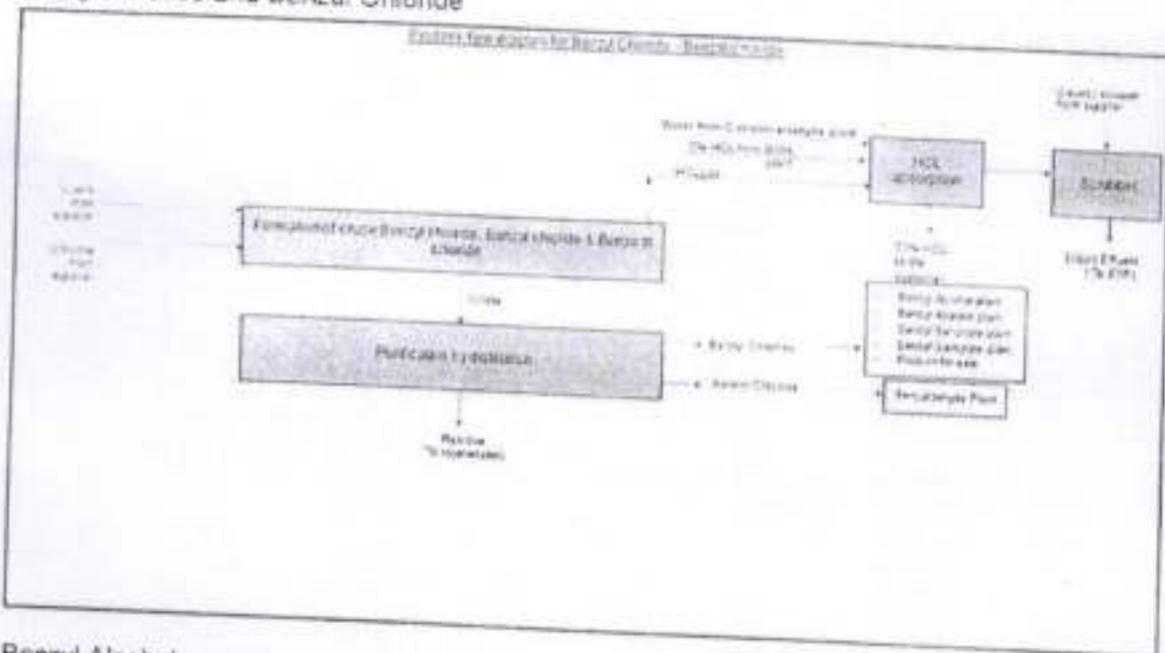
List of product producing Hydrochloric acid

Hydrochloric acid is generated from the following manufacturing processes in different concentration which is concentrated and purified in HCL concentration plant.

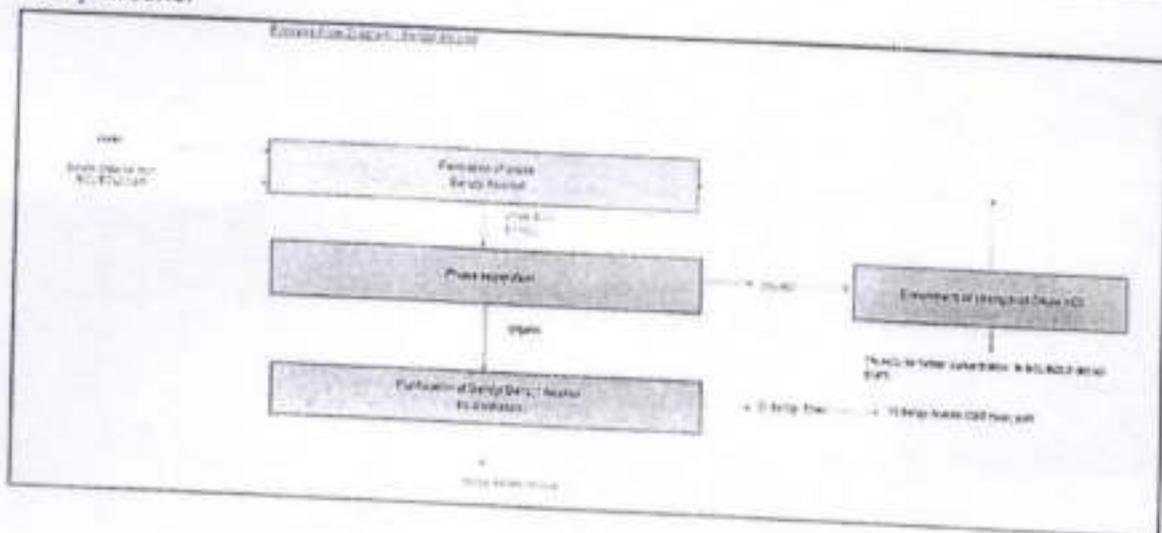
1. Benzyl Chloride and Benzal Chloride
2. Benzyl Alcohol
3. Benzaldehyde

Process description and Process flow diagram of each product is as below.

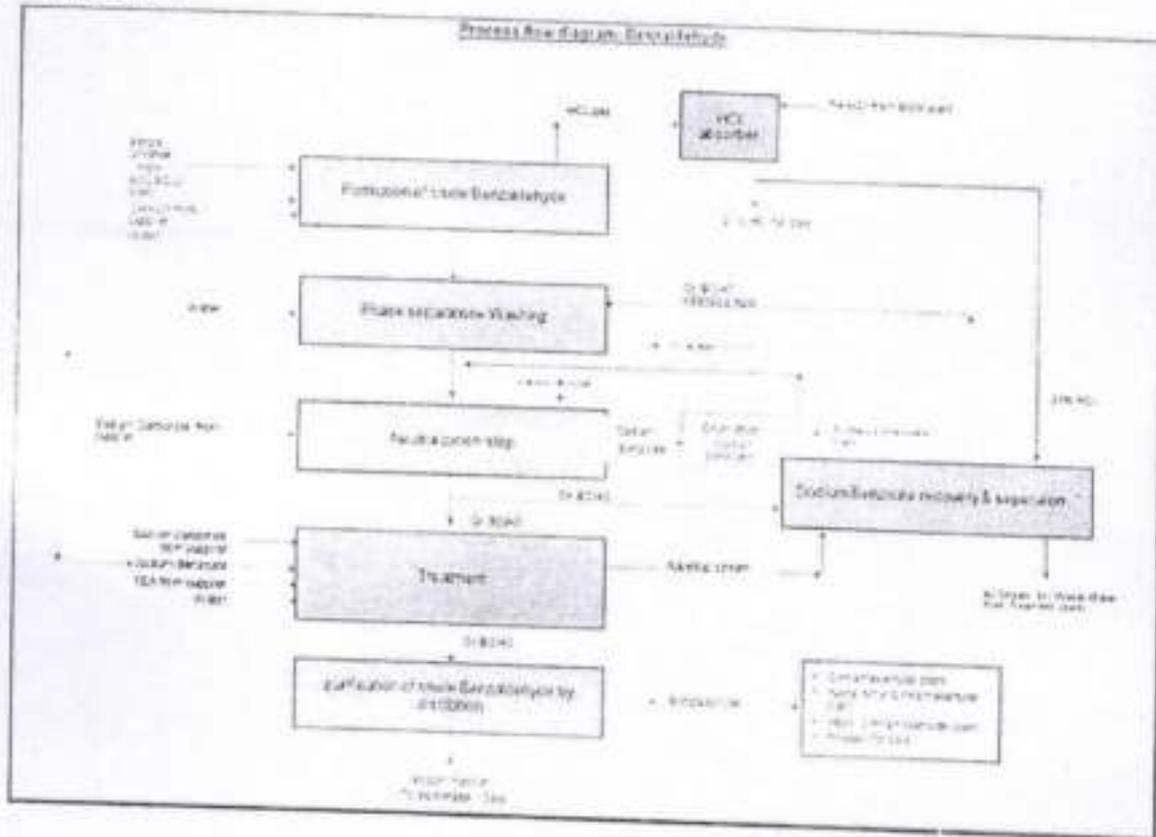
Benzyl Chloride and Benzal Chloride



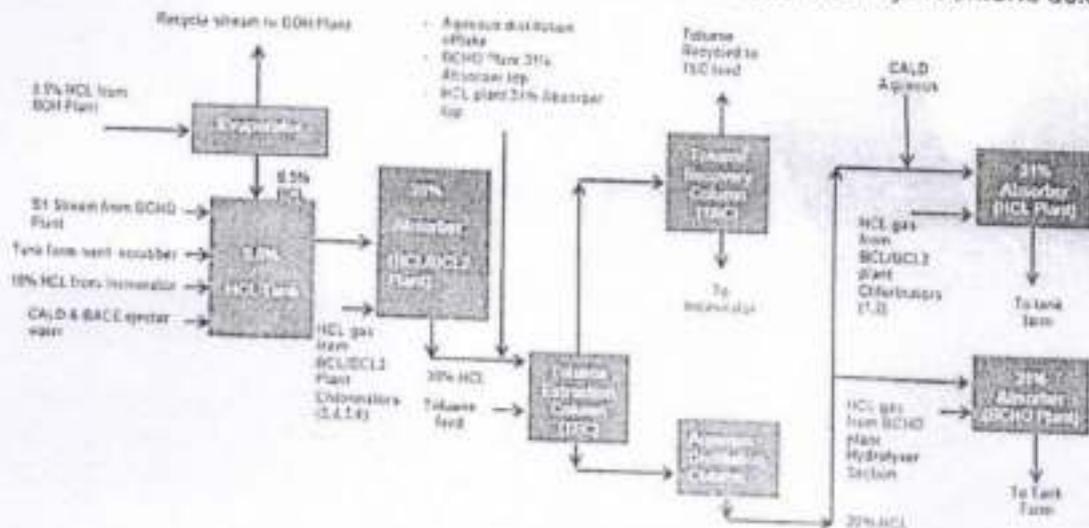
Benzyl Alcohol



Benzaldehyde



Brief description process for Hydrochloric acid – Flow diagram for Hydrochloric acid



Annexure - 5

Hydrochloric acid sales and Transportation data submission system :

As per the direction from MPPCB Bhopal we are submitting following details at every month to RO Ujjain and MPPCB Bhopal.

- Sales date
- Customer Name
- Transporter Name
- End user receipt copy
- Tanker No., Quantity
- Contact Name , address and contact number of end user.





M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parkar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

Authorization Order

Outward Ref: CCREB/20/11/2019	CCA-Re Apply	CCREB/20/11/2019/34	PCB ID: 19244
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To,
The Occupier,
M/s. Lanxess India Private Limited,
Plot No. 256 to 261, Vill. Mehtwas,
Birlagram, Nagda,
Dist Ujjain PIN- 456331 (M.P.)

Subject: Grant of Authorization under Hazardous and other Waste (Management & Transboundary Movement) Rule, 2016
Your Application Receipt No. 858703 Dt. 16/08/2019 and last communication received on Dt. 05/11/2019.

With reference to your above subject, the application has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant Authorization under Hazardous and other Waste (Management & Transboundary Movement) Rule, 2016 Up to 31/08/2024, subject to the fulfillment of the provisions of the rule & CPCB guidelines issue in this regard alongwith terms & conditions, enclosed with this letter

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: 256 to 261, Mehtwas, Birlagram, Nagda, Dist Ujjain (M.P.)
- The capital investment in lakhs: Rs. 550 Crs

Enclosures:-

- Conditions under Hazardous Rules
- General conditions

Note :-

- (1) This authorization is being granted without prejudice to the Criminal proceeding pending against the industry in the Court of Law. This authorization in no way be taken as measures of proof that the industry has not violated any pollution control laws at any time in the past. Hence, whatsoever may be decision of the Hon'ble Court shall be binding to the industry and this Board.
- (2) The hydrochloric acid generated from control arrangement shall be treated as hazardous waste and same shall be handled and transported as per category 35.1 of the Hazardous and Other Wastes (Management & Transboundary Movement Rules, 2016.
- (3) The industry shall handle and manage the HCl (Hydro Chloric Acid) generated from the process and scrubbing - Air Pollution control arrangements as hazardous waste as per CPCB guidelines and record in this regard shall be maintained as per Hazardous and other Waste (Management & Transboundary Movement) Rule, 2016

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TPAV # W9RVMCK19W

Bh...
R.S. KORI
Member Secretary

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Page: 1/1



Authorization Order

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

FORM-2
[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue :

2. Reference of application (No. and date) :

COR-858703, dt: 16/08/2019

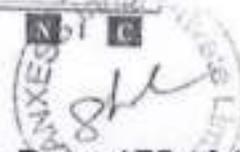
3. The Occupier, of M/s. Lantess India Private Limited is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at 256 to 261, Vill. Mehtwas, Birlagram, Tehsil Nagda, Dist Ujjain, PIN - 456331, (M.P.)

Details of Authorisation

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity (ton/annum)
1.	Used or Spent Oil (I-5.1)	To be sold to authorized Re-processors/ Recycler authorized with SPCB.	6.000-M.T
2.	Oily rages/DG-filters etc. (I-5.2)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing or Co-processing.	0.600 M.T.
3.	Chemical-containing residue Arising from decontamination. (I-34.1)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing.	5.000-M.T
4.	Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers (I-34.2)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing.	5.000-M.T
5.	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes (I-33.1)	At Captive Incinerator or M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or To be sold to authorized Re-processors/ Recycler authorized with SPCB.	10.000-M.T
6.	Ash from incinerator and flue gas cleaning residue (I-37.2)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing.	0.500-M.T
7.	Chemical sludge from waste water treatment (I-35.3)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing.	2000.000-M.T
8.	Spent ion exchange resin containing toxic metals (I-35.2)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing.	8.000-M.T
9.	Distillation Residues (I-20.3)	At Captive Incinerator or M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing.	5200.000-M.T
10.	Chemical sludge from waste water treatment (I-35.3)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing with due permission from the disposal destination SPCB.	1500.000-M.T
11.	Any process or distillation residue (I-36.1)	CTSD/Pre-processing.	3800.00 MT
12.	Any process or distillation residue (I-36.1)	Captive Incinerator/CTSD/Pre-processing.	2300.00 MT
13.	Any process or distillation residue (I-36.1)	CTSD/Pre-processing	5200.00 MT
14.	Spent Carbon or filter medium (I-36.2)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing.	510.000-M.T
15.	Exhaust Air or Gas cleaning residue (I-35.1)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing.	6000.000-M.T
16.	Oil And Grease, Skimming (I-35.4)	M.P. Waste Management Project, Pithampur, Dist. Dhar (M.P.) or pre processing.	5.000-M.T

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Page: 2/6





Authorization Order

- (1) The authorization shall be valid for a period of 01/09/2019-31/08/2024
- (2) The authorization is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

Incineration of Hazardous Wastes :

- (i) The incinerator should meet the norms and monitoring schedule decided by the CPCB, New Delhi as per "Guidelines for common Hazardous Waste Incineration" (Series HAZWAMS/30/2005-06).
- (ii) Emissions from incinerator should conform the emission limits prescribed by MoEF in Environment (Protection) Second Amendment Rules 2009 published in Gazette of India dated 04.03.09.
- (iii) During incineration of hazardous wastes the operation condition such as temperature, air feed rate, retention time etc. must be met out to achieve complete destruction of wastes and to avoid generation of toxic emission.
- (iv) Incinerator shall be attached with efficient scrubbing system or particulate trap device to nullify the effects of pollutants generated during incineration.
- (v) Submit the monitoring report of pollutants arising due to incineration process. If the emissions are not within threshold limit then a scrubber or a particulate trap device may be attached with the incinerator to nullify the effects or toxic emissions from incinerator.
- (vi) Generated incinerated ash should be analyzed after each shift of generation to ensure that ash is not toxic in nature. Non toxic incinerated ash shall be stored and disposed off in secured disposal facility.
- (vii) The occupier or operator of a facility shall also comply with the terms & conditions laid down in the permission issued for establishment of captive on-site incineration facility.
- (viii) The authorized person shall follow the guidelines of Mr. R. K. Garg Committee title as "Storage of incinerable hazardous wastes by the operators of Common Hazardous Wastes Treatment, Storage and Disposal Facilities and captive H.W. incinerators". Published by CPCB - Hazardous Waste Management Series : HAZWAMS/2005-2006.

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

Consent No:11-50734

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Authorization Order

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
15. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The industry shall comply with the provisions of guidelines issued by CPCB for identifying the wastes and by products.
4. The industry shall comply with the provisions of transportation and manifest system for hazardous wastes in accordance with CPCB transportation guidelines.

Consent No:H-50734

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Page: 4 /





Authorization Order

GENERAL CONDITIONS :-

Non Hazardous Solid wastes:-

The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site, if required.

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines.

- The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or,
 - To sample at reasonable times any discharge or pollutants.
- This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
- The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
- This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
- Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
- The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
- Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
- After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
 - Violation of any terms and conditions of this Consent.
 - Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
 - A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
- On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:11-50734

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Authorization Order

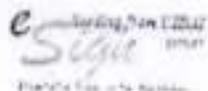
Additional condition:-

Packing, Labeling & Transportation of Hazardous wastes

- (i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
- (ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
- (iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
- (iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
- (v) The occupier shall provide the transporter with seven copies of the manifest as per the colour codes as per rule 19(1).
- (vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
- (vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.
- (viii) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

Authorization as required under the Hazardous and other Wastes (Management & Transboundary Movement) Rule, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this Authorisation. The applicant without valid Authorisation (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



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R.K. Kori

R.S. KORI
Member Secretary

Consent No:H-50734

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Page: 6 / 6





SPEED POST

F. No B-29016/G-89/20/WM-II Div/AR/ 3247

December 11, 2020

To,

M/s Lanxess India Pvt. Ltd.,
Birlagram, Nagda,
Dist. Ujjain - 456331, (M. P.)

Sub: Clarification regarding identification of Hydrochloric acid as by-product or hazardous waste -Reg.

Ref: (i) Madhya Pradesh Pollution Control Board (MPPCB) letter dated 17.02.2020
(ii) Unit letter no. LIPI/NGD/HSE/2020/289 dated 28.09.2020

Sir,

This has reference to your letter dated 28.09.2020 regarding identification of Hydrochloric acid as by-product or hazardous waste. However, the letter is not clear about the generation process of HCl mentioned in it.

Although, CPCB has previously received a letter dated 17.02.2020 from MPPCB wherein, MPPCB clarified to you that HCl which is being generated during scrubbing of incinerator falls under category 35.1 of Schedule I (HOWM Rules, 2016) and directed you to apply for authorization in 15 days as per the decision taken in hearing conducted by MPPCB on 11.02.2020.

However, as per the CPCB guidelines for identification of material as by-product or waste, the generator has to conduct a pre-feasibility study covering all possible end uses of material claimed as by-product and make an application to concerned SPCB/PCC along with the pre-feasibility report.

In view of above, you are hereby directed to approach MPPCB for identification of material as by-product in accordance with said guidelines issued by CPCB.

Yours faithfully,

(Abhey Singh Soni)
Addl. Director & Head
Waste Management-II Division



LIPL/NGD/HSE/MPPCB/2020/324

Friday, October 30, 2020

To,

The Chairman,
Madhya Pradesh Pollution control Board,
Pravaran Parisar, E-5, Area Colony,
Bhopal- 462016

Subject : Installation of GPS to Hydrochloric Acid transporting Tankers.

Reference:

1. Our letter no. 271 dated 16/09/2020
2. Your office letter No. 1162/TEC/MPPCB/2020 dated 30.06.2020
3. Your office letter No. 1990/TEC/MPPCB/2020 dated 20.10.2020

Dear Sir,

With reference to your letter No. 1990/TEC/MPPCB/2020 dated 20.10.2020 received on 29.10.2020 regarding provision of GPS link to Hydrochloric Acid transporting Tankers. We have send common single GPS link for all the tankers connected with our industries and transporting our Hydrochloric Acid, vide letter no. LIPL/NGD/HSE/MPPCB/2020/309 send on 27.10.2020.

Kindly find herewith once again the same as mentioned below.

GPS link: <https://nicerglobe.com/indexLogin.do>

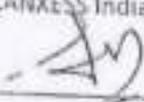
User ID: hcltanker

PW: Hcltanker#1

We hope the above information is in order.

With best regards

For LANXESS India Private Limited


Sanjay Singh

Vice President Manufacturing

Email- sanjayk.singh@lanxess.com

Copy to : The Regional Officer, M.P. Pollution Control Board, 17 Bharatpuri, Ujjain (M.P.)

LANXESS India Private Limited

Registered Office :

LANXESS House

Plot Nos. A 162-164

Road No. 27, MIDC

Wagle Estate

Thane (W) - 400 604

Maharashtra, India

Tel. + 91 22 2587 1000

Fax + 91 22 2587 1287

infoindia@lanxess.com

www.lanxess.in

CIN : U24119MH2004PTC158377

Works :

Birlagram, Nagda - 456 331

Madhya Pradesh, India

Tel. + 91 7368 245104, 246735, 245447

Fax + 91 7368 246293



LANXESS India Private Limited
Birlagram Nagda (M.P.)

List of HCL Transporter and Tanker Numbers

Sl. No.	NAME OF TRANSPORTER / ADDRESS / MOBILE NO.	TANKER NO.	STATUS OF GPS	MATERIAL / PRODUCT NAME
	SB TANKER SERVICES , 114 LIG NAGDA - 456335, Mob.- 7000380045			
1	do	RJ09GC5689	INSTALLED	Hydrochloric Acid
2	do	MP09HG7696	INSTALLED	Hydrochloric Acid
3	do	RJ09GC2429	INSTALLED	Hydrochloric Acid
4	do	MP09HH8099	INSTALLED	Hydrochloric Acid
5	do	MP09HG0799	INSTALLED	Hydrochloric Acid
6	do	MP09HG2312	INSTALLED	Hydrochloric Acid
7	do	RJ09GD7699	INSTALLED	Hydrochloric Acid
8	do	MP09HH9399	INSTALLED	Hydrochloric Acid
9	do	MP09HH9799	INSTALLED	Hydrochloric Acid
10	do	RJ09GC9799	INSTALLED	Hydrochloric Acid
11	do	RJ09GD8099	INSTALLED	Hydrochloric Acid
12	do	RJ09GC4469	INSTALLED	Hydrochloric Acid
13	do	MP13H9699	INSTALLED	Hydrochloric Acid
14	do	MP09HG8435	INSTALLED	Hydrochloric Acid
15	do	MP09HG5017	INSTALLED	Hydrochloric Acid
16	do	RJ09GC5611	INSTALLED	Hydrochloric Acid
17	do	MP08HH7699	INSTALLED	Hydrochloric Acid
18	do	RJ09GC3099	INSTALLED	Hydrochloric Acid
19	do	MP09HH9499	INSTALLED	Hydrochloric Acid
20	do	MP13H8699	INSTALLED	Hydrochloric Acid
	Unitech Road Lines, Jiwaji Nagar, Kota Fatak, Nagda (M.P.)-456335 Mob.: 9826289 232 , 7415557332			
21	do	RJ 09 GC 0332	INSTALLED	Hydrochloric Acid
22	do	RJ 09 GC 3732	INSTALLED	Hydrochloric Acid
23	do	RJ 09 GC 3832	INSTALLED	Hydrochloric Acid
	Sidharth Freight Carriers, 141, Pandav Nagar, Shahganj, Agra-282010 (U.P.) Mob. : 9927943880			
24	do	UP 80 DT 6237	INSTALLED	Hydrochloric Acid
25	do	UP 80 BT 8577	INSTALLED	Hydrochloric Acid



26	Shree Bajrang Transport, 141, Pandav Nagar, Shahganj, Agra-282010 (U.P.) Mob. : 9927943880, 9719116777	UP 80 BT 2027	INSTALLED	Hydrochloric Acid
27	Sharda Road Lines, 55, Amarshri Complex, Delhi Road, Meerut (U.P.), M: 9927943880, 9719116777	UP 15 DT 0193	INSTALLED	Hydrochloric Acid
28	Sunil Trading Company, Jagdish Colony, Balad Road, Beawar, Rajasthan, M: 9829188256	RJ 36 GA 5538	INSTALLED	Hydrochloric Acid
29	do	RJ 36 GA 5866	INSTALLED	Hydrochloric Acid
30	do	RJ 36 GA 1576	INSTALLED	Hydrochloric Acid
31	R L Rasayan Udyog, 33/223, Chowk Topi Bazar, Kanpur (U.P.), M: 7309036091-97	UP 78 DT 6997	INSTALLED	Hydrochloric Acid
32	do	UP 78 CN 9855	INSTALLED	Hydrochloric Acid
33	do	UP 78 DT 2947	INSTALLED	Hydrochloric Acid
34	do	UP 78 DT 6577	INSTALLED	Hydrochloric Acid
35	MSB Chemical Industries, 57, Rajinder Nagar Indl. Area, Sahibabad, Ghaziabad (U.P.), Mob. : 9910319953	DL 1 GC 4454	INSTALLED	Hydrochloric Acid
36	MSR Tanker Service , B - 70, Sector - 8, Noida (U.P.), Mob. : 9810001597	UP 22 AT 1936	INSTALLED	Hydrochloric Acid
37	do	UP 22 AT 1931	INSTALLED	Hydrochloric Acid
38	do	UP 22 AT 1061	INSTALLED	Hydrochloric Acid
39	BPS Products Pvt. Ltd. F - 38(L), RIICO Indl. Area, Khushkhera (Bhiwadi), Alwar, Rajasthan, Mob.: 9810092039	HR 63 A 2640	INSTALLED	Hydrochloric Acid
40	do	HR 63 A 4230	INSTALLED	Hydrochloric Acid
41	do	HR 47 H 4621	INSTALLED	Hydrochloric Acid
42	do	HR 38 W 7999	INSTALLED	Hydrochloric Acid
43	Inderpreet Kaur ghai , 19-9, Mechanic Nagar, Transport Nagar, Indore - 452001 Mob. : 9826057000	HR68A 8600	INSTALLED	Hydrochloric Acid
44	do	HR68A 9444	INSTALLED	Hydrochloric Acid
45	Gyanendra Signh Ghai , 19-9, Mechanic Nagar, Transport Nagar, Indore - 452001 Mob. -9827021922	PB11BR 8044	INSTALLED	Hydrochloric Acid
46	do	PB11BR 8022	INSTALLED	Hydrochloric Acid
47	do	HR68A 8900	INSTALLED	Hydrochloric Acid
48	do	RJ14GD 3454	INSTALLED	Hydrochloric Acid

49	Aiman Singh Ghai, 19-9, Mechanic Nagar, Transport Nagar, Indore - 452001 Mob. : 9669957000	MP09HF 8540	INSTALLED	Hydrochloric Acid
50	Shivam Golden Roadways , Ingoria Road, Nagda - 456 335, Mob. : 827259907	MP09-HH-8107	INSTALLED	Hydrochloric Acid
51	do	MP09HG 2207	INSTALLED	Hydrochloric Acid
52	do	MP09HG 2307	INSTALLED	Hydrochloric Acid
53	do	MP09HG 2507	INSTALLED	Hydrochloric Acid
54	do	MP09HG 2907	INSTALLED	Hydrochloric Acid
55	do	MP09HG 2707	INSTALLED	Hydrochloric Acid
56	do	MP09HG 3207	INSTALLED	Hydrochloric Acid
57	do	MP09HG 3407	INSTALLED	Hydrochloric Acid
58	do	MP09HG 6107	INSTALLED	Hydrochloric Acid
59	do	MP09HG 6307	INSTALLED	Hydrochloric Acid
60	do	MP09HG 9607	INSTALLED	Hydrochloric Acid
61	do	MP09HG 9707	INSTALLED	Hydrochloric Acid
62	do	MP09HG 9907	INSTALLED	Hydrochloric Acid
63	do	MP09HH 1807	INSTALLED	Hydrochloric Acid
64	do	MP09HH 7207	INSTALLED	Hydrochloric Acid
65	do	MP09HH 7907	INSTALLED	Hydrochloric Acid
66	ANAND TANKER SERVICE, Transport Nagar, Nagda - 456 335 Mob. :9827330675	MP-09-HG-7118	INSTALLED	Hydrochloric Acid
67	do	MP-09-HG-9518	INSTALLED	Hydrochloric Acid
68	do	MP-13-GA-1818	INSTALLED	Hydrochloric Acid
69	do	MP-13-H-1218	INSTALLED	Hydrochloric Acid
70	do	MP-13-H-2518	INSTALLED	Hydrochloric Acid
71	do	MP-13-H-2618	INSTALLED	Hydrochloric Acid
72	do	MP-13-H-2718	INSTALLED	Hydrochloric Acid
73	do	MP-09-HH-3818	INSTALLED	Hydrochloric Acid
74	do	MP-09-HH-3918	INSTALLED	Hydrochloric Acid
75	do	MP-13-GA-4018	INSTALLED	Hydrochloric Acid
76	do	MP-13-H-1318	INSTALLED	Hydrochloric Acid
77	do	MP-13-H-1418	INSTALLED	Hydrochloric Acid
78	do	MP-13-H-1518	INSTALLED	Hydrochloric Acid
79	do	MP-13-H-1618	INSTALLED	Hydrochloric Acid
80	do	RJ-09-GD-1718	INSTALLED	Hydrochloric Acid
81	do	RJ-09-GD-1818	INSTALLED	Hydrochloric Acid
82	do	RJ-27-GA-8451	INSTALLED	Hydrochloric Acid
83	do	MP-09-HJ-2118	INSTALLED	Hydrochloric Acid



84	do	RJ-17-GA-8218	INSTALLED	Hydrochloric Acid
85	NEW HARYANA PUNJAB, JIWAJI NAGAR, NAGDA , Mob.: 7778954108	RJ 09GB 5716	INSTALLED	Hydrochloric Acid
86	do	RJ09GB5718	INSTALLED	Hydrochloric Acid
87	do	MP09HG5211	INSTALLED	Hydrochloric Acid
88	do	MP09HF5628	INSTALLED	Hydrochloric Acid
89	do	MP13H0671	INSTALLED	Hydrochloric Acid
90	do	RJ09GB8464	INSTALLED	Hydrochloric Acid
91	do	RJ09GB8462	INSTALLED	Hydrochloric Acid
92	do	RJ09GC5350	INSTALLED	Hydrochloric Acid
93	do	RJ09GC3033	INSTALLED	Hydrochloric Acid
94	do	MP09HF5628	INSTALLED	Hydrochloric Acid
95	do	MP13H0392	INSTALLED	Hydrochloric Acid
96	Vinay Road Lines, New Over Bridge, Jawahar Marg , Nagda Mob.: 9827536163	RJ20GB 4961	INSTALLED	Hydrochloric Acid
97	do	RJ20GB 6419	INSTALLED	Hydrochloric Acid
98	do	RJ20GB 3864	INSTALLED	Hydrochloric Acid
99	do	RJ20GB 7596	INSTALLED	Hydrochloric Acid
100	do	MP13H 1755	INSTALLED	Hydrochloric Acid
101	do	MP13H 0391	INSTALLED	Hydrochloric Acid
102	do	RJ20GC 1686	INSTALLED	Hydrochloric Acid
103	Raju Tanker Service, 191, Chambal Sagar Colony, Nagda 456335, M 9993671737	MP09HH 5072	INSTALLED	Hydrochloric Acid
104	do	MP13H 6786	INSTALLED	Hydrochloric Acid
105	do	MP13H 0966	INSTALLED	Hydrochloric Acid
106	do	MP13H 0866	INSTALLED	Hydrochloric Acid
107	do	RJ09GB 6866	INSTALLED	Hydrochloric Acid
108	do	MP09GF 3612	INSTALLED	Hydrochloric Acid
109	do	MP13H 0524	INSTALLED	Hydrochloric Acid
110	do	MP09HF 4342	INSTALLED	Hydrochloric Acid
111	Parvati Enterprises, 31 A, Sector E, Sanwer Road, Indore 452 015 (M) 9826039285	MP30H0182	INSTALLED	Hydrochloric Acid
112	do	UP80AT9128	INSTALLED	Hydrochloric Acid
113	do	CG04JA7235	INSTALLED	Hydrochloric Acid
114	do	CG04JA6835	INSTALLED	Hydrochloric Acid
115	do	CG04JA6335	INSTALLED	Hydrochloric Acid
116	do	CG04JA6135	INSTALLED	Hydrochloric Acid
117	do	RJ09GC6753	INSTALLED	Hydrochloric Acid



118	do	HR689500	INSTALLED	Hydrochloric Acid
119	do	HR689100	INSTALLED	Hydrochloric Acid
120	do	CG04JA5235	INSTALLED	Hydrochloric Acid
121	do	MP13H0511	INSTALLED	Hydrochloric Acid
122	do	MP21C9660	INSTALLED	Hydrochloric Acid
123	do	RJ23-G-3272	INSTALLED	Hydrochloric Acid
124	do	CG04JA5635	INSTALLED	Hydrochloric Acid
125	do	MP13H0366	INSTALLED	Hydrochloric Acid
126	do	MP09HG4592	INSTALLED	Hydrochloric Acid
127	Golden Chemical Transport Co, Ingoria Road, Nagda - 456 335	MP09HF0826	INSTALLED	Hydrochloric Acid
128	do	MP09HF0827	INSTALLED	Hydrochloric Acid
129	do	MP09-HF-0828	INSTALLED	Hydrochloric Acid
130	do	MP09-HF-2912	INSTALLED	Hydrochloric Acid
131	do	MP09HF2913	INSTALLED	Hydrochloric Acid
132	do	MP09-HF-2914	INSTALLED	Hydrochloric Acid
133	do	MP09-HF-2927	INSTALLED	Hydrochloric Acid
134	do	MP09-HF-2928	INSTALLED	Hydrochloric Acid
135	do	MP09-HF-5037	INSTALLED	Hydrochloric Acid
136	do	MP09HF5038	INSTALLED	Hydrochloric Acid
137	do	MP09HF5039	INSTALLED	Hydrochloric Acid
138	do	MP09-HF-5881	INSTALLED	Hydrochloric Acid
139	do	MP09HF5882	INSTALLED	Hydrochloric Acid
140	do	MP09-HF-5883	INSTALLED	Hydrochloric Acid
141	do	MP09HF9162	INSTALLED	Hydrochloric Acid
142	do	MP09HF9173	INSTALLED	Hydrochloric Acid
143	do	MP09HF9174	INSTALLED	Hydrochloric Acid
144	do	MP09-HG-1418	INSTALLED	Hydrochloric Acid
145	do	MP09-HG-1463	INSTALLED	Hydrochloric Acid
146	do	MP09-HG-2164	INSTALLED	Hydrochloric Acid
147	do	MP09HG2206	INSTALLED	Hydrochloric Acid
148	do	MP09HG3592	INSTALLED	Hydrochloric Acid
149	do	MP09HG3596	INSTALLED	Hydrochloric Acid
150	do	MP09-HG-3598	INSTALLED	Hydrochloric Acid
151	do	MP09-HG-4176	INSTALLED	Hydrochloric Acid
152	do	MP09HG4963	INSTALLED	Hydrochloric Acid
153	do	MP09HG4966	INSTALLED	Hydrochloric Acid
154	do	MP09HG8033	INSTALLED	Hydrochloric Acid
155	do	MP09HG8038	INSTALLED	Hydrochloric Acid
156	do	MP09-HG-8052	INSTALLED	Hydrochloric Acid
157	do	MP13H0541	INSTALLED	Hydrochloric Acid
158	do	MP13-H-0549	INSTALLED	Hydrochloric Acid



159	do	MP13-H-0562	INSTALLED	Hydrochloric Acid
190	Pall Road Lines, 484 Madan Mahal, Jabalpur, M- 8435000084	MP20HB1884	INSTALLED	Hydrochloric Acid
191	do	MP20HB3384	INSTALLED	Hydrochloric Acid
192	do	MP20HB3684	INSTALLED	Hydrochloric Acid
193	do	MP20HB5484	INSTALLED	Hydrochloric Acid
194	do	MP20-HB-5784	INSTALLED	Hydrochloric Acid
195	do	MP20HB6084	INSTALLED	Hydrochloric Acid
196	do	MP20HB6384	INSTALLED	Hydrochloric Acid
197	do	MP20HB6684	INSTALLED	Hydrochloric Acid
198	do	MP20-HB-7284	INSTALLED	Hydrochloric Acid
199	do	MP20HB9684	INSTALLED	Hydrochloric Acid
200	do	MP20-HB-9684	INSTALLED	Hydrochloric Acid
201	Ravi Agencies , Opp. Devthal Ramayan Mandir , Nagpur Road, Jabalpur	MP20-HB-4529	INSTALLED	Hydrochloric Acid
202	do	MP20HB4532	INSTALLED	Hydrochloric Acid
203	do	MP20HB 5178	INSTALLED	Hydrochloric Acid
204	J.P. Road Lines, Ingoira Road, Nagda (m)	GJ16AU 4807	INSTALLED	Hydrochloric Acid
205	R.N. Chemical Tanker , Near Shri Ram Mandir, Nagda - 456335- (M) 9827005836	MP09HH0876	INSTALLED	Hydrochloric Acid
206	do	MP09HG8171	INSTALLED	Hydrochloric Acid

कार्यालय नगर पालिका परिषद् नागदा, जिला उज्जैन (म0प्र0)पिनकोड- 456335

दूरभाष क्र0 07366- 238151,फेक्स - 07366-242600,ईमेल - cmonagda@mpurban.gov.in

क्रमांक: एफ /ज.प्र./2021/ 598

दिनांक: 20/01/2021

प्रति,

क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियन्त्रण बोर्ड,
भोपाल(म.प्र.)



विषय:- नागदा नगर की सीवरेज ट्रीटमेंट प्लान्ट के सम्बन्ध में।

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उपरोक्त विषयान्तर्गत निवेदन है कि नागदा नगर की सीवरेज ट्रीटमेंट प्लान्ट की विस्तृत परियोजना (डी.पी.आर.) रिपोर्ट वास्तुशिल्पी प्रोजेक्ट एण्ड कन्सलटेन्ट प्रा.लि.भोपाल के द्वारा तैयार की जाकर शासन को प्रेषित की गई है। शासन द्वारा परीक्षण उपरान्त डी.पी.आर. एम.पी.यू.डी.सी. भोपाल को प्रेषित की गई है। प्रकरण में आगामी कार्यवाही एम.पी.यू.डी.सी. के द्वारा (टेण्डर प्रक्रिया आदि सम्बन्धी) की जाना है पूर्व में इस सम्बन्ध में निकाय के पत्र क्रमांक 5230 दिनांक 30/09/2020 एवं 60 दिनांक 05 /01/ 2021 से अवगत कराया गया है।

नागदा नगर के बायोरेमिडिएशन बनबना ड्रेन , इंद्रानगर ड्रेन (जूना नागदा) , एवं विद्यानगर में धरणबद्ध पध्दती से की जा रही है। बायोरेमिडिएशन योजना की वर्तमान स्थिती एवं रिपोर्ट पत्र के संलग्न श्रीमान की ओर अग्रिम कार्यवाही हेतु सादर प्रेषित है।


मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद्, नागदा
दिनांक: 20/01/2021

पृष्ठा क्रमांक: एफ- /ज.प्र./2021/ 599

प्रतिलिपि:-

- 1) सचिव,म.प्र. पर्यावरण विभाग मन्त्रालय भोपाल, की ओर सूचनार्थ।
- 2) सचिव,नगरीय प्रशासन एवं विकास म.प्र. भोपाल की ओर सूचनार्थ।
- 3) सदस्य सचिव, केन्द्रिय प्रदूषण नियन्त्रण बोर्ड परिवेश भवन भोपाल की ओर सूचनार्थ
- 4) आयुक्त, नगरीय प्रशासन एवं विकास म.प्र. भोपाल की ओर सूचनार्थ ।
- 5) क्षेत्रीय अधिकारी,म.प्र.प्रदूषण नियन्त्रण बोर्ड भरतपुरी उज्जैन की ओर सूचनार्थ।


मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद्, नागदा

स्थिति और परियोजना रिपोर्ट

शीर्षक: बायोरेमेडिएशन के माध्यम से सीवेज के इन-सीटू उपचार के लिए एजेंसी का चयन या एनएलएस के उपचार के लिए किसी भी अन्य उपचार के उपाय

वर्क आर्डर डेट: 13/10/2020

वर्क स्टार्ट डेट SR Map Technologies: 06/12/2020

कार्य योजना: बायोरेमेडिएशन द्वारा नाली के उपचार के लिए हमारी प्रक्रिया चरणबद्ध तरीके से होगी इस प्रोजेक्ट के अंतर्गत 3 नालियां हैं।

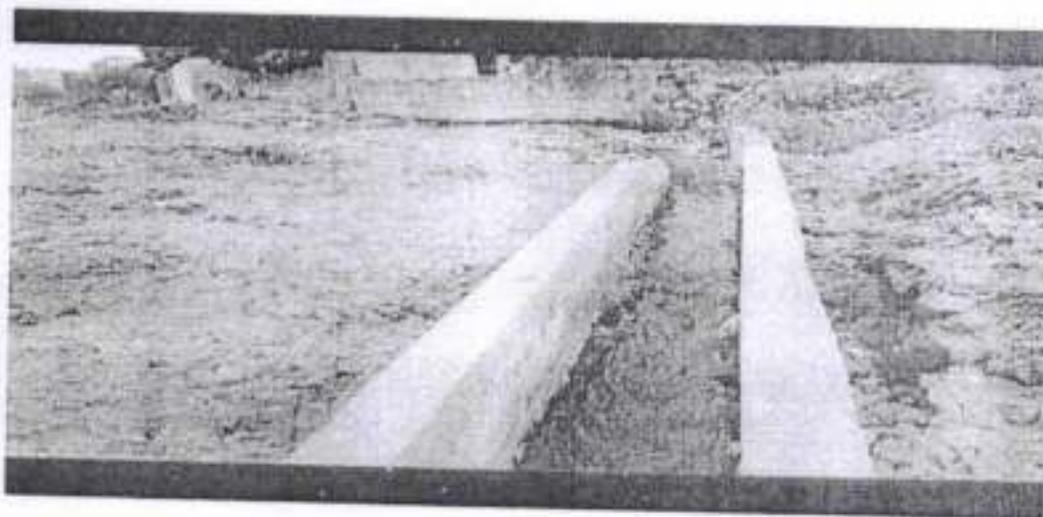
- बनवाना ड्रेन
- इंद्रा नगर ड्रेन (जुना नामदा)
- विद्या नगर

वर्तमान में 3 ड्रेन पर बायोरेमेडिएशन का काम चल रहा है, हमारी योजना इस प्रकार है।

चरण 1 प्रारंभिक सर्वेक्षण और डेटा संग्रह: इस चरण में औद्योगिक या घरेलू, और ड्रेन की भौतिक स्थिति जैसे प्रदूषण के प्रमुख स्रोत की पहचान करने के लिए साइट सर्वेक्षण किया गया। (सफलतापूर्वक संपूर्ण)

चरण -2 लेगेसी वेस्ट को हटाना और ड्रेन को चौड़ा करना: ड्रेन में से लेगेसी वेस्ट को एक्सकेवेटर के द्वारा हाटाया गया और बाटर का रिटेंशन टाइम को बढ़ाने के लिए ड्रेन को चौड़ा किया है। (यह चरण संपूर्ण हो गया है।)





चरण -3: वी-नीच और चेक डैम निर्माण की अपशिष्ट हटाने के चरण के बाद 3 ड्रेनो पर फ्लो कैलकुलेट करने हेतु चेक डैम और वी-नीच का इंस्टॉलेशन किया है।

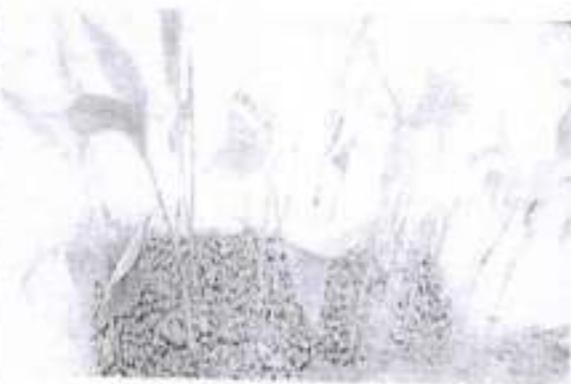
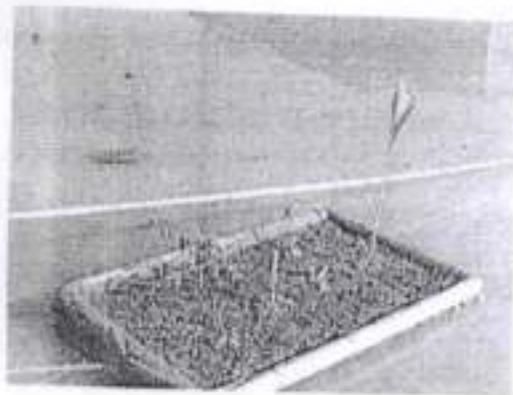




चरण -4 बैक्टीरिया का डोजिंग: बैक्टीरिया डोजिंग के लिए 1000 लीटर के टैंक लगये गए हैं, इन टैंकियों में बैक्टीरिया की डोजिंग प्रत्येक दिन की जाती है। (1 liter bioculture:1000 liter of water)



चरण -5 पाइयोरिड सिस्टम: पाइयोरिड सिस्टम ऑक्सीजन की वृद्धि के लिए प्रक्रिया है और बैक्टीरिया की खेती के लिए वातावरण प्रदान करता है, इस चरण में ट्रेन और उसके पास की जगह में पौधे लगाये जाते हैं, यह चरण अभी प्रक्रिया में है।



		Project Time Line									
S.No.	Discription	Oct.	November				December				
		4 Week	1 Week	2 week	3 week	4 week	1 Week	2 week	3 week	4 week	
1	Phase 1: Preliminary Survey Data Collection, dozing tank & office set-up.	■	■	■	■	■					
2	Phase 2: Removal of waste and widening of trench					■					
3	Phase 3: Check Dam Construction and V-notch installation						■				
4	Phase 4 Dozing of Bio-culture							■			
5	Phase 5 Installation for Phytoremediation System							■	■		
6	Devoldding of Drain							■	■	■	■

वेस्ट वाटर टेस्टिंग: वेस्ट वाटर सैंपल डेली एकत्र किए जाते और एनएबीएल प्रमाणित प्रयोगशाला में टेस्टिंग के लिए भेजे जाते हैं।



SANJARI TEST HOUSE - TESTING LABORATORY



(NABL ACCREDITED & GOVT. APPROVED LAB)
BUILDING, ROAD MATERIAL AND SOIL TESTING LAB
A-9, Anand Colony, Ratlam(M.P.)- 457001
Email sanjari_testhouse@yahoo.com
Mob. : 9131222633, 9584026484

GOVT.
APPROVED
LAB

Without Treatment (Morning 7:30 A.M)

Test Report No.: TC-766820000004187F

Date:-13/12/2020

Name of Customer :- S R MAP TECHNOLOGIES GWALIOR (M.P.)

Name of Department :- OFFICE OF CMO NAGAR PALIKA PARISHAD NAGDA JN. DIST
UJJAIN(M.P.)

Name of Work :- IN SITU TREATMENT OF SEWAGE THROUGH BIOEMEDIATION OR ANY
OTHER REMEDIATION MEASURES FOR TREATMENT OF NALLAS AT
DIFFERENT WARD HAVING 2 MLD DISCHARGE IN ULB IN NAGDA JN.

LOCATION :- INDRA COLONY TIME- 7.30 A.M.

Material Received :- WATER

DATE OF SAMPLE RECEIVED: - 06-12-2020

DATE OF TESTING :- 06-12-2020 TO 13-12-2020

S. No.	TEST	METHOD OF TEST	UNIT	Results
1.	PH VALUE	IS:3025(P-21):1983	mg/l	6.55
2.	BOD (BIOLOGICAL OXYGEN DEMAND)	IS:3025(P-44):1993	mg/l	41
3.	COD (CHEMICAL OXYGEN DEMAND)	IS:3025(P-58):1964	mg/l	110
4.	TSS	IS:3025(P-15):1984	mg/l	28
5.	FECAL COLIFORM	IS:1622:1981	cfu/ml	More Than 1000

ISSUED BY : SANJARI TEST HOUSE - TESTING LABORATORY

Authorized Signatory

Name : Arbaz Mev

Designation : Quality Manager



Comments:
This Test Report refers only to the particular item(s) submitted for testing.
The test results reported in this report are valid at the time of and under the stated condition of measurement.
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SANJARI TEST HOUSE - TESTING LABORATORY

(NABL ACCREDITED & GOVT. APPROVED LAB)
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Email sanjari_testhouse@yahoo.com
Mob. : 9131222633, 9584026484

GOVT.
APPROVED
LAB

Without Treatment

Test Report No.: TC-766820000004185F

Date:-13/12/2020

Name of Customer :- S R MAP TECHNOLOGIES GWALIOR (M.P.)

Name of Department :- OFFICE OF CMO NAGAR PALIKA PARISHAD NAGDA JN, DIST UJJAIN(M.P.)

Name of Work :- IN SITU TREATMENT OF SEWAGE THROUGH BIOREMEDIATION OR ANY OTHER REMEDIATION MEASURES FOR TREATMENT OF NALLAS AT DIFFERENT WARD HAVING 2 MLD DISCHARGE IN ULB IN NAGDA JN.

LOCATION :- INDRA COLONY TIME- 4.12 P.M.

Material Received :- WATER

DATE OF SAMPLE RECEIVED: - 06-12-2020

DATE OF TESTING :- 06-12-2020 TO 13-12-2020

S. No.	TEST	METHOD OF TEST	UNIT	Results
1.	PH VALUE	IS:3025(P-21):1983	mg/l	6.7
2.	BOD (BIOLOGICAL OXYGEN DEMAND)	IS:3025(P-44):1993	mg/l	43
3.	COD (CHEMICAL OXYGEN DEMAND)	IS:3025(P-58):1964	mg/l	114
4.	TSS	IS:3025(P-15):1984	mg/l	30
5.	FECAL COLIFORM	IS:1622:1981	cfu/ml	More Than 1000

ISSUED BY : SANJARI TEST HOUSE - TESTING LABORATORY

Authorized Signatory

Name : Arbaz Mev

Designation : Quality Manager



Comments:
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SANJARI TEST HOUSE - TESTING LABORATORY



(NABL ACCREDITED & GOVT. APPROVED LAB)
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Email sanjari_testhouse@yahoo.com
Mob. : 9131222633, 9584026484

GOVT.
APPROVED
LAB

Without Treatment

Test Report No.: TC-766820000004188F

Date:-13/12/2020

Name of Customer :- S R MAP TECHNOLOGIES GWALIOR (M.P.)

Name of Department :- OFFICE OF CMO NAGAR PALIKA PARISHAD NAGDA JN, DIST
UJJAIN(M.P.)

Name of Work :- IN SITU TREATMENT OF SEWAGE THROUGH BIOREMEDIATION OR ANY
OTHER REMEDIATION MEASURES FOR TREATMENT OF NALLAS AT
DIFFERENT WARD HAVING 2 MLD DISCHARGE IN ULB IN NAGDA JN.

LOCATION :- INDERPURI TIME- 7.57 A.M.

Material Received :- WATER

DATE OF SAMPLE RECEIVED: - 06-12-2020.

DATE OF TESTING :- 06-12-2020 TO 13-12-2020.

S. No.	TEST	METHOD OF TEST	UNIT	Results
1.	PH VALUE	IS:3025(P-21):1983	mg/l	6.60
2.	BOD (BIOLOGICAL OXYGEN DEMAND)	IS:3025(P-44):1993	mg/l	34
3.	COD (CHEMICAL OXYGEN DEMAND)	IS:3025(P-58):1964	mg/l	91
4.	TSS	IS:3025(P-15):1984	mg/l	27
5.	FECAL COLIFORM	IS:1622:1981	cfu/ml	More Than 1000

ISSUED BY : SANJARI TEST HOUSE - TESTING LABORATORY

Authorized Signatory

Name : Arbaz Mev



ments

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SANJARI TEST HOUSE - TESTING LABORATORY



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LAB

Without Treatment

Test Report No.: TC-766820000004186F

Date: 13/12/2020

Name of Customer :- S R MAP TECHNOLOGIES GWALIOR (M.P.)

Name of Department :- OFFICE OF CMO NAGAR PALIKA PARISHAD NAGDA JN. DIST UJJAIN (M.P.)

Name of Work :- IN SITU TREATMENT OF SEWAGE THROUGH BIOREMEDIATION OR ANY OTHER REMEDIATION MEASURES FOR TREATMENT OF WALLETS AT DIFFERENT WARD HAVING 2 MLD DISCHARGE IN ULB IN NAGDA JN.

LOCATION :- INDERPURI TIME- 3.30 P.M.

Material Received :- WATER

DATE OF SAMPLE RECEIVED:- 06-12-2020

DATE OF TESTING :- 06-12-2020 TO 13-12-2020

S. No.	TEST	METHOD OF TEST	UNIT	Results
1.	PH VALUE	IS:3025(P-21):1983	mg/l	6.5
2.	BOD (BIOLOGICAL OXYGEN DEMAND)	IS:3025(P-44):1993	mg/l	36
3.	COD (CHEMICAL OXYGEN DEMAND)	IS:3025(P-58):1964	mg/l	98
4.	TSS	IS:3025(P-15):1984	mg/l	29
5.	FECAL COLIFORM	IS:1622:1981	cfu/ml	More than 1000

ISSUED BY : SANJARI TEST HOUSE - TESTING LABORATORY

Authorized Signatory

Name : Arbaz Mev

Designation : Quality Manager

This Test Report refers only to the particular item(s) submitted for testing.
The test results reported in this report are valid at the time of and under the stated condition of measurement.
This particular Test Report cannot be reproduced except in full, without prior permission of Quality Manager.



SANJARI TEST HOUSE - TESTING LABORATORY

(NABL ACCREDITED & GOVT. APPROVED LAB)
BUILDING, ROAD MATERIAL AND SOIL TESTING LAB
A-9, Anand Colony, Ratlam(M.P.)- 457001
Email sanjari_testhouse@yahoo.com
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GOVT.
APPROVED
LAB

After Bioremediation

Test Report No.: TC766821000000045F

Date:- 05/01/2021

Name of Customer :- S R MAP TECHNOLOGIES GWALIOR (M.P.)

Name of Department :- OFFICE OF CMO NAGAR PALIKA PARISHAD NAGDA JN, DIST UJJAIN (M.P.)

Name of Work :- IN SITU TREATMENT OF SEWAGE THROUGH BIOREMEDIATION OR ANY OTHER REMEDIATION MEASURES FOR TREATMENT OF NALLAS AT DIFFERENT WARD HAVING 2 MLD DISCHARGE IN ULB IN NAGDA JN.

LOCATION :- VIDHYA NAGAR TIME- 8.25. A.M.

Material Received :- WATER.

DATE OF SAMPLE RECEIVED: - 31-12-2020

DATE OF TESTING: - 31-12-2020 TO 05-01-2021.

S. No.	TEST	METHOD OF TEST	UNIT	Results
1.	PH VALUE	IS:3025(P-21):1983	mg/l	6.79
2.	BOD (BIOLOGICAL OXYGEN DEMAND)	IS:3025(P-44):1993	mg/l	29
3.	COD (CHEMICAL OXYGEN DEMAND)	IS:3025(P-58):1964	mg/l	80
4.	TSS	IS 3025(P-15):1984	mg/l	22
5.	FECAL COLIFORM	IS:1622:1981	cfu/ml	More Than 1000

ISSUED BY : SANJARI TEST HOUSE - TESTING LABORATORY

Authorized Signatory

Name : Arbaz Mev

Designation : Quality Manager



Remarks:

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Mob. : 9131222633, 9584026484

GOVT.
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LAB

After Bioremediation

Test Report No.: TC766821000000044F

Date:- 05/01/2021

Name of Customer :- S R MAP TECHNOLOGIES GWALIOR (M.P.)

Name of Department :- OFFICE OF CMO NAGAR PALIKA PARISHAD NAGDA JN. DIST UJJAIN (M.P.)

Name of Work :- IN SITU TREATMENT OF SEWAGE THROUGH BIOREMEDIATION OR ANY OTHER REMEDIATION MEASURES FOR TREATMENT OF NALLAS AT DIFFERENT WARD HAVING 2 MLD DISCHARGE IN ULB IN NAGDA JN.

LOCATION :- INDRA NAGAR TIME- 9.20, A.M.

Material Received :- WATER.

DATE OF SAMPLE RECEIVED: - 31-12-2020

DATE OF TESTING: - 31-12-2020 TO 05-01-2021.

S. No.	TEST	METHOD OF TEST	UNIT	Results
1.	PH VALUE	IS:3025(P-21):1983	mg/l	6.91
2.	BOD (BIOLOGICAL OXYGEN DEMAND)	IS:3025(P-44):1993	mg/l	26
3.	COD (CHEMICAL OXYGEN DEMAND)	IS:3025(P-58):1964	mg/l	72
4.	TSS	IS:3025(P-15):1984	mg/l	18
5.	FECAL COLIFORM	IS:1622:1981	cfu/ml	More Than 1000

ISSUED BY : SANJARI TEST HOUSE - TESTING LABORATORY

Authorized Signatory

Name : Arbaz Mev

Designation : Quality Manager

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